TAMIL NADU LIQUOR (LICENCE AND PERMIT) RULES, 1981.

In exercise of the powers conferred by Sections 17-C, 17-D, 17-E, 18-B, 18-C, 20, 21 and 54 of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937), the Governor of Tamil Nadu hereby makes the following rules:-

CHAPTER - I

Preliminary

- 1. Short Title: These rules may be called the Tamil Nadu Liquor (Licence and Permit) Rules, 1981.
- 2. <u>Definitions</u>:- In these rules, unless there is anything repugnant to the subject or context:-
 - (i) "Act" means the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937).
- 2 (i-a) "Approved restaurant" means a restaurant or a cafeteria permitted or licensed by the Air Port authorities to run a restaurant or cafeteria at the National Air Terminal and International Air Terminal at Meenambakkam, Madras and Air Terminals at Tiruchirapalli, Madurai and Coimbatore.
 - (ii) "Assistant Commissioner" means Assistant Commissioner of Prohibition and Excise appointed for each district.
 - (iii) " authority means an authority issued under these rules with reference to section 16-A of the Act.
 - (iv) "bottled liquor" means liquor other than draught beer, put in bottles and corcked, sealed and labelled, by the manufacturer before issue for sale:
 - (v) "Chemist " means a person who –
 - (a) holds a degree or diploma in Pharmacy or Pharmaceutical Chemistry of an institution approved by the licensing authority: or
 - (b) is a member of the Pharmaceutical Society of Great Britain: or
 - (c) has had not less than four years of practical experience of dispensing, which is in the opinion of the licensing authority, adequate and has been approved by the authority as a chemist:

- (v-a) "Draught beer" means beer put in casks or kegs sealed and labelled by the manufacturer before issue for sale:
- (vi) "Form" means a form appended to these rules;
- "(vi-a) "Franchise" means a privilege of running the hotel belonging to the Tamil Nadu Tourism Development Corporation conferred to an individual or a body of individuals: ".

(Inserted Vide G.O.Ms. No: 59 / P & E (VIII), Dated: 20.03.2001.)

- (vii) "Government" means the Government of Tamil Nadu and "State" means the State of Tamil Nadu:
- (viii) "Licence "includes the privileges granted under Section 17-C of the Act for the sale by retail of Indian-made Foreign Spirits ** and foreign liquor ** issued under these rules, and "licence holder", means the holder of such a licence.

(** G.O. Ms. No: 40, Home P & E (VIII) Dept., Dated: 01.07.2008)

- (ix) "Licensing authority" means the Commissioner or the Collector as the case may be, authorized to issue licences under these rules;
- (x) "Liquor" for the purposes of these rules means foreign liquor, Indian made Foreign spirits and beer which includes draught beer;
- (xi) "Medicated Wines" means wines in which some medicinal substance or preparation has been dissolved or mixed and which have been or may be from time to time, notified at such by the Commissioner in the Tamil Nadu Government Gazette. It does not include arishtas and asavas;
- (xii) "Peg" means a measure equivalent to one-twenty fourth part of a unit.
- (xiii) *****
- (xiv) "Privileged personage" means a temporary resident who is –
- (a) a Soverign or head of a foreign or Common-wealth State or a member of the Government of such State; and a member of the Staff, of such Soverign or Head of State or Member of Government.
- (b) an Ambassador, Ministry Resident, Charge'd affairs or other Diplomatic Envoy of a foreign or Common-wealth State.
- (c) Consular Officer of a Foreign State stationed in (Chennai) whose appointment is recognized by the Government of India

through a Gazette notification re-published by the Government of Tamil Nadu in the Tamil Nadu Government Gazette or an officer of similar status of a Commonwealth State stationed in (Chennai).

- (d) Trade Commissioner of Assistant Trade Commissioner of a Foreign or Commonwealth State;
- (e) Minister Counsellor, Counsellor, Service attaché, Joint Secretary, Second Secretary, Third Secretary and attache or the staff of a person specified in item (b) above;
- (f) representative of any international organization in which privileges and immunities are given from time to time by or under the United Nations (Privileges and Immunities) Act, 1947 (Central Act XLVI of 1947)
- (g) the consort of any person specified in sub-clauses (a), (b), (c) , (d), (e) and (f) above; and
- (h) any bonafide member of the family of a Consular Officer specified in clauses (a), (b), (c), (d), (e) and (f) above shall be deemed to be a privileged person for purposes of issuing a special liquor permit;

Provided that this definition does not include Honorary consuls or any member of the staff of any consular officer with no consular status.

- (xv) "Sacramental wine" includes wine, grape juice and such other liquor as may be approved by the Government from time to time for use for any bonafide religious purpose in accordance with ancient custom;
- (xvi) "Star Hotel" includes a beach resort hotel which satisfies the following criteria and is certified as such by the Director of Tourism of the State Government—
 - (a) that it has a minimum of ten lettable rooms, all rooms with outside windows ventilation with attached bathrooms;
 - (b) that it has separate dining room and restaurant;
 - (c) that it has good quality cuising both Indian and Continental;
 - (d) that it has clean kitchen and washing facilities;
 - (e) that it has well trained staff with uniform;
 - (f) that it has special facilities like conference hall, recreation facilities (indoor games) and the like; and
 - (g) that it has adequate parking space.
- (xvii) "temporary resident" means a person who is not a citizen of India and who is temporarily in the State on business or other avocation;

- (xviii) "Tourist" means a person who is not normally a resident in India who enters India for a stay of not less than 24 hours and not more than six months in the course of any twelve months period for legitimate non-immigrant purposes, such as touring, recreation, sports, health, family reasons, study, religious pilgrimage or business.
- (xix) "Visitor" means a citizen of India, who is not a permanent resident of the State of Tamil Nadu or a person holding Indian Passport and settled abroad on trade or profession and who visits the State of Tamil Nadu for a temporary stay not exceeding three months;
- "Unit" means 0.75 litre or one bottle of 750 milli-litres in the case of whisky and other spirits including liquors; or 2.25 litres or three bottles of 750 milli-litres in the case of wine or vermouth; or 9 litres of twelve bottles of 750 milli-litres in the case of beer or cider or (9 litres in the case of draught beer).

CHAPTER - II

General Provisions

- 3. Import— No liquor shall be imported into the State except by the privileged person ages other than Honorary Consuls holding personal permits in Form F.P.3 and tourists holding permits in Form F.P.5 and holders of licences, who are allowed to import liquor under these rules. Medicated wines may be imported by holders of licences in Form F.M.1 No sacramental wine shall be imported except by holders of licence in Form F.L.7 or authority in Form Auth 1. The import in each case shall save as otherwise expressly provided in rule 41 (1) be under an import permit in Form F.I.P., prescribed under these rules and in accordance with the terms and conditions subject to which such import permit is issued.
- 3-A Export— No liquor shall be exported outside the State except by the holder of a licence in Form F.L.4 and in accordance with the provisions in rule 38-A.

- 4. Transport— The transport of liquor, medicated wine or sacramental wine from one place to another in the State shall, unless there is express provision to the contrary in these rules or in the conditions of personal permits, licences or authorities be under a transport permit in one or other of the authorities be under a transport permit in one or other of the forms prescribed under these rules and subject to the terms and conditions of such transport permit.
- 5. Possession— No person or institution may possess any quantity of liquor or medicated wine or sacramental wine except under and in accordance with the terms and conditions of a licence issued under these rules.
- 6 Sale— No person or institution shall sell or exhibit for sale any liquor or medicated wine or sacramental wine except in accordance with the provisions of these rules or under the terms and conditions of a licence issued under these rule.

CHAPTER - III

Rules Relating to the grant of personal permits

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CHAPTER - IV

Rules Relating to the grant of personal licences

- 17 (a) Kinds of licences— The licences issued under these rules shall be of the following kinds, for the purposes specified in the Act.
 - (A) Licences for liquor used for consumption

The licences issued under this class are for privilege of sale of Indian Made Foreign Spirits in retail under section 17-C of the Act or for sale of foreign liquor.

- F.L. 1 Licence for the grant of privilege of retail sale of bottled Indian made foreign spirits or sale of foreign liquor.
- F.L. 2. Licence for possession of liquor by a non-proprietory club for supply to members ${}^{1}(****)$.
- F.L. 3. Licence for possession of liquor by the Star Hotels for supply to foreign tourists and foreigners resident in India holding personal permits and also citizens of India holding personal permits for consumption within the licensed room of the Hotel or for renewal to their private rooms in the same hotel in which they stay for consumption there.
- F.L.3(A) Licence for possession of Liquor by hotel run by the Tamil Nadu Tourism Development Corporation for supply to persons who actually stay in the hotel for a minimum period of 3 hours for consumption in the rooms of the hotel.
- FL 3 (AA) Licence for possession of liquor by hotel run by a Franchisee of the Tamil Nadu Tourism Development Corporation for supply to persons who actually stay in the hotel for a minimum period of three hours for consumption in the licensed rooms of the hotel or in their private rooms of the hotel in which they actually stay or in the lawns and the appurtenants of that hotel (Inserted Vide G.O. Ms. No: 59, P & E (VIII), Dated: 20.03.2001.)
- F.L. 4. Licence for possession for liquor by the Manager, Canteen Stores Department (India), Canteen Retail and Bulk issue Depot, Fort St. George, (Chennai) for a supply to military contractors and officers of the military units holding licences in Form F.L.4 (A) ²(and for export to the Andaman and Nicobar Islands for the unitrun canteens of the Armed Forces stationed in the said Islands.)

- F.L.4(A) Licence for possession and sale of liquor to Military Units and Military personnel and Ex-servicemen.
- F.L. 5. Licence for possession and issue of liquor by the Madras Seamen's Institute / Madras Seamen's Hostel to the Officers Seamen of the Merchant Navy.
- F.L. 6. Licence for possession and use of liquor for Scientific Industrial or such like purposes.
- F.L. 7. Licence for possession and sale of wine, grape juice or other liquor for sacramental purposes.
- F.L. 8. Special licence for possession and issue of liquor to International Passengers on aboard the Aircraft of Air-India.
- F.L. 9. Special licence for possession and issue of liquor including bottled liquor to International Air passengers transiting the International Civil Airport in Tamil Nadu who are required to wait at the Airport transit lounge reserved for such passengers before resuming their journeys ¹[and issue of foreign liquor to the foreign diplomats stationed at Chennai and other places where the International Civil Airport is situated.

 (Amendment as per G.O.(MS)No. 16,H,P&E(VIII) dept, dated 29.03.2010)
- F.L. 10. Special licence for possession of liquor by an approved restaurant and to serve liquor for consumption in the bar of the restaurant to the foreign tourists or foreign residents of India or Indian Citizens during their halt at the airport.
- F.L. 11. "Licence for the grant of privilege of retail sale of foreign liquor" (Inserted vide G.O. Ms. No: 40, Home P & E (VIII) Dept., Dated: 01.07.2008
- (B) <u>Licences for liquor used for medicinal purposes.</u>
- F.M. 1. Licence for possession and vend of medicated wines to F.M. 1, F.M. 2, F.M. 3 or F.M. 4 licences.
- F.M. 2. Licence for possession and sale of brandy or medicated wines for medicinal purposes by chemists or by persons or firms which employ chemists.
- F.M. 3. Licence for possession and issue of brandy or medicinal wines for medicinal purposes by a medical practitioner.

- F.M. 4. Licence to medical practitioner in charge of a hospital for possession and use of brandy or cashew arrack or medicated wines for medicinal purposes in the hospital.
- (b) I. Licence for the grant of privilege of retail sale of bottled Indianmade foreign spirits or sale of foreign liquor.
 - **F.L.** 1 Any person desirous of getting the privilege and this licence shall make an application in Form F.AL.1 to the Every application shall satisfy the conditions Commissioner. prescribed in rule 19 relating to F.L.1 licence. After having regard to the matters referred to therein and satisfying himself that the applicant is financially sound 1 ***** An application fee of Rs.100 (Rupees One Hundred only), an annual privilege fee of Rs.20,000 (Rupees Twenty Thousand only) and a licence fee of Rs.500 (Rupees Five Hundred only) shall be payable with every application made in Form F.A.1.1.] It does not cover possession or sale of medicated wines. The licensee shall obtain his supplies of Indian-made foreign spirits from a wholesale depot licensee in the State or from a wholesale depot licensee in the State or from such other sources as the Commissioner may in special cases, appoint or approve, subject to such terms and conditions as he may deem fit to impose and sell liquor to holders of permits issued under the provisions of the rules in Chapter [1] of these rules, and to holders of authorities issued under the rules in Chapter-V of these rules, subject to the provisions of these rules and the conditions of the licence. He shall maintain accounts of transactions in Form F.Ac.1 and such other registers and accounts that may be prescribed by the licensing authority from time to time.

No shop shall be established.

- ¹[(i)] ² [within a distance of one hundred and fifty metres from any educational institutions or place of worship].
- ²[(i)] within the premises of any hotel or other eating place or immediately adjoining such hotel or eating place.

3[****]

- II. ⁴[Licence for possession of liquor by a non proprietary club for supply to its members:]
- F.L. 2 ⁵[The privilege and the licence in Form F.L.2 shall be issued by the Commissioner on payment of an annual Privilege Fee of Rs.12,00,000/- (Rupees Twelve Lakhs only) for Chennai City and Rs.8,00,000/-(Rupees Eight Laksh only) for the other areas, a Licence Fee of Rs. 25,000/- (Rupees Twenty Five Thousand only) and an Application Fee of Rs. 7,500/- (Rupees Seven Thousand and Five Hundred only) on an application made in Form F.A.1-2 by the Honorary Secretary of the Club concerned]. The licensee shall obtain his supplies of liquor from a whole-sale depot licence holder in the State or from such other sources as the Commissioner may appoint or approve, subject to such conditions as he may impose in that behalf. The licensee shall pay club fees as laid down in rule 34(4) and the conditions of the licence. The licensee shall maintain accounts of transactions in Form F.Ac.2 and such other registers or accounts that may be prescribed by the licensing authority from time to time.

[Amended vide G.O. (MS). No.5, H,P&E (VIII) Dept, dt. 18.02.2019)

¹[Provided that for the sale of draught beer in the licensed premises of the clubs in the City of Chennai, a special additional privilege fee at 10% of the existing privilege fee, subject to a minimum of Rs.10,000/- (Rupees Ten Thousand only) shall be collected].

"Provided further that the Anna International Airport at Meenambakkam, shall be deemed to have been situated within the limit of Chennai City, as a special case, in so far as the sale of draught beer is concerned".

(G.O. Ms. No: 188, P & E (VIII), Dated: 09.10.2000)

- III. Licence for possession of liquor by Star Hotel for supply of foreign tourists, foreigners resident in India holding personal permits and also citizens of India holding personal permits for consumption within the licensed room of the hotel or for removal to their private rooms in the same hotel in which they stay for consumption there.
- 2[³[The privilege and the licence in this Form shall be issued by the Commissioner on payment of the following annual fees on an application made in Form F.A.1.3 by the Manager of the hotel concerned, subject to the provision of these rules and the conditions of the licence.

THE TABLE

| Gradation of the hotels | Application Fee | Licence Fee | Privilege Fee |
|---------------------------|------------------------|-------------|---------------|
| Rs. | Rs. | Rs. | Rs. |
| (1) | (2) | (3) | (4) |
| Five star hotels | 7,500/- | 25,000/- | 20,00,000/- |
| Four star hotels | 7,500/- | 25,000/- | 12,00,000/- |
| Three star hotels | 7,500/- | 25,000/- | 8,00,000/- |
| Two star hotels | 7,500/- | 25,000/- | 10,00,000/- |
| One star and other hotels | 7,500/- | 25,000/- | 5,00,000/- |

and

The Commissioner shall also issue privilege and licence in the same Form for opening of an additional permit room, in the same hotel on additional payment of following annual fees on an additional application made in Form F.A.1.3 by the Manager of the hotel concerned, subject to the provisions of these rules and the conditions of the licence.

| Gradation of the hotels | Application Fee | Licence Fee | Privilege Fee |
|---------------------------|------------------------|-------------|---------------|
| Rs. | Rs. | Rs. | Rs. |
| (1) | (2) | (3) | (4) |
| Five star hotels | 7,500/- | 25,000/- | 20,00,000/- |
| Four star hotels | 7,500/- | 25,000/- | 12,00,000/- |
| Three star hotels | 7,500/- | 25,000/- | 8,00,000/- |
| Two star hotels | 7,500/- | 25,000/- | 6,00,000/- |
| One star and other hotels | 7,500/- | 25,000/- | 5,00,000/- |

[Amended Vide G.O. (MS). No.5, H.P&E(VIII) Dept, dt 18.02.2019]

The licensee shall obtain his supplies from a wholesale depot licensee in the State or from such other source as the Commissioner may appoint or approve subject to such conditions as he may stipulate. The issue of liquor may be made not only to foreign tourists or foreigners resident in India holding personal permits but also to citizens of India holding personal permits under Chapter III of these rules for consumption within the licensed room of the hotel or removal to their private rooms in the same hotel in which they stay for consumption there or in the lawns and appurtenants of such hotel or for consumption within the Tourism Resort apartment. The licensee shall maintain accounts of daily transaction in Form F.Ac.3 and F.Ac.3(a)].

¹[Provided that for the sale of draught beer in the licensed premises of the five star, ²[four star] and three star hotels, a special additional privilege fee at 10% of the existing privilege fee, subject to a minimum of Rs. 10,000/- (Rupees Ten Thousand only) shall be collected.]

"Provided further that the Anna International Airport at Meenambakkam, shall be deemed to have been situated within the limit of Chennai City, as a special case, in so far as the sale of draught beer is concerned".

(G.O. Ms. No: 188, P & E (VIII), Dated: 09.10.2000)

Provided further that the hours of business for five star hotels in Chennai and Trichy, where the International Civil Airports are situated and the five star hotels in the cities of Coimbatore and Madurai who opt to pay double the amount f privilege fee shall be 24 hours and for other hotels it shall be from 11.00 A.M to 12.00 midnight and no business shall be transacted before 11.00A.M and after 12.00 midnight."

- IV.

 3 [Licence for possession of liquor by hotels run by the Tamil Nadu Tourism Development Corporation for supply to persons who actually stay in the hotel for a minimum period of 3 hours for consumption in the rooms of the hotel in which they stay or in the lawns and the appurtenants of such hotels:]
- F.L.3 (A) The Licence in this form shall be issued by the Commissioner on payment of the prescribed fee for the privilege on an application on Form F.A.1.3 (A) from the Officer in-charge of the Hotel run by the Tamil Nadu Tourism Development Corporation subject to the provisions of the rule and conditions of the licence. It does not cover possession and issue of medicated wines.
 - $^1\ [$ The prescribed amount to be paid for each licence commencing from 1^{st} April shall be Rs.1,000/- (Rupees One Thousand only) and the application fee Rs.400/- (Rupees Four Hundred only) , subject to such conditions as may be stipulated.]
 - " IV-A. Licence for possession of liquor by hotels run by the Franchisee of the Tamil Nadu Tourism Development Corporation for supply to persons who actually stay in the hotel for a minimum period of three hours for consumption in the licensed room of the hotel or in their private rooms in which they actually stay or in the lawns and the appurtenants of that hotels.
- F.L.3 (AA) The privilege and the licence in this Forms shall be issued by the Commissioner on payment of the following annual fees on an application made in Form F.A.1.3 (AA) by the Manager of the hotel concerned, subject to the provision of these rules and the conditions of the licence:

Rs.

| (1) | Privilege Fee | 2,00,000 |
|------------|-----------------|----------|
| (2) | Licence Fee | 5,000 |
| (3) | Application Fee | 1,000 |

(3) In rule 23 –

F.L.4

- (i) for the expression "F.L.3, F.L.3(A), F.L.5" the expression "F.L.3, F.L.3 (A), F.L.3 (AA), F.L.5" shall be substituted.
- (ii) for the expression F.L.2 and F.L.3 " occurring the places, the expression "FL.2, FL.3 and FL.3 (AA) shall be substituted.

(G.O.Ms. No: 59, P & E (VIII), Dated: 20.03.2001)

- V. Licence for possession of liquor by the Manager, Canteen Stores Department (India), Canteen Retail and Bulk issue Depot., Fort St.George, (Chennai), for supply to military contractors and officers of the Military Units holding licence in Form F.L.4 (A) ² [and for export to the Andaman and Nicobar Islands for the unit run canteens of the Armed Forces stationed in the said Islands.]
 - The Licence in this form shall be issued by the Commissioner on payment of a annual licence fee of ³ [Rs.1,000/- (Rupees Thousand only) amended vide G.O.(Ms). No.100, H,P&E(VIII) Dept., dated 12.12.2008 and on the application in Form F.A.1.4 from the Manager, Canteen Stores Department (India), Canteen Retail and Bulk issue Depot., Fort St. George, Chennai. The licensee shall obtain his liquor from wwhole-sale depot licensee in this State or from places outside the State or from any other source that the Commissioner may, in special cases, appoint or approve, subject to such terms and conditions as he may impose. ⁴ [The possession or issue of liquor outside the premises specified in the licence except for export to Andaman and Nicabar Islands for the unit-run canteens of the Armed Forces stationed in the said islands is prohibitied.] The licensee shall pay vend fee at the rate prescribed in rule 37 (3) and countervailing or excise duty at the rates notified by the Government under Section 18-B of the Act from time to time. The licensee shall maintain accounts in Form F.Ac.4(1).

(Amended Vide G.O.(MS). No. 100, H,P&E(VIII) Dept, dt.12.12.2008)

- VI. Licence for possession, and sale of liquor to military units and military personnel and Ex-servicemen]-
 - F.L.4 (A) The licence in this form shall be issued by the ² [Collector] on payment of an annual licence fee of [Rs.80/- (Rupees Eighty only) on the application in Form F.A.1.4 (A) from the accredited military contractor or the Officer-in-charge of the canteen services in cases where the canteen is run departmentally by military officer subject to the provisions of these rules and the conditions of the licence. The licensee shall obtain his supplies of liquor from a wholesale depot licensee in the State or from F.L.4 licensee or from a depot of the Canteen Stores Department or from any other source that may be

appointed or approved of by the ² [Collector] subject to such conditions as he may deem fit to impose. The issue, sale or distribution of liquor shall be made only in the canteen or other places appointed for the purpose by the Military Officers concerned to military organizations and military personnel within the military uits in the district ¹ [and also to ex-servicemen attached to such units.] The licence does not cover possession or sale of medicated wines. The licensee shall maintain accounts in Form F.Ac.4(A).

VII. Licence for possession and issue of liquor by the Madras Seamen's Institute, Chennai, Seamen's Hostel to the Officers/ Seamen of the Merchant Navy.

F.L.5

F.L.6

The licence in this form shall be issued by the ² [Collector] on [Rs.100/- (Rupees Hundred payment of an annual licence fee of only) on the application in Form F.A.1.5 from the Honorary Secretary, Madras Seamen's Institute (Marine Club) or the Contractor of the Canteen attached to Madras Seamen's Hostel accredited by the Honorary Secretary and Treasurer, Seamen's Welfare Committee, Chennai, as the case may be and subject to the provisions of these rules and the conditions of the licence. It does not cover possession and issue of medical wines. The licensee shall obtain his supplies of liquor from a wholesale depot licensee in the State or from such other source as the Commissioner may appoint or approve subject to such conditions as he may impose in that regard. The issue of liquor shall be made from the Seamen's Institute (Madras Club), only to Officers of the ² [Collector] rank. The issue of liquor shall be made from the canteen attached to the Seamen's Hostel to Officers to Commissioned rank who actually stay in the Seafarer's Home and to seamen who are not Commissioned Officers. The licence shall maintain daily accounts of transactions in Form F.Ac.5.

(Amended Vide G.O.(MS). No.100, H,P&E(VIII) Dept, dt.12.12.2008)

VIII. Licence for possession and use of liquor for Scientific, Industrial or such like purpose –

The licence in this form shall be issued by the Commissioner on payment of an annual licence fee of Rs.100/- (Rupees Hundred only) on an application made in Form F.A.1.6 subject to the provisions of these rules and the conditions of the licence. It does not cover possession and use of medicated wines. The licencee shall obtain his supplies of liquor from a wholesale depot licencee in the State or from such other source as the Commissioner may appoint or approve subject to such conditions as he may impose. The liquor possessed under the licence shall be kept under the lock and key of an officer of the Prohibition and Excise Department of the area and it shall be used only in his presence. For this purpose the presence of the Excise inspector or the presence of the Assistant Commissioner shall be

requisitioned by the licensee on payment of fee Rs.10/- (Rupees Ten

only) for each visit. The liquor possessed under the licence shall not be used for any purpose other than those mentioned in the licence. The licensee shall maintain accounts of daily transactions in Form F.Ac. 6.

- IX. Licence for possession and sale of wine, grape juice or other liquor for sacramental purpose.-
 - F.L.7 The licence in this form shall be issued by the ¹ [Collector] on an application made in Form F.A.1.7 free of fee. It does not cover possession and issue or sale of medicated wines. The licensee shall obtain his supplies of wine, grape juice or other sacramental liquor from a wholesale depot licensee in this State or by import from places outside the State, subject to the provisions these rules governing import. Grape juice, Wine or Sacramental liquor shall be supplied only to holders of authorities issued under the rules in Chapter V of these rules. This licensee shall maintain accounts of daily transactions in Form F.Ac.7.
- X. Special licence for possession and issue of liquor to international passengers on board the Aircraft of Air-India.
 - F.L.8 The licence in this form shall be issued by the Commissioner free of fee to the officer-in-charge of the Aircraft, Air India, on an application made in Form F.A.1.8. The licensee shall obtain the liquor from a wholesale depot licensee in this State or from sources outside the State. Liquor possessed under this licence shall be issued only to passengers arriving from out of India and to passenger going to places out of India, who will be known as International passengers.
- XI. Special licence for possession and issue of liquor including bottled liquor to international Air passengers transiting all the International Civil Airports in Tamil Nadu who are required to wait at the Air Port transit lounge reserved for such passengers before resuming their journey ¹ [and issue of foreign liquor to the diplomats stationed at the City / Town where the International Airport is situated.
 - F.L.9 The licence in this Form shall be issued by the Commissioner free of fee to the Officer-in-charge of the duty free shop-cum-bar at the Civil Air Port on an application made in Form F.A.1. 8A. The licensee shall obtain the liquor from the customs bond or from a wholesale depot licensee in this State or from sources outside the State. Liquor possessed by the licensee shall be served only to transiting International Air Passengers who are required to wait at the Airport transit lounge reserved for such passengers before resuming their journeys.

 I Foreign liquor may also be issued to the foreign diplomats stationed at the City / Town where the International Airport is situated

(Amended as per G.O.(ms) No. 16, H,P&E(VIII) Depart; dated 24.03.2010)

- XI-A [Licence for possession of liquor by approved restaurant and supply of liquor for consumption in the bar of the restaurants to foreign tourists or foreign residence of Indian or Indian citizens during their halt at airport.-
 - F.L.10 ⁴ [The licence in this Form shall be issued by the Commissioner on payment of a Privilege Fee of Rs.5,00,000/- (Rupees Five Lakh only) per year and an Annual Licence Fee of Rs. 5,000/- (Rupees Five Thousand only), Application Fee of Rs. 1,000/- (Rupees one thousand only) and Security Deposit of Rs. 50,000/- (Rupees Fifty Thousand only) to the Manager of an approved restaurant on an application made in Form F.A.1.14. The licensee shall obtain the liquor from the customs bond or from the wholesale depot licensee in this State or from such other source as the Commissioner may appoint or approve subject to such conditions as he may stipulate.

 1 [Issue of liquor shall be made only to foreign tourists or foreigners resident of India or Indian citizen during their halt at the airports.]
- XI-B Licence for the grant of privilege of retail sale of foreign liquor:-
 - The Tamil Nadu State Marketing Corporation Limited shall make an F.L. 11 application in Form F.A.1.13 to the Commissioner of Prohibition and Excise for the grant of licence for the retail sale of foreign liquor in their retail Shops. ¹[The application shall be accompanied by the Treasury receipt in proof of the payment of annual privilege fee of Rs.1,00,000/- (Rupees One Lakh only). licence fee of Rs.1,000/-(Rupees One Thousand only) and application fee of Rs.100/-(Rupees One Hundred only) for the grant of licence. On application, the Commissioner of Prohibition and Excise, shall grant licence in Form FL.11 to the Tamil Nadu State Marketing Corporation Limited, for the retail sale of foreign liquor in retail shops. The licence granted under this rule shall be subject to the Act, and the rules made there under. The Tamil Nadu State Marketing Corporation Limited, shall issue an authorization in Form F. AUTH.V in respect of each shop, where the retail sale of foreign liquor is to be carried on. Such authorization shall be issued to a shop even though it is already authorised by the Tamil Nadu State Marketing Corporation Limited, under the Tamil Nadu Liquor Retail Vending (in Shops and Bars) Rules, 2003. The Tamil Nadu State Marketing Corporation Limited, shall furnish the list of authorized foreign liquor retail sale shops, located in each district to the Commissioner of Prohibition and Excise , as well as to the District Collector concerned within ten days, from the commencement of retail sale of foreign liquor. The Tamil Nadu State Marketing Corporation Limited, being a wholesale licensee by virtue of sub-section (1 - A) of section 17-C of the Act shall obtain its supplies of foreign liquor from its own source. No shop for retail sale

of foreign liquor shall be established in Municipal Corporation and Municipalities within a distance of 50 (fifty) metres and in other areas 100 (one hundred) metres from any place of worship or educational institution.

Provided that the distance restriction shall not apply in areas designated as "Commercial" or "Industrial" by the Chennai Metropolitan Development Authority or Town Planning Authorities.

Provided further that if any place of worship or educational institution comes into existence subsequent to the establishment of the shop for retail sale of foreign liquor the aforesaid distance restriction shall not apply.

Provided also that no shop for retail sale of foreign liquor shall be established within the premises of any hotel.

Provided also that no shop for retail sale of foreign liquor shall be established in any tribal areas covered under integrated Tribal Development Project and Hill Area Development Project in the hill areas of Vellore, Salem, Namakkal, Dindigul, Tirunelveli and Kanniyakumari Districts.

Provided also that every shop for retail sale of Foreign Liquor shall be housed in a pukka building and no part of the said shop shall be thatched either on the sides or on the roof.

The shop for retail sale of foreign liquor shall be in the location approved by the concerned District Collector, before commencing the business in the said shop. There shall be no change in the location of said shop except with the previous permission of the Collector".

- XII Licence for possession and vend of medicated wines to F.M.1, F.M.2, F.M.3 or F.M. 4 licensees:-
 - F.M.1 The licence in this Form shall be issued by the Collector of the district concerned on payment of an annual licence fee of Rs.200/-(Rupees Two Hundred only) on an application made in Form F.A. 1.9. The licensee shall obtain supplies of medicated wine from a wholesale depot licensee in this State or from outside the State. The licensee may sell or issue medicated wine to holders of licensees in Form F.M.1, F.M.2, F.M.3 or F.M. 4.

 (amended as per G.O.(MS) No. 100, H,P&E(VIII) Dept, dt.12.12.2008)

He shall pay vend fees for the imports made at the following rates:-

Brandy and medicated wines for medicinal purposes.

Rate at which vend fee is to be vended per litre.

| 1. | Brandy and medicated wines whose alcoholic content is | | |
|----|---|--|--|
| | equivalent to 42 percent or more of proof spirits. | | |

Rs.p. 1.00

2. Medicated wines whose alcoholic contents is less than 42 per cent

of proof spirit but not less than 20 per cent of proof spirit.

0.20

3. Medicated wines whose alcoholic content is less than 20 per cent of proof spirit.

He shall maintain accounts of daily transaction in Form F.Ac.9

- XII. Licence for possession and sale of brandy for medicated wines for medicinal purposes by chemist or by persons or forms which employ chemists:-
 - F.M.2 The licence in this form shall be issued by the Collector of the district concerned, on payment of an annual fee of Rs.100/- (Rupees One Hundred only) on an application in Form F.A.1.10 made by a chemist or a person or firm having a chemist in his or its employ subject to the provisions of these rules and the conditions of the licence. The licensee shall obtain supplies of brandy or medicated wines from a wholesale depot licensee or F.M.1 in this State as the case may be; or from such other source as the Collector may appoint or approve subject to such other conditions as he may impose brandy or medicated wine shall be issued on medical prescriptions in quantities not exceeding 50 milli-litres in the case of brandy and 750 milli-litres in the case of medicated wines, at a time. The licensee shall maintain accounts of daily transactions in Form F.Ac.10
- XIV. Licence for the possession and issue of brandy or medicated wines for medicinal purposes by a medical practitioner:-
 - F.M.3 The licence in this form shall be issued by the Collector of the District concerned, on payment of an annual licence fee of Rs.15/-(Rupees Fifteen only) on an application made in Form F.A.1.11 by a medical practitioner, subject to the provisions of these rules and the

conditions of the licence. The brandy or medicated wine required by the licensee shall be obtained from a wholesale depot licensee in this State or F.M.1. in the State, as the case may be or from such other source as the Collector may appoint or approve, subject to such conditions as he may impose, Brandy or medicated wine shall be issued or dispensed by the licensee only on medical prescriptions in form F.M.P. signed by him in the capacity of a medical practitioner and only in such cases as the medical profession would generally approve. The licensee shall maintain accounts of daily transactions in Form F.Ac.10 and send true extracts of such accounts for every month to the Collector of the district concerned for record and verification on or before the 5th day of the succeeding month containing the information regarding the total number of patients for whom brandy or medicated wine was prescribed and issued.

XV Licence to medical practitioner in charge of a hospital for possessional and use of brandy of cashew arrack or medicated wines for medicinal purposes in the hospital:-

F.M.4

The licence in this form shall be issued by the Collector of district concerned free of fee on an application made in form F.A.1.11 by a medical practitioner, in-charge of a hospital. licensee shall obtain his supply of brandy or medicated wine from a wholesale depot licensee or F.M.1 licensee, as the case may be, or from such other source as the Collector may appoint and subject to such conditions as he may impose. Brandy of cashew arrack or medicated wines shall be issued or dispensed only on prescriptions duly signed by the licensee in his capacity as a medical practitioner, or by any other medical practitioner working in the hospital in his capacity as such and only in such cases as the medical profession would generally approve. The licensee shall maintain accounts of daily transactions in Form F.Ac.10 and send true extract of such accounts for every month to the Collector of the district concerned for record and verification on or before the 5th day of the succeeding month containing the information regarding the total number of patients treated in the month and the number of patients for whom brandy or medicated wine was prescribed and issued.

18. Duration of licence: -

Every licence granted under these rules shall be valid for the financial year beginning from the 1^{st} of April or the date of issue of the licence and ending with the 31^{st} March, immediately following unless otherwise stated in the licence issued in a particular case.

19. Conditions to be satisfied before a privilege is granted and the licence is issued and the procedure to be followed in dealing with

applications:-

- (A) On receipt of the application, the licensing authority shall verify the particulars furnished in the application. In the case of application of all kinds, he shall satisfy himself in general after due enquiry:-
 - (i) that the local needs justify the grant of the licence; and
 - (ii) that public interest shall not suffer by the grant of the licence applied for and that the privilege is not likely to be misused.
 - ** Provided that notwithstanding anything contained in the subrule, on application received in this behalf from the Corporation and with the written consent of the supplier, the Commissioner may permit the Corporation in writing to destroy such stock in the presence of any officer of the Prohibition and Excise Department authorized by him in this behalf, subject to the condition that there shall not be any loss of revenue to the Corporation or the Government. The Commissioner may impose any appropriate condition while granting such permission.
 - ** (Inserted vide G.O.(Ms) No. 18, H,P&E(VIII) Dept, dated 26.03.2018)
- (B) In the case of applications of particular kinds mentioned below, the licensing authority shall in addition, satisfy himself after due enquiry that the following additional conditions are satisfied, namely –
- (1) In the case of an application for a licence in Form F.L.1,
 - (i) that he is a suitable person;
 - (ii) that he can reasonably be expected 1 [***] to pay the prescribed fees:
 - (iii) that he can be expected, to co-operate with the Government in their policies:
 - ²[(iv) that the site and building selected are suitable;
 - (v) that the application is made bonafide on behalf of the applicant himself and not in benami of any other person.
 - ²[(vi) that he has obtained the Income-Tax Clearance Certificate.]
 - ² [Explanation It is hereby declared that, in judging the suitability of the applicant for the grant of licence, the Commissioner shall have regard to the following factors, namely:-
 - (a) solvency of the applicant;

- (b) whether the applicant has contravened any of the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or of any rule, notification or order made thereunder or has committed the breach of any of the terms and conditions of any licence or permit granted under the Tamil Nadu Prohibition Act,1937 (T.N. Act X of 1937) or of any rule made thereunder.
- (c) whether the applicant has been convicted of any offence punishable under the Tamil Nadu Prohibition Act,1937 (T.N. Act X of 1937) or any cognizable and non-bailable offence or of any offence under the Dangerous Drugs Act, 1930 (Central Act II of 1930) or under the Trade and Merchandise Marks Act, 1958 (Central Act 43 of 1958) or under Ss. 482 to 489 of the Indian Penal Code (Central Act XLV of 1860);
- (d) whether the applicant carries on any other business which is likely to prevent him from giving his due attention to the purpose for which the licence is sought for;
- (e) whether the applicant was a defaulter in payment of any amount due to the State Government under the Tamil Nadu Prohibition Act, 1937 (T.N. Act X of 1937) or the rules made thereunder or of any taxes or other amount due to the State Government.
- (f) any other matter relevant to the purpose for which the licence is sought for.]
- (2) In the case of an application for a licence in Form F.L.2.-
 - (i) that the club in respect of which the licence has been applied for is of a non-proprietory character functioning for more than 3 years and shall be substituted
 - 2 [(ii) that atleast fifty of the members of the club have signified their willingness to obtain liquor from the said club or that the club should have functioned with a bar in the pre-prohibition days and have on its rolls not less than 50 persons.

²[Provided that in the case of a non – proprietory club run by the officers and staff of the Departments of Government of India (or) the Government of Tamil Nadu or the undertakings and statutory Boards under the control of Government of India or the Government of Tamil Nadu to which a part of the fund is constituted by the Government of India or the Government of Tamil Nadu, the conditions that the club shall function for more than three years shall not apply.]

- (3) In the case of an application for a licence in Form F.L.3 the Star Hotel in respect of which the licence is applied for is run on western style.
- (4) In the case of an application for a licence in Form F.L.4 that the applicant has been recommended by the Chairman, Board of Administration, Canteen Stores Department India, Mumbai, indicating the real need for establishing a canteen, retail and bulk issue depot for supplying liquor to military Contractors and Officers of Military Units holding licences in Form F.L.4(A) ² [and for export to the Andaman and Nicobar Islands for the unit-run canteens of the Armed Forces stationed in the said Islands.
- (5) In the case of an application for a licence in Form F.L.4(A), that in the area or areas where the licence is required, there is Military Unit stationed and the Officer Commanding of that unit has certified that there is a real need for a licence to cater liquor to the military personnel;
- (6) In the case of an application for a licence in Form F.L.5 that the applicant can be relied upon for carrying out the requirements of the conditions of the licence and that there is a real need for the grant of licence applied for;
- (7) In the case of an application for a licence in Form F.L.6 that the applicant has not less than five years experience in the branch of the business for which he requires the licences;
- (8) In the case of an application for a licence in Form F.L.7 that there are not less than 30 authority holders in the area which the licence applied for may be expected to serve;
- (9) In the case of an application for a special licence in Form F.L.8 that the passengers in the aircraft of the Air-India will be only International passengers, who have arrived from out of India or who intend going to places out of India.
- ²[(9-A) In the case of an application for a special licence in Form F.L.10 that the applicant runs an approved restaurant.]
 - (10) In the case of an application for a licence in Form FM.1:-
 - (i) that applicant is in possession of a licence in Form 20 (wholesale) under the Drugs Act,1940 (Central Act XXIII) of 1940), and the

rules made thereunder; and

- (ii) that there is a real necessity for the licence in the area, having regard to the number of licences in Forms F.M.2, F.M.3 and F.M.4 existing in that area;
- (11) In the case of an application for a licence in Form F.M.2.,
 - (i) that the applicant is a reputed chemist or owner of a chemist shop of atleast one year's standing in the area with a whole-time chemist attached to it;
 - (ii) that he is in possession of a licence in Form No: 20 (retail with Pharmacy) obtained under the Drugs Act, 1940 (Central Act, XXIII of 1940) and the rules made thereunder; and
 - (iii) that there are medical practitioners in the area who are likely to prescribe brandy or medicated wines for medicinal purposes.
- In the case of an application for a licence in Form F.M.3 that the applicant is medical practitioner in the area of atleast one year's standing and the volume of his practice as a medical practitioner shows that he requires brandy and medicated wines for issue to the patients treated by him whenever found necessary for medicinal purposes; and
- (13) In the case of an application for a licence in Form F.M.4, that the applicant is in-charge of a public or private hospital in the area and the number of patients treated at such hospitals justifies the issue of the licence applied for.
- (C) The licensing authority, if he desires that there is no objection to issue licence, may order its issue after satisfying himself that the fee, if any, prescribed for the licence has been paid.
- (D) The licence shall always be issued in the name of the person who applied for it. In the case of application from a recognized institution or a registered firm or Company, the licence shall be issued in favour of the accredited office-bearer or agent or other functionary who has been duly authorized by power-of-attorney, Articles of association or similar rules relating to the management of the institution, firm or Company. The quantity of liquor or medicated wine to be allowed under the licence in cases in which limit is to be insisted shall be fixed by the licensing authority at his discretion after taking into consideration the bonafide demands for liquor and medicated wines in the area to be served by the licence

and the recommendation of the enquiring Officer.

20. Refusal of licence.-

If the licensing authority decides that the applicant is not eligible for the grant of privilege and issue of licence or that the grant of the privilege and issue of licence are not justified with reference to conditions and circumstances specified in rule 19, he shall, by an order in writing, refuse to grant the privilege and issue of the licence for reasons to be specified in the order. In that case, the licence fee ¹ [and privilege fee], if any, paid by the applicant, shall be refunded to him. 2 [The application fee shall not, however, be refundable on any account.]

21. Renewal of licence :-

A licence holder desiring to renew the licence shall make an application in the prescribed form (the same as for the original grant of the licence) alongwith payment of applicable privilege fees on or before the last day of February of the year in which the licence would expire. The application may be sent to the licensing authority directly. The provisions contained in rules 18 to 20 shall, as far as may be, apply to an application for renewal of licence as if it were an application for the original grant of a licence. Where an application for renewal of the licence has been made after the last day of February of the year in which the licence would expire, but on or before 31st March of the year in which the licence would expire, the licensing authority may admit such application, provided there are good and sufficient reasons for the delay, on payment of an additional fee of twenty-five percent of the prescribed licence fee. However, an application for renewal of licence which is received after the expiry of the licence period i.e. 31st March of the concerned year, will not be considered and the licence already granted will be deemed to be cancelled.

[amended Vide G.O.(Ms). No. 30, H,P&E (VIII) Dept, dt. 07.05.2018]

- 21-A ¹[(c) Where any F.L.1 licence has been renewed for a part of year, proportionate licence fee and privilege fee together with the security deposit shall be refunded. Such refunds shall be sanctioned by the Assistant Commissioner (Excise) of the District, after satisfying himself that the claim of the licensee is in accordance with the rules and after adjusting the Government dues if any from the licensee.]
- ² [22 Cancellation or suspension of licences.-
 - (1) The licensing authority may, after giving in writing to the licence holder an opportunity to show cause within a reasonable time not exceeding 14 days against the action proposed to be taken or order

proposed to be issued, stating the reasons there for, by an order in writing specifying the reasons, cancel the licence under these rules or suspend it for such period as it thinks fit, if in its opinion, the licence holder has failed to comply with any of the conditions of the licence or of any of the provisions of the Act or the rules made thereunder.

- (2) Notwithstanding anything contained in sub-rule (1), the licensing authority may temporarily suspend the licence for a period not exceeding 90 days pending framing of charges for violation or irregularities noticed. In such a case, the reason for suspension shall be communicated to the licence holder within 5 days from the date of suspension.
- (3) When a licence is cancelled or suspended or temporarily suspended or is not renewed after its expiry the licence holder shall not sell, use or otherwise dispose of any of the stock of liquor or medicated wine held by him under the licence at the time of such cancellation, suspension, temporary suspension or expiry and shal abide the orders of the licensing authority regarding the disposal of such stock. The licence holder shall not also be entitled to claim any compensation on account of cancellation, suspension, temporary suspension or non-renewal of the licence.]

(23) SECURITY -

¹ [In the case of application for licences in Form F.L.1, F.L.2, F.L.3, F.L.3(A), *F.L.3(AA)*, F.L.5 F.L.6, ² [F.L.10], F.M.1 or F.M.2 the licensing authority shall, before granting the licence, require the applicant to execute a counterpart agreement in Form F.M.5 in conformity with the tenure of his licence and also to deposit with the Commissioner in cash or Government Promissory Note, as security for the due observance of the conditions of the licence]. The amount of security deposit for licence specified above, except F.L.1., ³ [F.L.2], 4 [and F.L.3, F.L.3(AA)*, including additional F.L.3, *F.L.3(AA) * and F.L.10] shall be equivalent to the licence fee for the respective licence and in the case of licence in Form F.L.1, ⁵ [the amount of security deposit shall be Rs.50,000/-(Rupees Fifty Thousand only) and in the case of an additional permit room in the same hotel under additional licence in Form F.L.3 the amount of security deposit shall be Rs. 75,000/-(Rupees Seventy Five Thousand only). 1 [In the cases of licence in Form F.L.10 the amount of security deposit shall be Rs.50,000/- (Rupees Fifty Thousand only). ²[In cases of non-observance or any breach of the condition of licence the security deposit in whole or in part may be forfeited to the Government by the licensing authority or by any officer authorized by him in this behalf and the licence may be cancelled by the licensing authority.] The forfeiture of the deposit

and the cancellation of the licence under this or the preceding rule shall not be held to prevent the licence-holder from being proceeded against in a court of law under the provisions of the Act or the rules made thereunder or any other law for the time being in force.

³ [Provided that the absence of a counterpart agreement shall not vitiate anything done or any action taken prior to the execution of the counterpart agreement for violation of the condition of the licence or the provisions of the rules. A licence already issued shall be liable for cancellation, if the licence fails to execute the counterpart agreement within the time stipulated by the licensing authority.]

(* Amendment as per G.O. Ms. No: 59, P & E (VIII), Dated: 20.03.2001)

⁴[23-A Issue of duplicate licence :-

The loss, mutilation or damage of a licence during the period of its currency shall forthwith be intimated by the licence holder to the authority which issued the licence explaining the circumstances in which the loss, mutilation or damage had occurred. A fee at the rate of as specified in the Table below, shall be payable for every duplicate licence and such licence may be granted by the authority which issued the original licence, after making such enquiries as it may deem fit. The licence holder shall surrender the duplicate licence for cancellation, if and when the original is traced.

THE TABLE

| ITE TABLE | | | | |
|---------------|-------------|-------------|--|--|
| Serial Number | Form Number | Fee | | |
| (1) | (2) | (3) | | |
| 1. | F.L.1 | 100 | | |
| 2. | F.L.2 | 100 | | |
| 3. | F.L.3 | 100 | | |
| 4. | F.L.3(A) | 25 | | |
| 4 -A. | F.L.3.(AA) | 100 | | |
| 5 | F.L.4 | 10 | | |
| 6 | F.L.4(A) | 5 | | |
| 7 | F.L.5 | 5 | | |
| 8 | F.L.6 | 5 | | |
| 9 | F.L.7 | Free of fee | | |
| 10 | F.L.8 | Free of fee | | |
| 11 | F.L.9 | Free of fee | | |
| 12 | F.M.1 | 10 | | |
| 13 | F.M.2 | 10 | | |
| 14 | F.M.3 | 5 | | |
| 15 | F.M.4 | Free of fee | | |
| | | | | |

24 Transfer of licence, change of premises or locality;—

Licences issued under these rules shall not be sold, transferred or sub-rented without the previous permission of the licensing authority. A licence holder shall not change the premises in which he carries on business under his licence except with the previous permission of the licensing authority. Permission to shift the business during the currency of the licence outside the area in which the licence is intended to serve shall be treated as the grant of a fresh licence and all the provisions relating to the grant of a new licence shall likewise apply to granting of such permission except those relating to the payment of the licence fee and collection of security deposit with reference to rule 23.

¹ [24-A Refund of licence fee in certain cases.—

A licensee, who has not transacted any business under the licence, shall apply to the licensing authority for refund of the licence fee along with the licence granted to him. On receipt of the application, the licensing authority may refund the licence fee, if he is satisfied that the licensee has not transacted any business under licence granted to him.]

² [Provided that if any licence has not transacted any business for any part of the year, the proportionate licence fee and privilege fee shall be refunded.]

25 General conditions applicable to licences issued under the rules in this Chapter —

The licence except where no business under the licence is transacted I. shall be hungup in a conspicuous place in the licensed premises. A sign-board shall be affixed in front of the premises showing the kind and number of the licence and the hours of business under it. The hours of business specified by the licence shall in no case be less than six hours, excluding an hour's interval for rest where paid Assistants are employed. No business shall be transacted before 7 a.m., or after 10 p.m., at the licensed premises of F.L.1 shops. No name of any political nature and no name of any national or political leader whether living or dead shall be displayed on the sign board. Nor there shall be any name or other reference indicating Government patronage and no names relating to religion or religious head shall be used in the sign board. There shall also be displayed on the sign board the following slogans in bold letter about the evils of drinking and such other slogans as may be approved by the Commissioner.

குடி குடியைக் கெடுக்கும், குடிப்பழக்கம் உடல் நலத்தைக் கெடுக்கும்.

Drinking liquor will ruin the family. Drinking liquor is injurious to health.

(மது – நாட்டுக்கு, வீட்டுக்கு, உயிருக்கும் கேடு).

- II.(a) The licensed premises shall in cases where business under the licence is transacted be kept open for business or for inspection by authorised officers on all days except weekly holiday under the provisions of the Tamil Nadu Shops and Establishments Act, 1947 (Tamil Nadu Act XXXVI of 1947) or the Weekly Holidays Act, 1942 (Central Act XVIII of 1942) whichever is applicable and such other days on which the Collector may order closure. The licensee may also of his own accord close the licensed premises during any riot or disturbances in the neighbourhood. The licensee shall not be entitled to any compensation on account of the closure of the licensed premises under this rule:
 - * Provided that no sale of liquor shall be made, by licensees holding FL.2, FL.3 and FL.3(AA) licences on the Thiruvallurvar Day falling on the month of January, Gandhi Jayanthi Day, namely, the 2nd October, Birthday day eve of Nabigal Nayagam, Mahaveer jayanthi day, Vallalar Ninaivu Naal, Independence day, Republic day and May day in every year.
 - * (amended as per G.O.(Ms) No.50, H,P&E (VIII) Dept., dated 29.10.2012)
- (b) in case of licences where no sale of liquor or medicated wines is involved, the licensee shall make the licensed stocks and accounts available at any reasonable hour of the day, to the officer empowered to inspect them.
- III. The sale or possession within the licensed premises of any article other than the liquor, authorized for sale in the licence issued under these rules shall be strictly prohibited:-

If more than one licence issued under these rules or any other rules made under the Act are held by one and the same person in the same licensed premises the portion of the premises relating to one licence shall be effectively partitioned off from the portion of the premises relating to the other. The portions so partitioned off shall be sufficiently commodious to locate business and to hold the stock relating to the respective licences.

IV.

1 [Every bottle or cask or keg or other receptacle containing liquor that has been compounded in India shall bear labels showing the liquor as having been compounded or blended and bottled or casked or keged in India. ** In case of foreign liquor, the label shall bear the details of place and date of manufacture **. Bottled liquor or draught beer filled in casks or kegs shall be sealed, wired and secured by capsules or corks with the top of the neck of the bottle or cask or covered by metallic foil. Each bottle casks or kegs shall bear the label of the manufacturer. The licence-holder is prohibited from altering either the nature of the bottled liquor or draught beer filled in casks or kegs purchased by him or the labels on the bottles or casks or kegs and if he contravenes these conditions it will lead to cancellation of the licence, or forfeiture of the security deposit or both.]

(** G.O.Ms. No: 40, Home P & E (VIII) Dept., Dated: 01.07.2008)

- V. The licensee is prohibited from rectifying spirits by purifying, coloring, flavoring or mixing any material therewith and from blending foreign liquor and Indian-made Foreign Spirits. He is also prohibited from bottling liquor.
- VI. The minimum strength at which foreign liquor or Indian-made Foreign Spirits may be sold under any licence issued under these rules shall be 35 degree under proof for Gin and 25 degree under proof for all other kinds of spirits. The licensee shall not sell or otherwise dispose of any foreign liquor imported by him either from other States in the Indian-Union or from outside India before satisfying himself that it conforms to the minimum saleable strength. When Indian-Made Foreign Spirits are imported from other States in India, the licensee shall produce proof of the strength thereof, or send samples of the spirits to the Commissioner for tests in the Laboratory in order to ascertain their strength. The spirits shall be sold only if they conform to the minimum saleable strength:

Provided that the minimum saleable strength fixed in the sub-rule shall not apply to ¹ [liqueurs].

VII. If it is found that the licensee is suffering from leprosy or any other contagious disease, he shall not be allowed to continue to hold the licence, nor shall any person suffering from any such disease be employed by the licensee in any capacity in the licensed premises. No person convicted under the Indian Penal Code (Central Act XLV of 1860) or under the Act or the rules made thereunder shall

be employed in any capacity in the licensed premises. The licensee shall keep the licensed premises and all apparatus thereto in a clean and decent condition.

- VIII. No agent or other person shall be appointed for the management of the privilege conferred by the licence without the prior approval of the licensing authority.
- IX. The accounts of all transactions under the licence shall be maintained from day-to-day in ink, in the form or form of accounts prescribed for the respective licence. All indents, bills, invoices, etc., relating to purchase or sale, kind of liquor, medicated wine or sacramental wine under the licence shall be kept filed carefully and chronologically in support of the accounts. The accounts, bills, invoices permits and other vouchers relating to the accounts shall be preserved for a period of five years from the date of expiry of the licence to which they relate. They shall be produced for inspection or check before any officer authorized to inspect the licences whenever required and shall be handed over to such officer on a receipt being given therefore.
- X. The licence-holder shall be bound by any additional rules and conditions that may be made under the Act, from time to time so far as they apply to him and shall, if so required by the licensing authority, deliver the licence for amendment or for issue of a fresh licence. All arrears and dues outstanding against the licensee shall be adjusted from the deposits, if any, furnished by the licensee or collected from him under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864), as an arrear of land revenue.
- XI. The licensee shall submit such returns as may be required by the licensing authority and furnish such statistics or information regarding the working of the licence as may be required by the licensing authority or any officer authorized to inspect the licence.
- XII. Save as otherwise expressly provided in sub-rules (3) and (5) of rule 34 in Chapter VI of these rules, officers of the Police Department not below the rank of a Sub-Inspector and Officers of the Prohibition and Excise Department not below the rank of an Excise Inspector are authorized to inspect the licences issued under these rules. Such officers are authorized to enter into and inspect the licensed premises to check the accounts, take stocks, that the strength of any liquor, medicated wine or sacramental wine that may be kept in the licensed premises and whenever deemed necessary take samples of such liquor, medicated wine or sacramental wine for chemical test or Analysis. The licensee is

prohibited from having any pecuniary dealings, whatever with such officers.

¹[Notwithstanding anything contained in these rules and the exercise of similar powers by the Assistant Commissioner, the Revenue Divisional Officers are authorized, in their jurisdiction, to inspect the licences issued under these rules, and enter into and inspect the licensed premises, to check the accounts, take stocks, test the strength of any liquor that may be kept in the distillery take samples of such liquor for chemical test or analysis, and exercise all such powers as may be deemed necessary to ensure that the licensee conforms to the terms and conditions of the licence granted to him.]

- XIII. An inspecting book in Form G.I.B. prescribed in Appendix-II to these rules shall be maintained at the licensed premises for the use of the inspecting officers. Instructions regarding the maintenance of this book are given in the book itself and they shall be strictly adhered to. The book is the property of the Government and shall be handed over to the licensing authority or any inspecting officer on demand, on a receipt given therefore.
- XIV. In the absence of the licensee, his authorized representative shall be in charge of the licence, stocks of liquors / medicated wines / sacramental wines and the account books.
- XV. No liquor shall be sold or supplied or issued of served by the licensee holding FL.2, FL.3, FL.3(A), FL.3(AA), FL.8, FL.9 and FL.10 licences, to any person who has not completed 21 years of age. Where any doubt arises in regard to the age of such person, the licensee may require the person concerned to produce any documentary evidence issued by the Central or State Government or educational institution or the local authority in proof of the age of such person".
- 26. Forms.-- The forms referred to in this Chapter are furnished in the Appendix to these rules.

(G.O. Ms.No: 334, P & E (VIII) Dept., Dated: 30.09.2004.

CHAPTER V

RULES RELATING TO THE ISSUE O AUTHORITY

- 27(a). The authorities issued under these rules shall be in the forms mentioned below for the purpose specified in Section 16-A of the Act:-
- F.Auth-I. Authority for possession, use and issue of sacramental wine.
- F.Auth-II. Authority for possession and use of sacramental wine.
- F.Auth-III. Authority for possession of wine by heads of Jewish families for use in religious worship.
- F.Auth-IV. Authority for possession of liquor (Brandy) by Parasis for use in religious worship.
 - (b) I. Authority for possession, use and issue of sacramental wine (F.Auth-I).-
 - An authority in this form shall be issued, free of fee, by the Assistant Commissioner of district concerned to the Bishop or other Ecclesiastical Head of a Diocese for possession and use of sacramental wine and its issue to priests or pastors in his jurisdiction or control.

The application for an authority in this form by such a Bishop or other Ecclesiastical Head shall be sent to the Assistant Commissioner of the district in which the headquarters of the applicant is situated. If the headquarters of the Bishop or the Ecclesiastical Head lies outside the State, the application for the authority may be made by the authorized agent who shall be the holder of a responsible Ecclesiastical post of such Bishop or Ecclesiastical Head resident in the State. In that case, the authority, shall be issued to the Bishop or Ecclesiastical Head, as represented by the authorized agent, referred to above. application shall contain particulars of the religious denomination to which applicant belongs, the number of priests or pastors in his jurisdiction or control to whom supply is to be made, the address of the premises wherein the sacramental wine shall be stored and the quantity of sacramental wine that is required to be possessed at any one time and the quantity required for issue in a year. On receipt of the application the Assistant Commissioner shall make necessary enquiries. If he is satisfied, he shall grant and issue the authority

applied for. If he decides to refuse the grant of the authority, he shall issue an order to the applicant to that effect, stating the reasons for such refusal in such order.

- (2) Supplies of sacramental wine under the authority in this form may be obtained from a wholesale depot licensee in this State or F.L.7 in the State in accordance with the provisions of these rules or by import from outside the State by land or by sea, through any port in the State. ¹[The import shall be permitted only on prepayment of countervailing duty of Rs.2/- per litre and vend fee at the rate of 50 paise per litre or at such rates as may be prescribed by the Government from time to time, on the quantity of sacramental wine proposed to be imported]. The authority shall apply to the Assistant Commissioner for an import permit specifying the quantity proposed to be imported and enclosing his authority with the application. The vend fee on the quantity proposed to be imported shall be paid into a Government Treasury under the appropriate head and the treasury receipt enclosed with the application. The consignments of sacramental wine imported from outside the State shall be opened only in the presence of an officer of the Prohibition and Excise Department authorized to verify the consignment and taken into account after verification by him. Sacramental wine may be imported in casks and bottled by the authority holder.
- (3) The holder of authority in this form shall issued a certificate in the following form to cover the supply of sacramental wine made to priests or pastors holding authorities in Form F.Auth. II to enable them to transport the sacramental wine to their places:-

Certificate to cover transport of sacramental wine:-

- 1. Date of issue of sacramental wine.
- 2. Priest/Pastor to whom issued.
- 3. Number of authority held by the priest/pastor and his address.
- 4. Quantity issued
- 5. Certificate current upto.....
- 6. Name of messenger transporting on behalf of the priest/pastor with his specific signature.

Signature

(Holder of authority in Form F.Auth.I)

(4) The holder of authority in this form shall maintain accounts in Form F.Ac.7 showing receipt and issues of sacramental wine. He shall maintain an inspection book in Form G.I.B.

Authority for possession and use of sacramental wine (F.Auth.II);—
(1) Authority in this form shall be issued free of fee, by the Assistant Commissioner of the district concerned on the application of a priest or pastor countersigned by the Bishop or other Ecclesiastical Head of the Diocese to which the applicant belongs. The application shall contain particulars of the religious denomination to which the applicant belongs, the number of visiting priests or pastors who participate with him in administering sacramental wine and the quantity of sacramental wine that is required to be possessed at a time and that may be required for use in a month.

On receipt of the application, the Assistant Commissioner shall make necessary enquiries that he may deem fit and grant and issue the authority, if he has no objection. If he decides to refuse the issue of the authority, he shall issue an order to that effect to the applicant stating the reasons therefor.

The authority in this form shall cover use of sacramental wine by the holder there of and other priests or pastors who may be staying and saying mass with him. For this purpose, the authority shall be issued only by designation to the applicant and not by name. The names of the priests or pastors staying and saying mass with him shall be entered in the authority.

The authority holder may issue sacramental wine to visiting priests or pastors provided the period of stay of the priests or pastors is short and additional quota of sacramental wine under the authority is not required. If the period of stay of the visiting priest or pastor is long, and additional quota of mass wine is required steps shall be taken to have the name included in the authority and to have the quota correspondingly increased for such period.

- Supplies of sacramental wine made under the authority may be obtained from a wholesale depot licensee in this State or F.L.7 or authority in From F.Auth.I in accordance with the provisions of these rules. The transport of the sacramental wine from the holder of authority in Form F.Auth.I shall be under cover of the certificate referred to in sub-rule (b) ¹(3). The holder of an authority in this form shall maintain an account of sacramental wine received and used in Form F.Ac.II.
- III. Authority for possession of wine by heads of Jewish families for use in religious worship (F.Auth.III).-
- (1) Authority in this Form shall be issued by the Assistant Commissioner of the district concerned of free fee on the

application of the head of religious authority requiring the use of wine, and the quantity of wine that may be required for possession at a time and use in a month. The procedure for enquiry into the application and the grant and issue of the authority in this form shall be the same as for the issue of an authority in Form F.Auth.II laid down in sub-rule (6) $^{1}(1)$.

- (2) The holder of an authority in this form shall obtain his supply of wine from a wholesale depot licensee or F.L.7 licensee in this State in accordance with the provisions of these rules. The holder of authority in this form shall maintain accounts of wine received and issued in Form F.Fc.11.
- IV. Authority for possession of liquor (Brandy) by Parsis for use in religious worships (F.Auth.IV):-
- (1) An authority in this form shall be issued by the Assistant Commissioner of the district concerned free of fee, on the application of a priest of Parsis temple or other religious institution relating to the Parsis. The application shall contain information as to the religious denomination to which the applicant belongs, the religious authority which required the use of liquor (Brandy) and the manner in which it shall be used and the quantity of liquor (Brandy) that may be required for possession at a time and use in a month. The procedure for enquiry into the application and the grant and issue of the authority shall be similar to that laid down in the case of authority in Form F.Auth.II in Sub-rule (b) II (1).
- (2) The holder of an authority in this form shall obtain his requirements of liquor (Brandy) from a wholesale depot licensee in this State in accordance with the provision of these rules. He shall maintain an account in F.Ac.11.
- 28. The authorities issued under these Rules shall be for the financial year on and from the 1st of April or date of issue of the authority to the 31st March immediately following. Applications for renewal of an authority shall be made atleast one month in advance of the date of its expiry. The procedure for the original grant of an authority shall, as far as may be, apply to applications for renewal also.
- 29. Authorities not transferable.-

The authorities issued under these rules are not transferable and shall be used for the purpose for which they are issued. Neither the authority nor the sacramental wine or liquor covered by it shall be carelessness or otherwise be allowed to be used by any one else or for other purposes. Abuse shall be carefully guarded against by the holder of the authority.

- **30.** Accounts to be maintained and inspection.
- (a) Accounts of receipt and issue or use of sacramental wine or brandy shall be kept by the holders of authorities in the forms prescribed for the respective kind of authority. All bills, invoices, import and transport permits or certificates, etc. relating to the purchase and issue of sacramental wine or brandy shall be produced before the officers authorized to inspect or check the accounts on demand.
- (b) The officers authorized to inspect and check the accounts maintained under the authorities are,-

In the case of authority in Form F.Auth.I officers of the Police Department not below the rank of an Inspector and officers of the Prohibition and Excise Department not below the rank of a Tahsildar.

In the case of other authorities, officers of the Police Department not below the rank of Sub-Inspector and officers of the Prohibition and Excise Department not below the rank of an Excise Inspector.

- (c) The provisions of conditions XIV in rule 25 in Chapter IV of these rule shall, *mutatis mutandis* apply to authorities issued under this Chapter.
- (d) Supplies of sacramental wine or brandy obtained by the authority holders from licensees in the State shall be covered by transport permits in Form F.T.P.1 issued by the supplying licensee himself, if he is in the same district as the authority holder and by the Assistant Commissioner of the District concerned in other cases.
- (e) The provisions of rule 48 in Chapter VI of these rules shall, *mutates* mutandis apply to import and transport permit issued to authority holders.

31. Cancellation of authority.-

In the event of any breach or infringement of these rules or any of the conditions thereof the authority is liable to be cancelled by the Assistant Commissioner. Before ordering such cancellation the Assistant Commissioner shall give an opportunity to the holder of the authority to show cause within a reasonable time, not ordinarily exceeding fourteen days, against the proposed cancellation. If the authority is cancelled or is not renewed at the end of the year, the stock of sacramental wine remaining with the authority holder shall be surrendered and handed over to the Assistant Commissioner and the authority holder shall abide by the order of the Assistant Commissioner regarding the disposal of the stock.

32. Forms.-

The forms referred to in the rules in this chapter are furnished in Appendix to these rules.

CHAPTER VI

PROVISIONS RELATING TO THE WORKING OF THE LICENCES

- 33. F.L.1 Licence for grant of privilege of retail sale of bottled Indianmade foreign spirits or retail sale of foreign liquor:-
- Liquor obtained from a wholesale depot licensee shall be **(1)** transported under cover of a transport permit in Form F.T.P.1 obtained from the ¹[Assistant Commissioner of the district concerned or the Excise Supervisory Officer specially authorized by the Collector of the district concerned.] ²[In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer, as the case may be and the person transporting the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.]

Foreign liquor obtained by the licensee from overseas across the customs frontier through the Chennai Port shall be transported from the Chennai Harbour (after clearance from the Customs Bond) to the licensed premises under transport permits issued by the Commissioner. Such permits shall either be general for

definite periods and issued in Form F.T.P.2 or special for specified occasions and particular consignments only and issued in Form F.T.P.1.

¹[The consignment of liquor procured by the wholesale licensee shall be verified and released for retail sale in the wholesale depot of the Tamil Nadu State Marketing Corporation Limited by an Officer of the Prohibition and Excise Department authorized for the purpose. The consignments of liquor shall be transported to the retail shops under cover of a transport permit issued by the Collector of the district concerned and taken into account by the licensee in his book and sales effected which shall be subject to periodical inspection by the Excise Officer authorized for the purpose by the Commissioner in the retail outlet.

The consignment of foreign liquor obtained by the licensee from overseas across the customs frontier through the Chennai Fort, after getting necessary clearance from the Customs Department and transported to the licensed premises, shall be opened only at the time of verification by an officer of the Prohibition and Excise Department authorized for the purpose and shall be taken into account by the licensee only after such verification and also after affixing excise adhesive labels on foreign liquor stock.]

- The holder of a licence in Form F.L.1 shall maintain a register in Form F.Ac.1(a) showing the names and address of every holder of personal permits, licence or authority who obtains supply of liquor from him. The quantity of liquor supplied to the purchaser, with the date of issue, shall be entered in the register on the page allotted to the respective personal permit licence or authority holder. Supply or issue of liquor shall be made only on requisitions from holders of personal permits. The quantity of liquor issued or sold by the licensee shall be so regulated that the limits fixed for possession at a time in the respective personal permit, are not exceeded.
- (3) At the close of each month the licensee shall prepare an abstract in Form F.Ac.1 (b) of the account in Form F.Ac.1 maintained by him and send a copy of the abstract to the Assistant Commissioner through the Excise Tahsildar ¹[so as to reach him on or before the 5th of the month succeeding the month for which the abstract is due.]

- 34. ²[F.L.2 Licence for possession of liquor by a non-proprietary club for supply to its members and their guests:--
- (1) Liquor obtained by the holder of a licensee in this Form, from a wholesale depot licensee in the State shall be transported under cover of a transport permit in Form F.T.P.1 issued by the Assistant Commissioner of the district concerned ³[or the Excise Supervisory Officer specifically authorized in this behalf by the Collector of the district concerned.]
 - ⁴[Foreign liquor obtained by the licensee from overseas across the customs frontier through the Chennai Port or foreign liquor confiscated by the customs officials shall be transported from the Chennai Harbour (after clearance from the Customs Bond) to the licensed premises under transport permits issued by the Commissioner. 1
 - ¹[In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer, as the case may be and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the persons transporting the liquor.]
- 1 Liquor shall be supplied from the club to its members and their guests. The liquor supplied may be either for consumption within the premises of the club or for removal there from provided that only liquor bottled and sealed shall be allowed to be removed from the premises.
- (3) All bills of purchases of foreign liquor or Indian made Foreign Spirits shall be preserved by the club. ³[The club shall maintain a register in Form F.Ac.2 with a separate page opened for each member, showing issue of liquor to each member on any day.] The club shall also maintain correct accounts date wise in Form F.Ac.2 (a) showing the stock of liquor at the beginning of the day, the quantity received, the quantity issued, and the closing balance. The quantity lost by breakages, ullage, condemned stock, etc. shall be shown in red ink below the entry relating to sales. The account bills of purchases shall be produced for inspection on demand by any officer of the Prohibition and Excise Department not below the rank of a Deputy Tahsildar or Inspector of Police.

The Secretary or any other person in charge of the management of the club shall obtain prior orders of the Assistant Commissioner concerned before declaring any liquor as unfit for human consumption and such liquor shall be destroyed in the presence of an Officer of the Prohibition and Excise Department.

- A club fee at the rate of Rs.2/- (Rupees Two only) for each unit of **(4)** 50 bottles of 750 milli-litres or 37.5 milli-litres of liquor, or part thereof irrespective of the kind of liquor supplied by the club holding licence in Form F.L.2 each quarter shall be levied quarterly. For this purpose, the Honorary Secretary of the club (licence-holder) or other person expressly nominated by him, shall submit to the Collector of the District through the Assistant Commissioner concerned, within a week after the close of each quarter a statement in Form F.Ac.2(b) showing the stock on hand at the beginning of the quarter, the quantity received and supplied during the quarter, and the balance on hand at the close of the quarter and also the amount of club fee leviable. The quantity allowed as wastage for breakages, ullage and condemned stock shall not be excluded for the purpose of computing the amount of fee. The fee for each quarter shall be paid into a Government treasury within fourteen days of receipt of demand from the Collector.
- (5) Notwithstanding the provisions of such rule 25-XII in Chapter IV of these rules, the officers competent to inspect licences in Form F.L.2 shall be officers of and above the rank of Inspector of Police of the Police Department and Deputy Tahsildar of the Revenue Department.
- (6) For breakages, ullage and condemned stock, the club shall be allowed a maximum wastage of 2 per cent of the quantity of liquor issued from the club in a month. Wastage exceeding this limit not satisfactorily accounted for by the licensee shall be taken as a breach of the conditions of the licence and dealt with as such.
- (7) The Secretary or any other person holding licence in Form F.L.2 shall also submit to the Collector on or before the fifth day of every month, a statement in the following form showing the quantity of liquor supplied in the preceding month to members of the club and also to members of other non-proprietary clubs in the State, holding similar Form F.L.2 licences:--
 - (i) Name of the member.
 - (ii) Quantity in units and description of liquor issued

- (iii) Dates of supply.
- ¹ [Particulars should be given separately for members of the club and also for members of other non-proprietary clubs in the State.]
- ² [F.L.3 Licence for possession of Liquor by Star Hotel for supply to foreign tourists foreigners residing in India and also citizens of India for consumption within the licensed room of the hotel or for removal to their private rooms in the same hotel in which they stay for consumption there --
- (1) Supplies of liquor obtained by the licence holder in this Form from a wholesale depot licensee in this State shall be on indents in Form F.Id. and under cover of transport permit in Form F.T.P.I. issued by the Assistant Commissioner of the District concerned [or the Excise Supervisory Officer specially authorized in this behalf by the Collector of the district concerned.] ³[In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require, the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.]
- (2) ¹[The sale of issue of Liquor under the licence may be in pegs to foreign tourists or foreigners resident in India and also to citizens of India for consumption within the licensed room or in sealed bottles for removal of their private rooms in the same hotels in which they stay for consumption there]. No liquor other than that sold by the licensee shall be allowed to be consumed within the licensed room.
- (3) The boundaries of the licensed room shall be entered in the licence and shall include the room, if any, set apart in the hotel for stocking the liquor. But so far as consumption of liquor is concerned, the term "licensed room" shall mean the portion of the licensed room where the liquor issued or sold under the licence is consumed and facilities for such consumption have been provided.
- (4) The name of the persons transacting business in the licensed room shall be exhibited in the licensed room.
- ²[(5) The licensees shall maintain a daily account of issues of liquor in Form F.Ac.3(a) in which the quantity of liquor issued to each person in the licensed room shall be entered.]

- (6) ³[****]
- 36. ¹ [F.L.3A -- Licence for possession of liquor by a hotel run by the Tamil Nadu Tourism Development Corporation for supply for consumption to persons belonging to other States and foreigners and who actually stay in the hotel for a minimum period of 3 hours in the room of the hotel in which they stay.--]
- (1) The supplies of liquor obtained by the licence holder in this Form from a wholesale depot licensee, in this State shall be on indents in Form F.Id. and under cover of transport licence in Form F.T.P.I issued by the Assistant Commissioner of the district concerned or by the Excise Supervisory Officer specially authorized in this behalf by the Collector of the district concerned.]
 - ² [Foreign liquor obtained by the licensee from overseas across the customs frontier through the Chennai Port or foreign liquor confiscated by customs officials shall be transported from Chennai (after clearance from customs bond) to the licensed premises under transport permits issued by the Commissioner. Such permits shall either be general for a definite period and issued in Form F.T.P.2 or special for specified occasions and particular consignments only and issued in Form F.T.P.1.
 - ³ [In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise supervisory officer as the case may be and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require, the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.]
- The issue of liquor under the licence may be in pegs to persons belonging to other States and foreigners and who actually stay in hotels run by the Tamil Nadu Tourism Development Corporation for a minimum period of 3 hours for consumption in the room in the hotels in which they stay for consumption. No liquor other than that issued by the licence shall be allowed to be consumed within the room of the hotel.]
 - (3) The boundaries of the bar shall be entered in the licence for stocking the liquor.

- (4) Among the members of the establishment of the hotels, only such employees as have been authorized by the Collector to transact business in the licensed room shall be allowed entry thereto. A list of such authorized persons shall be exhibited in the bar of the hotel.
- (5) The licensee shall maintain a daily account of issues of liquor in Form F.Ac.3 (b), (a) in which quantity of liquor issued to each personal permit holders in the bar shall be entered.
- (6) ¹[****]
- (7) No disorderly or riotous persons shall be harboured in the licensed premises and intimation of resort by such persons shall be made to the nearest Police Station or Magistrate.
- (8) All bills of purchase of liquor shall be preserved. The licensee shall maintain correct accounts date-wise in Form F.Ac.3(a) showing the stock of liquor on hand at the beginning of the day, the quantity received, the quantity issued and the closing balance. The quantity lost by packages, ullage or condemned stocks shall be shown in red ink below the entry relating to sale. The accounts, bills of purchases shall be produced for inspection on demand by Inspecting Officers.
- (9) For breakages, ullage or condemned stock, the licensee shall be allowed a minimum wastage of 2 per cent of the quantity of liquor issued in a month. Wastage exceeding this limit not satisfactorily accounted for by the licensee shall be taken as a breach of condition of the licence and dealt with as such.
- (10) The possession and sale of diluted beer by the licensee is prohibited. Loose liquor of each variety shall not be kept in more than one bottle at any one time.
- (11) The licensee shall submit to the Collector on or before the fifth day of every month, a return in Form F.A. 3(b) showing the stock on hand at the beginning of the preceding month the quantity received and issued during that month and the closing balance at the end of the month.

- (5) "36 A, F.L.3(AA) Licence for possession of liquor by a hotel run by the Franchisee of the Tamil Nadu Tourism Development Corporation for supply for consumption to persons who actually stay in the hotel for a minimum period of three hours in the licensed rooms of the hotel or in their private rooms in which they stay or in the lawns and appurtenants of that hotel.
 - (1) The Supplies of liquor obtained by the licence holder in this Form from a wholesale depot licesee in this State shall be on indents in Form F.Id and under cover of transport permit in Form F.T.P.1 issued by the Assistant Commissioner of the District concerned or the Excise Supervisory Officer specially authorized in this behalf by the Collector of the district concerned. In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer, as the case may be, and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of escort shall be borne by the person transporting the liquor.
 - (2) The boundaries of the licensed room shall be entered in the licence and shall include the room, if any set apart in the hotel for stocking the liquor. But so far as consumption of liquor is concerned, the term "licensed room" shall mean the portion of the licensed room, where the liquor issued or sold under the licence is consumed and facilities for such consumption have been provided.
 - (3) The name of the persons transacting business in the licensed room shall be exhibited in the licensed room.
 - (4) The licensees shall maintain a daily account of issues of liquor in Form F.Ac.3(a) in which the quantity of the liquor issued to each person in the licensed room shall be entered.
 - (5) The issue of liquor under the licence may be in pegs to foreign tourists or foreigners resident in India and also to citizens of India who actually stay in hotels run by the Franchisee of the Tamil Nadu Tourism Development Corporation for a minimum period of three hours for consumption in the room in the hotels in which they stay. No liquor other than that issued by the licensee shall be allowed to consume within the room of the hotel.
 - (6) No disorderly or riotous persons shall be harboured in the licensed

- premises and intimation or resort by such persons shall be made to the nearest Police Station or Magistrate.
- (7) The possession and sale of diluted beer by the licensee is prohibited. Loose Liquor of each variety shall not be kept in more than one bottle at any one time.
- (8) The licensee shall submit to the Collector on or before the fifth day of every month, a return in Form F.A.3(b) showing the stock on hand at the beginning of the preceding month, the quantity received and issued during that month and the closing balance at the end of the month".

(Inserted Vide G.O.Ms. No: 59, P & E (VIII), Dated: 20.03.2001)

- 37. F.L.4 -- Licence for possession of liquor by the Manager, Canteen Stores Department (India), Canteen Retail and Bulk Issue Depot, Fort St. George, Chennai for supply to military contractors and officers of the Military units holding licences in Form F.L.4 -A

 1 [and for export to the Andaman and Nicobar Islands for the units run canteens of the Armed Forces stationed in the said Islands.]-
- The Supplies of liquor obtained by the licensee from a wholesale Depot Licensee in the State or obtained from sources outside the State shall be under the cover of a transport permit or an import permit, as the case may be, granted by the Commissioner in Form F.T.P. respectively. Every application for a transport or import permit shall bear a court fee label of the value of Rs.2/(Rupees Two only). ¹ [In the transport permit the route by which the consignment will be moved shall be clearly specified by the Commissioner and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Commissioner to require the transport of the liquor to be done under escort provided by him. The cost of escort shall be borne by the person transporting the liquor.]
- (2) Liquor shall be obtained from this State or from other States only on indent in Form F.1d.
- (3) In the case of import of Indian made Foreign Spirits and been brewed in India, the licensee while applying for the import permit to the Commissioner, shall remit the amount of excise or countervailing duty at the rates notified by the Government under section 18-B of the Act, from time to time, and of the vend fee at the following rates.

Rate at which vend fee is to be levied per

litre. Rs.P. 2.00

- 1. Spirits, Liquors, Champagne and other wines classified by the Commissioner as sparking wines containing more than 42 per cent of proof spirit.
- 2. Wines of all other kinds.
 3. Beer, cider and other fermented liquor and enclose the treasury receipts in token of having paid the countervailing or excise duty at the vend fee.
- (4) Issues of liquor by the licensee to F.L.4 (a) licensees ¹ [or for export to the Andaman and Nicobar Islands for the unit run canteens of the Armed Forces Stationed in the said Islands.] shall be made only in the bottles or other receptacles as obtained by him under the cover of a transport permit granted by the Assistant Commissioner in Form F.T.P.1 ¹ [or export licence issued by the Commissioner in Form F.E.L., as the case may be.]
- (5) Possession or issue of liquor outside the premises specified in the licence is prohibited.
- (6) The wastage allowed in the case of beer brewed in India consigned in casks, on account of leakages, etc. shall not exceed one per cent in the case of metallic receptacles and three and a half per cent in the case of wooden casks. All leakage, breakage or other wastage of liquor not accounted for to the satisfaction of the Commissioner shall be construed as a breach of these rules and the licence conditions and shall be dealt with as such.
- (7) The officers authorized to inspect the licensed premises shall call for and check the accounts and stocks of liquor obtained or held by the licensee. If the licensed premises are situated within military area, the officers authorized to inspect the licence shall be issued with identity cards by the Commissioner in consultation with the military authorities concerned.
- (8) The licensee shall maintain accounts for liquor received and issued under the licence in Form F.Ac.4(1). He shall submit to the Assistant Commissioner, before the fifth of each month, a return in Form F.Ac.4 showing the stock at the beginning of the previous month, the quantity sold and the closing balance at the end of that month.

- **38.** F.L.4(A) -- Licence for the possession and sale of liquor to military units and military personnel.—
- (1) The licence holder shall obtain his supplies of the liquor from a wholesale depot licensee or F.L.4 licensee in the State under the cover of transport permit issued in Form F.T.P.1 by the Assistant Commissioner or any import from any other source that may be approved or appointed by the Commissioner subject to such conditions as may be imposed in this regard. ¹ [In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.]
- (2) The sale and distribution of liquors shall be done only at the canteen or place appointed for the purpose by the military authorities and the licensee shall not distribute liquors at any other place or establish another place without the prior sanction of the Collector.
- ²[(3)(a) Issue of liquor to the organization within the military units stationed in the districts as well as the ex-servicemen attached to the canteen shall be made in bottles or casks according to the scale prescribed from time to time by the Board of Control, Canteen Services, New Delhi.

Provided that in respect of ex-servicemen, the scale of supply shall be the quantity prescribed by the Board of Control, Canteen Services, New Delhi or the limit fixed in the respective personal permits issued under rule 7 (B) (3) whichever is less.

- (b) The licensee shall obtain necessary particulars in respect of serving personnel from the Officer Commanding of the Unit and in respect of ex-servicemen from the Administrative Commandant, Station Headquarters concerned and maintain a list showing the names and the number of officers and personnel of other ranks to whom liquor is to be issued. The licensee shall furnish copies of the lists to the Commissioner and also keep him informed of the charges therein as and when they take place.
- (4) Liquor for individual military personnel shall be issued only in glass for consumption within the canteen. Liquor shall not be

issued for consumption outside the canteen provided that married military officers while on duty or while they are residing at a military station during leave can take the liquor to their residences for personal consumption.

- (5) The wastage allowed in the case of beer brewed in India, consigned in casks, on account of leakage, etc., shall not exceed one per cent in the case of metallic receptacles and three and a half per cent in the case of wooden casks. All leakage, breakage or other wastage of liquor not accounted for to the satisfaction of the Collector shall be construed as a breach of these rules and the licence conditions and shall be dealt with as such.
- (6) The licensee holder shall maintain accounts of liquor received and sold under the licence in Form F.Ac.4 (A). He shall prepare an abstract at the close of each month in Form F.Ac.4(A)(i). He shall submit to the Collector through the Assistant Commissioner concerned on or before the fifth of the month following each quarter a return in Form F.Ac.4(A)(ii) showing the stock at the beginning of the quarter, the quantity received and that sold or issued in the quarter and the closing before at the end of the quarter.
- Export of liquor to the Andaman and Nicobar Islands by the Manager, Canteen Stores Department (India), Canteen Retail and Bulk Issue Depot, Fort. St. George, Chennai for the unit-run Canteens of the Armed Forces stationed in the Islands.—

The holder of the licence in Form F.L. 4 desiring to export liquor to the Andaman and Nicobar Islands for the use of the unit-run canteens of Armed Forces stationed in the said Islands shall apply for an export licence to the Commissioner in Form F.L.A. which shall be affixed with a court-fee label to the value of rupees two and accompanied by a treasury receipt in support of the payment of the export fee of rupees ten. Every such application shall be accompanied by an export licence or the permit or a 'No Objection Certificate' issued by the competent authority of the importing The export licence issued by the State allowing the import. Commissioner or any officer authorized on his behalf shall be in Form F.E.L. The Commissioner may require the licensee to produce within a reasonable time from the date of issue of the export licence, any satisfactory proof of the consignment having reached its destination. On production of such proof, the licensee, in Form F.L.4, shall be permitted to adjust the excise duty and vend fee paid on such stocks of liquor exported to the said Islands towards the excise duty and vend fee payable on stocks to be imported by the licensee from other States or to be procured from the Indian-made Foreign Spirits manufactory units located within the State:

Provided that the adjustment of excise duty and vend fee shall be subject to reduction of concessional excise duty and vend fee levied, from time to time, for export under section 18-B of the Act for Indian-made Foreign Spirits and sub-rule (2) of rule 26 of the Tamil Nadu Brewery Rules, 1983 for beer, exported from out of the stocks procured within this State.

- 39. F.L.5 Licence for possession and issue of liquor by the Chennai Seamen's Institute / Chennai Seamen's Hostel to Officers / Seamen of the Merchant Navy -
- (1) Supplies of liquor obtained by a holder of licence in this Form from a wholesale depot licensee in this State shall be on indents in Form F.Id and covered by a transport permit Form F.T.P. I issued by the Assistant Commissioner of the district concerned.

 [In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner of the Excise Supervisory Officer and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.
- Issue or sale of liquor shall be made by the licenses, in the case of the Madras Seamen's Institute (Marine Club) only to officers of the Commissioner rank and in the case of the Chennai Seamen's Hostel Canteen only to non-Commissioner ranks viz., rating, petty Officers and Chief Petty Officers.]
 - (3) Liquor issued shall be consumed in the licensed premises only. ${}^{2}[***]$
 - ¹ [(4) The licensee shall maintain the accounts in Form F.Ac.5 for receipt and issue of liquor .]
 - (5) The licensee shall send to the Collector of Chennai, on or before the fifth day of every month a statement in Form F.Ac.5(b) showing the number of officers of the Commissioner ranks (In the case of Chennai Seamen's Institute Marine Club) and the number of ratings, petty officers and Chief Petty Officers (in the case of Chennai Seamen's Hostel Canteen) who were supplied with liquor

during the previous month; the opening stock, the quantity of liquor received and sold or issued and the closing balance relating to that month.

- **40.** F.L.6 Licence for possession and use of liquor for Scientific, Industrial or such like purposes –
- Supplies of liquor shall be obtained by the licensee from a wholesale **(1)** depot licensee in this State on indents in Form F.ld. and shall be transported to the licensed premises under the cover of a transport permit issued in Form F.T.P.1 by the Assistant Commissioner of the district concerned. The consignment shall, on receipt at the licensed premises, be verified by an officer of the Prohibition and Excise Department authorized for the purpose, taken into account and stored in the licensed premises under the lock and key of that officer. The liquor shall be used solely for the purpose mentioned in the licence and for no other purpose. ²[In the transport permit the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided The cost of the escort shall be borne by the person transporting the liquor.]
- Issues of liquor shall be made by the officer of the Prohibition and Excise Department from the stock secured by him under his lock and key, on requisition from the licensee. The quantity of liquor issued shall forthwith be used and added to the preparations for which it is intended in the presence of the officer. The services of the officer shall not be requisitioned for more than four times in a month. A fee of Rs.5/- (Rupees Five only) shall be paid for each visit by crediting the amount into a Government treasury under the appropriate head, and the receipt, enclosed with the requisition sent to the Officer for his service.
- 41. F.L.7 -- Licence for possession and sale of wine, grape juice or other liquor for sacramental purposes –
- (1) Supplies of grape juice or other sacramental wine obtained by the licensee from places outside the State shall be under cover of an import permit in Form F.I.P. issued by the Commissioner. At the time of the application for an import permit, with court-fee label of the value of Rs. 2/- (Rupees two only) affixed to the application, the licensee shall credit into a Government treasury, the amount of

- vend fee at the rates prescribed in rule 27 (b) I (2) of these rules on the quantity proposed to be imported and enclose the treasury receipt with the application for the import permit.
- (2) Issues or sales of grape juice or other sacramental wine or liquor shall be made by the licensee only to holders of authorities for possession, issue or use of sacramental wine or liquor, issued under the rules in Chapter V of these rules, under cover of transport permits in Form F.T.P.I. issued by the Assistant Commissioner.
- (3) The licensee shall send a monthly return in Form F.Ac.7(a) on or before the 5th day of each month to the Assistant Commissioner concerned, showing the opening stock at the beginning of the proceeding month, the quantities received and issued in that month and the closing balance at the end of that month.
- 42. F.L.8 -- Special Licence for possession and issue of liquor to International passengers on board the aircraft of Air-India.—
- (1) The liquor permitted to be possessed under this licence shall be obtained from sources outside the State and the licence shall be deemed to cover also such import. The Officer in-charge of the Air-India shall produce, when required, evidence to show that the liquor was obtained lawfully.
- (2) The Officer-in-charge of the aircraft, and the members of the crew are prohibited from using the liquor possessed under this licence for their personal consumption.
- (3) The liquor in the bar box of the aircraft, which lands at the Chennai Air Port shall be immediately sealed by the Customs or Police authorities after necessary check of the stock of liquor. The seal shall not be broken or liquor shall not be served until the aircraft is air-borne on resumption of its flight. Whenever necessary, the sealed stock of liquor shall be removed from the bar box of the aircraft and kept under customs supervision in the Air Port for such period as may be necessary.
- 43. F.L.9.-- Special licence for possession and issue of liquor including bottled liquor to international air passengers transiting the all the International Civil Air Port, who are required to wait at the Air Port transit Lounge, reserved for such passengers before resuming their journeys.—¹ [and issue of foreign liquor to the foreign diplomats stationed at the city / town where the International Civil Airport is situated.

The liquor permitted to be possessed under the licence shall be obtained from the customs bond or from sources outside the State and the licence shall be deemed to cover also such imports. In the case of Indian Made Foreign Spirits to be obtained from outside the State namely within India, Import permits shall be issued by the Commissioner on an application by the Officer-in-charge of the duty free shop-cum-bar of the Airport. The import permit shall be issued without collecting excise duty or vend fee. A transport permit or customs clearance permit shall be issued by the Commissioner to the Officer-in-charge of the duty free shop-cumbar at the Air Port whenever required.

The Officer-in-charge of the duty-free shop-cum-bar shall maintain true accounts of all the transactions under the licence in the Form F.Ac.12. The licensee shall, on or before the 10th day of each month, submit a monthly return in Form F.Ac.13, relating to all the transactions during the preceding month to the respective Collector through the Revenue Divisional Officer, concerned marking a copy thereof to the Commissioner.

* amended as per G.O. (Ms). No. 16, Home, P & E (VIII) Dept, Dated:29/03/2010.

- ¹[43-A. Special licence for possession of liquor by an approved restaurant and supply of the liquor for consumption in the bar of the restaurant to foreign tourists or foreign residents of India or ²[Indian citizens] during their halt at the airport --
 - (1) Supplies of liquor obtained by the licensee in Form F.L.10 from a wholesale depot licence holder in this State shall be on indents in Form F.ld. and under cover of transport permit in Form F.T.P.1 issued by the Assistant Commissioner of the district concerned or the Excise Supervisory Officer specially authorized in this behalf by the Collector of the district concerned.

In the transport permit, the route by which the consignment will be moved shall be clearly specified by the Assistant Commissioner and the person moving the consignment shall conform to the route so specified in the transport permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of the liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the liquor.

(2) Foreign liquor obtained by the licensee from oversees across the customs frontier through the Chennai Port or Airport or foreign liquor confiscated by the Customs and the Central Excise

Authorities and disposed off through the Central Excise and the Customs disposals unit shall be transported from the Chennai Harbour (after clearance from the customs bond) to the licensed premises under transport permits issued by the Commissioner. Such permits shall, either be general for definite periods and issued in Form F.T.P.2, or be special for specified occasions and for particular consignment only and issued in Form F.T.P. 1.

- (3) The sale of issue of liquor under the licensee may be in pegs for consumption is the bar of the restaurant to foreign tourists or foreign residents of India or ¹ [Indian citizens] during their halt at the airport. No liquor other than that sold by the licensee shall be allowed to be consumed within the licensed room.
- (4) The boundaries of the licensed room shall be specified in the licence and shall include the room, if any, set apart in the restaurant for stocking the liquor. But so far as consumption of liquor is concerned, the term 'licensed room' shall mean the portion of the licensed room where the liquor issued or sold under the licence, is consumed and facilities for such consumption have been made.
- (5) The names of the persons transacting business in the licensed room shall be exhibited in the licensed room.
- (6) The licensee shall maintain a daily account of issues of liquor in Form F.Ac.14 in which the quantity of liquor issued to each tourist in the licensed room shall be entered.
- (7) The Manager incharge of the approved restaurant shall maintain accounts of all the transactions under the licence in Form F.Ac.14. The licensee shall, on or before the 10th day of each month, submit a monthly return in Form F.Ac. 15 relating to all the transactions during the preceding month to the District Revenue Officer of the district concerned through the Revenue Divisional Officer concerned marking a copy thereof to the Commissioner.]
- [43-B "Transport of foreign Liquor by F.L.11 licensee to the shops for retail sale and maintenance of accounts".
- (1) Foreign liquor obtained from Tamil Nadu State Marketing Corporation Limited, being the wholesale licensee by virtue of subsection (1-A) of section 17-C of the Act shall be transported under cover of a Transport Permit in Form F.T.P.1 obtained from the Assistant Commissioner of the district concerned or the Excise Supervisory Officer, specially authorized by the Collector of the District concerned. In the transport permit, the route by which the

consignment will be moved shall be clearly specified by the Assistant Commissioner or the Excise Supervisory Officer, as the case may be, and the person transporting the consignment shall confirm to the route so specified in the Transport Permit. It shall be open to the Assistant Commissioner or the Excise Supervisory Officer to require the transport of foreign liquor to be done under escort provided by him. The cost of the escort shall be borne by the person transporting the foreign liquor.

The holder of a licence in Form F.L.11 shall maintain accounts in form F.A.C. – 11 (a), 11 (b), 11 (c), 11(d), 11 (e) and 11 (f), showing the transaction of retail sale of foreign liquor in the shop for every day. Such accounts are open for inspection and check by the inspecting officials of the Prohibition and Excise Department and other officers authorized by the Commissioner of Prohibition and Excise or the District Collector, in this behalf."

(Inserted vide G.O. (Ms). No. 40, H,P&E(VIII) Dept., Dt. 01.07.2008)

- 44. F.M.1 Licence for possession and vend of medicated wines to F.M.1, F.M.2, F.M.3 or F.M.4 licences:-
- (1) Supplies of medicated wines obtained by the holder of a licence in this form the holder of a similar licence in the State shall be transported under cover of a transport permit in Form F.T.P.1 granted by the Assistant Commissioner of the district concerned. Imports of medicated wines from outside the State shall be under cover of an import permit in Form F.I.P. issued by the Commissioner. Every application for import permit shall be affixed with a court-fee label of the value of Rs.2 (Rupees two only).
- The licensee may export medicated wines to places outside the State under cover of export permit issued by the Commissioner, in Form F.X.P. Before the issue of such an export permit, the exporter shall produce an import permit or 'no objection certificate' from the competent authority of the State or place to which the export is made signifying that there is no objection to the issue of the export permit applied for.
 - (3) The issue or sales under this licence in this Form shall be in sealed bottles only to holders of similar licence in Form F.M.1 and other licences in Forms F.M.2, F.M.3 and F.M.4 issued under the provisions of the rules in Chapter IV of these rules. Issues of medicated wines to holders of licences in Forms F.M.2, F.M.3 and

F.M.4 shall be covered by transport permit issued in Form F.T.P.1 by the Assistant Commissioner of the district concerned. The licensee shall not sell medicated wines in retail.

- (4) He shall submit, on or before the 5th day of the month immediately following each quarter to the Collector through the Assistant Commissioner concerned, a statement in Form F.Ac.8 (a) showing the quantity of medicated wines sold or issued in the preceding quarter. The licence holder shall pay into a Government treasury in the district the amount of vend fee in advance before obtaining the import permit.
- 45. F.M.2 Licence for sale of brandy or medicated wines for medicinal purposes by chemists or persons or firms which employ chemists.—
- **(1)** Supplies of brandy and medicated wines obtained by the licence holders in this form from a wholesale depot licensee (for brandy) and in Form F.M.1 (for medicated wines) shall be on indent in Form F.ld. and transported under cover of a transport permit in Form F.T.P.1 issued by the Assistant Commissioner of the district concerned. In the case of import of brandy and medicated wines from places outside the State, the import shall be under an import permit in Form F.I.P. issued by the Commissioner. At the time of application for import permit, with court-fee label of the value of Rs.2/- (Rupees two only) affixed to the application, the licensee shall credit the amount of vend fee at the (rates prescribed in rule 17(b) XII of the rules in Chapter IV of these rules, on the quantities of brandy and medicated wines proposed to be imported, into a Government Treasury in the district and shall enclose the treasury receipt (chalan) with the application for import permit.
- (2) The privilege conferred by the licence extends to the sale or issue only on the medical prescription of a qualified medical practitioner issued in Form F.M.P. of brandy either as a ingredient of a mixture or by itself in quantities not exceeding 50 milli-litres at a time or of mediated wines containing any percentage of alcohol in sealed bottles in quantities not exceeding 750 milli-litres at a time, subject to the condition that the sale is made within three days from the date of issue of the medical prescription in Form F.M.P. in the case of brandy and within ten days in the case of medicated wines.
- (3) The sale or issue of brandy and medicated wines shall be conducted by the licensee in his capacity as a chemist; if he is not a chemist himself, the sale shall be conducted under the supervision of a chemist employed by him, full time in the licensed premises.

- (4) The sealed bottles of brandy received by the licensee shall be shown in terms of litres and milli-litres in the accounts maintained by him in Form F.Ac.9. The licensee shall open the sealed bottles of brandy for sale one by one as and when the contents of each bottle are sold out and make an entry to that effect in column (15) of the form of accounts, specifying the quantities of brandy found on actual measurements in the bottle opened for sale. This quantity, less the quantity, if any sold during the day, shall be exhibited in terms of litres or milli-litres in the closing balance for the day in column (14).
- (5) True account of transaction under the licence shall be maintained in Form F.Ac.9. The accounts in respect of brandy and each of the categories of medicated wines (i.e.,) those whose alcoholic contends are 42 percent or more; below 42 percent but not below 20 percent and below 20 percent of proof spirit shall be maintained on separate opening of the accounts register. The medical prescriptions on which brandy and medicated wines are sold shall be kept chronologically filed in support of the accounts. The licensee shall on or before the 10th day of each month submit a monthly return in Form F.Ac.9(a) relating to the issue of brandy during the preceding month, to the Collector through the Assistant Commissioner concerned.
- 46. F.M.3 Licence for possession and issue of brandy or medicated wines for medicinal purposes by a medical practitioner:-
- (1) Supplies of brandy and medicated wines obtained by the licence-holder in this form from a wholesale depot licensee in this State (for brandy) and in Form F.M.1 (for medicated wines) shall be on indent in Form F.Id. and transported under cover of a transport permit in Form F.T.P.1. issued by the Assistant Commissioner.
- (2) Brandy either as an ingredient of a mixture or by itself in quantities not exceeding 50 milli-litres at a time, or medicated wines in sealed bottles in quantities not exceeding 750 milli-litres at a time, shall be dispensed only on medical prescription in Form F.M.P. duly signed by the licensee in his capacity as a medical practitioner and shall be prescribed by him only in such cases as the medical profession would generally approve.
- 47. F.M.4 Licence to medical practitioner in charge of a hospital for possession and use of brandy or medicated wines for medicinal purposes in the hospital .--

- (1) Supplies of brandy and medicated wines obtained by the licence holder in this form from a wholesale depot licensee in this State (for brandy) and in Form F.M.1 (for medicated wines) shall be on indent in Form F.Id. and transported under cover of a transport permit in Form F.T.P.1 issued by the Assistant Commissioner concerned.
- Brandy either as an ingredient of a mixture or by itself in quantities not exceeding 50 milli-litres at a time or medicated wines in sealed bottles in quantities not exceeding 750 milli-litres at a time, shall be dispensed only on medical prescription in Form F.M.P. duly signed by the licensee in his capacity as a medical practitioner or any other medical practitioner working with him in the hospital in his capacity as such in respect of patients treated in the hospital and only in such cases as the medical profession would generally approve. The prescription on which brandy or medicated wines have been dispensed shall be kept chronologically filed in support of the accounts in Form F.Ac.10 maintained by the licensee.

48. Procedure for indenting supply of liquor.—

In the cases specifically mentioned in the rules in this chapter and in the cases of licences in respect of which the quantity of liquor or medicated wine or sacramental wine that may be possessed and sold or issued is restricted, supplies shall be obtained only on indents in Form F.ld. The form of indent shall be in printed forms bound in books in triplicate and machine numbered consecutively. The indent for liquor or medicated wine or sacramental wine shall be prepared in triplicate using carbon paper. One copy of the indent shall be retained by the indentor and the second copy sent to the Assistant Commissioner of the district in which the indenting licensee is. The original of the indent along with the licence (and the fly leaf thereof in Form F.L.F.) in the case of initial indent and the fly leaf relating to the licence in the case of subsequent indents shall be sent to the supplying licence.

In case of imports from other States, the indenting licensee shall make his own arrangements to get supplies under the cover of the import permit issued to him.

- 49. Procedure of issuing of transport and import permit and verification of stock,--
- (1) The transport and import permits issued under these rules in this Chapter shall be made out in triplicate using carbon paper. For this purpose, the forms of permit may be in printed forms in triplicate,

machine numbered consecutively. The original shall bear the seal of the authority issuing it and it shall follow the consignment transported or imported, one copy shall be retained by the licensee or authority issuing it and the other sent to the Assistant Commissioner concerned in whose jurisdiction the indenting licensee is. The copies shall be marked clearly as "copy" and no seals shall be affixed to them. Copies of the permit shall in no circumstances be used for transporting or importing the consignment and shall be taken as advises only intimating the issue of the permit. The licence shall extend to and include servants or other persons employed by the grantee and acting on his behalf.

- Consignment of liquor, medicated wine or sacramental wine **(2)** imported from outside the States shall, as a rule, be opened in the presence of an officer authorized to verify the consignment and taken into stock and accounts by the importing licensee only after verification by such officer. In the cases of transport within the State under the transport permit issued by the Assistant Commissioner, verification shall be done if it is so directed in the permit issued. In cases in which verification is dispenses with, the conditions relating to verification in the respective permit shall be There need be no verification in the case of consignments transported under the transport permit of supplying licensee. In all cases, verification shall be done only with reference to the original permit bearing the seal of the authority which issued it and which shall be available with the indenting licensee. The inventor shall give prompt intimation to the verifying officer of the arrival of the consignment, so that the verification may be made with due promptitude.
- ¹[49-A. (1). In the case of Import Permit issued under these Rules and which has been surrendered to the permit issuing authority, with supporting reasons for the non-utilisation of the permit, the permit issuing authority after satisfying himself, may cancel the import permit and refund the excise or counter-vailing duty, vend fee, to licensee, if the Import does not actually take place or the permit issuing authority may permit the licensee to adjust the amounts, if any, to be paid by the licensee towards future imports, as the case may be.
 - (2) Any amount paid in excess by the licensee towards excise or counter-vailing duty, vend fee or other fees including import permit licence fee shall be refunded, to the licensee by the permit issuing authority.]

CHAPTER VII

MISCELLANEOUS

50. Dues to be recovered as arrears of land revenue,--

If any fee, excise duty or vend fee payable under these rules is not paid within the time allowed, it shall be recovered as if it were an arrear of land revenue.

51. Certain provisions of the Act to apply to breach of Rules.—

The provisions of Sections 13 and 14 of the Act, shall apply mutandis to a breach of all or any of these rules.

52. Court Fees.--

The Court fees prescribed in these rules shall be levied under the Tamil Nadu Court Fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955).

53. Certain permits deemed to have been granted under these rules:-

All personal permits for the possession and consumption of liquor issued under the Tamil Nadu Liquor (Licence and Permit) Rules , 1960 shall be deemed to have been issued under these rules and be subject to provisions of thes rules and the provisions of these rules shall apply in respect of these permits including the renewal thereof.

¹[54. Exemption.—

The Government, may, by notification, subject to such conditions, if any, as the Government may specify in such notification, exempt, whether prospectively or retrospectively, any person or class of persons from the operation of any of the provisions of these Rules.]

APPENDIX

FORM F.P.A.1-1

1 [****]

FORM F.P.A.1-2

1 [****]

FORM F.P.A.1-3

¹ [****]

FORM F.P.A.1-4

1 [****]

FORM F.P.A.1-5

1 [****]

FORM F.P.A.1.5-A

1 [****]

FORM F.P.A 1-6

1 [****]

FORM F.P.A 1-7

1 [****]

FORM F.P.A 1-8

1 [****]

FORM F.P.1

1 [****]

FORM F.P.2

1 [****]

FORM F.P.3

1 [****]

FORM F.P.4

1 [****]

FORM F.P.5

1 [****]

FORM F.P.5-A

1 [****]

FORM F.P.6

1 [****]

FORM F.P.7

1 [****]

FORM F.P.8

1 [****]

FORM F.P.9

1 [****]

FORM F.A1.1

[See rule 17(b) 1]

ORIGINAL RENEWAL

> (Here affix two Rupees court – fee label)

To

The Commissioner of Prohibition and Excise,

Application for grant of privilege and issue of a License in Form F.L.1 for possession and sale of Bottled Foreign Liquor or Indian-made Foreign Spirits.

- 1. Name of the applicant (in block letters):
- 2. Permanent address:
- 3. (a) Place and premises in which the applicant proposes to carry on business (Boundaries of the premises are to be specified site and building plan of the proposed premises in triplicate shall be enclosed.):
 - (b) The area which the license is intended to service:
- 4. Occupation and approximate monthly income of the applicant:
- 5. Past experience in the line relating to the license applied for now:
- 6. Whether the application is for a new license or renewal:
- 7. Other licenses held by the applicant, if any, under the Tamil Nadu Prohibition Act, 1937 and the rules thereunder (if so, particulars to be furnished):

- 8. The period for which the applicant was holding the licenses mentioned in column (7):
- ¹[9. (a) Whether the applicant has contravened any of the provisions of the Tamil Nadu Act, 1937 (Tamil Nadu Act X of 1937) or any rule, notification or order made thereunder or has committed the breach of any of the terms and conditions of any license or permit granted under the Tamil Nadu Prohibition Act, 1937 (T.N. Act X of 1937) or of any rule made thereunder:
 - (b) Whether the applicant has been convicted of any offence punishable under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or of any cognizable and non-bailable offence or of any offence under the Dangerous Drugs Act, 1930 (Central Act II of 1930) or under the Trade and Merchandise Marks Act, 1958 (Central Act 43 of 1958) or under Ss.482 to 489 of the Indian Penal Code (Central Act XLV of 1860):
 - (c) Whether the applicant carries on any other business which is likely to prevent him from giving his due attention to the purpose for which the license is sought for:
 - (d) Whether the applicant was defaulter in payment of any amount due to the State Government under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the rules made thereunder or of any taxes or other amounts due to the State Government:
 - (e) Any other matter relevant to the purpose for which the license is sought for:
- 10. Whether any previous application for license under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the rules thereunder or other rules in force now made by the applicant in this State has been rejected. (If so, the number and date of the order and the order and the authority which issued it should be furnished):

- ¹[11. The amount of privilege and license fee paid (Treasury Receipt to be enclosed):
- 12. Any special reason which the applicant desires to be considered:

Rupees Treasury Challan number and date

I hereby declare,

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act of 1937) or the rules made thereunder; and
- (3) that I have gone through the Tamil Nadu Liquor (License and Permit) Rules, 1960, as amended from time to time relating to the license applied for by me herein and am conversant with the provisions thereon.

I hereby undertake to abide by the conditions of the license and the provisions of the Tamil Nadu Prohibition Act, 1937, and the rules and orders made thereunder.

| Tulli I tudu I Tolliottoli I tet, 1937, and the Tutes and | orders made mercander. |
|---|----------------------------|
| Place: | |
| Date: | Signature of the Applicant |

FORM F.A1. 2

[See rule 17 (b) II.]

ORIGINAL RENEWAL

> (Here affix two Rupees court-fee label)

To

The Commissioner,

Application for grant of a license in Form F.L.2 for Possession of Liquor by a non-proprietary Club and for supply to members 1 [* * *].

- 1. Name of the club and whether it is a non-proprietary one:
- 2. Address of premises in which the club is situated:
- 3. (a) Number of permanent members attached to the club.

Indian, Non-Indian.

- (b) Average number of associate or visitor members of the club for a year.
- 4. Number of members ¹ [* * *]
 - (a) Permanent.
 - (b) Associate or visiting
- 5. Number of permanent members, ¹[* * *] who have expressed their desire or willingness to take liquor from the club:
- 6. Quantity of liquor required to be possessed at a time (in terms of units):
- 7. The amount of privilege fee and license fee paid (Treasury receipts to be enclosed)

I hereby declare that -

(1) the particulars given above are correct: and

| (2) | I have gone through the Tamil Nadu Liquor (License and Permit) Rules, 1981 |
|-----|---|
| | relating to the license applied for by me herein and am conversant with the |
| | provisions thereof. |

I undertake to abide by the conditions of the license and the provisions of the Tamil Nadu Prohibition Act, 1937, and the rules and orders made thereunder.

| Place: | |
|--------|--------------------|
| Date: | Honorary Secretary |
| | Club. |

Form F.A.1.3

[See rule 17 (b) III]

ORIGINAL RENEWAL

(Here affix two rupees court-fee label)

To The Commissioner,

Application for licence in Form F.L.3 for possession of liquor by star hotels in the State for supply to foreign tourists, foreigners, resident in India $^1[***]$ and also citizens of India $^1[***]$ for consumption within the licensed room of the hotel or for removal in their private rooms in the hotel in which they stay for consumption there.

1. (a) Name of the hotel (in block letters) : (b) Name of the applicant : 2. Permanent address of the applicant 3. Address of the premises in which the hotel is situated description of the rooms assigned for (1) storage of liquor and (2) serving of liquor ¹ [* * *] (boundaries of both to be furnished) : Occupation and approximate monthly income of 4. the applicant. 5. Whether the applicant held and liquor license previously under the Tamil Nadu Excise Act, 1971 (Tamil Nadu Act 34 of 1971). : Past experience in the line, if any, relating to the 6. licence applied for now. : 7. Whether the application is for a new license or renewal. 8. Quantity of liquor required to be possessed at a time (in units).

- 9. Whether any previous application for license under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the rules thereunder or other rules in force now made by the applicant in this state has been rejected. (If so, the number and date of the order and the order and the authority which issued it should be furnished.)
- 10. Average number of foreign tourists and foreigners resident in India and citizen of India¹ [* * *] residing or boarding in the hotel per day, separately (monthly wise figures for a period of one year during back from the date of application: to be furnished.)
- 11. Any special reason, which the applicant desires to be considered.
- 12. The amount of license fee paid and privilege fee and (Treasury receipts to be enclosed.)

Rupees Treasury Challan number and date

:

I hereby declare ---

- (1) that the particulars given above are correct;
- (1) that I have not been convicted of any offence under the Tamil Nadu Prohibition

1937, (Tamil Nadu Act X of 1937) or the rules made thereunder or of any other cognizable or non-bailable offences; and

(3) that I have gone through the Tamil Nadu Liquor (License and Permit) Rules, 1981, relating to the license applied for by me herein and am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the license and the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) and the rules made thereunder.

| Place: | |
|--------|----------------------------|
| Date: | Signature of the applicant |

FORM F.A1.3-A [See rule 17 (b) IV]

ORIGINAL RENEWAL

(Here affix two Rupees Court –fee label)

To The Commissioner,

renewal

Application for licence in Form FL. 3(A) for possession of liquor by hotels run by the Tamil Nadu Tourism Development Corporation for supply to 1 persons belonging to other States 2(***) and Foreigners holding liquor permits and who actually stay in the hotels for a minimum period of 3hours

- 1. (a) Name of the hotel (in block letters) :
 - (b) Name of the applicant.
- 2. Permanent address of the applicant
- 3. Address of the premises in which the hotel is situated description of the rooms assigned for (1) storage of liquor and (2) serving of liquor (permit room) (boundaries of both to be furnished)
 - Whether the applicant is for a new licence or

Ouantity of liquor required to be possessed at a time

- 5. Quantity of liquor required to be possessed at a time (in units)
- 6. Average number of 1[persons belonging to other States²[***] and Foreigners holding liquor permits and who actually stay in hotel run by the Tamil Nadu Tourism Development Corporation per day (monthly wise figures for a period of one year during back from the date of application to be furnished.)
- 7. The amount of licence fee paid (challan to be enclosed.)

Rupees State Bank of India, Treasury Challan number and Date

I hereby declare -

- (1) that the particulars given above are correct;
- (2) that I have gone though the Tamil Nadu Liquor (Licence and Permit) Rules, 1981 relating tot the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) the rules and the orders made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

FORM F.A.1.3 (AA)

[See rule 17 (b) (IV - A)]

To The Commissioner,

[Here affix two rupees Court-fee label]

Application for a licence in Form F.L.3 (AA) for possession of liquor by a Hotel run by the Franchisee of the Tamil Nadu Tourism Development Corporation for supply for consumption to foreign tourists, foreigners resident in India and also citizens of India who actually stay in the Hotel for a minimum period of three hours.

- 1. (a) Name of the Hotel (IN BLOCK LETTERS):
 - (b) Name of the applicant:
- 2. Permanent address of the applicant:
- 3. Address of the premises in which the Hotel is situated, description of the rooms assigned for (1) storage of liquor and (2) serving of liquor (boundaries of both to be furnished):
- 4. Occupation and approximate monthly income of the applicant:
- 5. Whether the applicant held any liquor licence previously under the Tamil Nadu Excise Act, 1971 (Tamil Nadu Act 34 of 1971):
- 6. Past experience in the line, if any, relating to the licence applied for now:
- 7. Whether the application is for a new licence or renewal:
- 8. Quantity of liquor required to be possessed at a time (In Units):
- 9. Whether any previous application for licence under the Tamil Nadu Prohibition Act X of 1937 (Tamil Nadu Act X of 1937) or the rules made thereunder or other rules in force now

made by the applicant in this State has been rejected. (If so, the number and date of the order and the order and the authority which issued it should be furnished).

- 10. Average number of foreign tourists, foreigners resident in India and citizens of India residing or boarding in the hotel per day separately:
- 11. Any special reason which the applicant desires to be considered:
- 12. The amount of licence fee and privilege fee paid (Treasury receipts to be enclosed):

Rupees:

Treasury Challan No:

and Date.

I hereby declare -

- (1) that the particulars given above are correct.
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the rules made thereunder or of any other cognizable or non-bailable offences; and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, relating to the licence applied for by me herein and conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) and the rules made thereunder.

Place:

Date:

Signature of the Franchisee.

(G.O. Ms. No: 59, P & E (VIII), Dated: 20.03.2001)

FORM F. A.1.4 [See rule 17 (b)(V)]

ORIGINAL

RENEWAL

(Here affix Two Rupees Court-fee label)

To The Commissioner,

Application for a licence in Form F.L.4 for possession of liquor by the Manager, Canteen Stores Department (India) Canteen Retail and Bulk Issue Depot, Fort St.George-Chennai, for supply to Military Contractors and Officers of the Military Units holding licence in Form F.L.4(a) and for exports to the Andaman and Nicobar island for the unit run canteen of the Armed Forces stationed in the said Island.

- 1. Name of the applicant (in block letters)
- 2. Permanent address of the applicant :
- 3. Place and Premises in which the applicant proposes to carry on business (boundaries to be : specified)
- 4. Whether the application is for a new licence or for renewal.
- 5. Any special reasons, which the applicant desires to be considered for granting the licence applied:
- 6. The amount of licence fee paid (challan to be enclosed)

Rupees Treasury Challan No. and Date

| I HCICO V GCCIGIC | I | hereby | declar | e – |
|-------------------|---|--------|--------|-----|
|-------------------|---|--------|--------|-----|

- (1) that the particulars given above are correct;
- (2) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,1981 relating to the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

Place:

Date:

Signature of the applicant.

Recommendations of the Chairman, Board of Administration, Canteen Stores Department (1) Bombay.

- (i) Need for a licence in Form F.L.4:
- (ii) Suitability of the applicant:
- (iii) Any special remarks considered necessary by the Chairman:

Chairman, Board of Administration Canteen Stores Department (1), Bombay.

Date:

FORM F.A.1.4(A) [See rule 17(b) (VI)]

ORIGINAL

RENEWAL

(Here affix two Rupees court-fee label)

To The Collector,

Application for a licence in Form F.L.4(A) for possession and sale of liquor to Military units and Military Personnel.

| 1. | Name of the applicant (in block letters) | : |
|----|--|---|
| 2. | Permanent address of the applicant | : |
| 3. | Place and premises in which the applicant proposes to carry on business (Boundaries to be specified) | : |

- 4. Whether the application is for a new licence or for renewal.
- 5. Quantity of liquor required to be possessed (in units).
- 6. The amount of licence fee paid (challan to be enclosed).

 Treasury Challan No. and date:
- 7. Any special reason, which the applicant desires to be considered for granting the licence applied for.

I hereby declare –

- (1) that particulars given above are correct; and
- (2) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, relating to the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|----------------------------|
| Date: | |
| | Signature of the applicant |

FORM F.A.1.5 [See rule 17(b) (VII)]

ORIGINAL

RENEWAL

(Here affix two Rupees court-fee label)

To

The Collector,

Application for a licence in Form F.L.5 for possession and sale of liquor to Officers/Seamen of the Merchant Navy.

- 1. Name of the Institution :
- 2. Address of the Premises of the Madras Seamen's Institute/Madras Seamen's Hotel Canteen in which the licence is to be run (Boundaries to be specified)
- 3. Number of Officers, Seamen who have obtained liquor in the Madras Seamen's Institute/Madras Seamen's Hotel Canteen: in the previous year.
- 4. Whether the application is for a new licence or for renewal.

At a time in a month

- 5. Quantity of liquor required to be possessed.
- 6. The amount of licence fee paid. : Treasury Challan No. and date:

I hereby declare -

- (1) that particulars given above are correct; and
- (2) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,1981, relating to the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

Place: Signature of the Honorary Secretary.

FORM F.A.1.6 [See rule 17(b) (VIII)]

ORIGINAL

RENEWAL

(Here affix two Rupees court-fee label)

To

The Collector,

Application for a licence in Form F.L.6 for possession and use of liquor for

- Scientific, Industrial or such like purposes. 1. Name of the applicant (in block letters) 2. Permanent address of the applicant : 3. Place and premises in which the applicant proposes to carry on business 4. Occupation and approximate monthly income of the applicant 5. Purpose for which the liquor is required. 6. Kind and quantity under each kind of liquor required to be possessed and used for the purpose mentioned in column 5. 7. Past experience in the line relating to the licence applied
- 8. Whether the application is for a new licence or for renewal.
- 9. Other licences held by the applicant, if any, under the
- 10. The period for which the applicant is holding the licence mentioned in column (9)
- 11. Whether any previous application for licence under the Tamil Nadu Prohibition Act, 1937, or the rules thereunder made by the applicant has been rejected (If so, the number and date of the order and the authority which issued it should be furnished)
- The amount of licence fee paid (Chalan to be enclosed) 12.

Treasury Challan No. and date:

I hereby declare -

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,

1981, relating to the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

FORM F.A.1.7 [See rule 17(b) (IX)]

ORIGINAL

RENEWAL

(Here affix two Rupees court-fee label)

To The Collector,

Application for a licence in Form F.L.7 for possession and sale of wine or grape juice or other such liquor as the State Government may approve from time to time for sacramental purposes.

- 1. Name of the applicant (in block : letters)
- 2. Permanent address
- 3. Place and premises in which the applicant proposes to carry on business (Boundaries to be specified)
- 4. Occupation and approximate monthly income of the applicant
- 5. Past experience in the line in respect of which the licence is applied for : now.
- 6. Whether the application is for a new licence or for renewal.
- 7. Any special reasons, which the applicant desires to be considered for the grant of a licence.

I hereby declare -

- (1) that particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, relating to the licence applied by me herein and I am conversant with the provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|----------------------------|
| Date: | Signature of the applicant |

FORM F.A.1.8 [See rule 17(b)]

| OR | TO | INT | A | T |
|----|-----|------|--------------|---|
| UK | ILT | II N | \mathbf{A} | |

RENEWAL

(Here affix two Rupees court-fee label)

To The Collector,

Application for a licence in Form F.L.8 for possession and issue of liquor to international passengers on board the aircraft of Air-India.

- 1. Name of the applicant (in block : letters)
- 2. Air space covered by the air craft
- 3. Whether the application is intended for possessing liquor for supply to international passengers.
- 4. The airport or ports where the air craft is expected to land.

I hereby declare the particulars given above are correct and I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

FORM F.A.1.8 -A [See rule 17(b)(XI)]

| Ω | TO | TNI | Α. | T |
|----------|----|-----|--------------|---|
| OR | IL | ΠN | \mathbf{A} | L |

RENEWAL

(Here affix two Rupees court-fee label)

To The Collector,

Application for a licence in Form F.L.9 for possession and issue of duty free liquor including bottled liquor to International Air passengers transiting the Meenambakkam Civil Airport who are required to wait at the Airport transit lounge reserved of such passengers before resuming their journey1 [and issue of foreign liquor to the foreign diplomats stationed at [Chennai.]

- 1. Name and address of the applicant (in : block letters)
- 2. Place and premises in which the : applicant wants to open the duty free shop/liquor bar (Boundaries of premises to be indicated)
- 3. Quantity of liquor to be possessed at a time.

:

I hereby declare the particulars given above are correct and that I will undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 and the orders made thereunder.

| Place: | |
|--------|----------------------------|
| Date: | Signature of the applicant |

FORM F.A.1.12 [See rule 17(b) XI A]

ORIGINAL

RENEWAL

To The Commissioner of Prohibition and Excise, Madras – 600 005.

Application for a licence in Form F.L.10 for possession of liquor by an approved restaurant in the National Air Terminal and the International Air Terminal at Meenambakkam at Madras and Air Terminals of Tiruchirapalli, Madurai and Coimbatore for supply to the foreign tourists or foreign residents of India or ¹[Indian citizens] during their halt at the airport.

- 1. (a) Name and address of the applicant (in block letters)
 - (b) Whether he runs an approved restaurant in the National Air Terminal.
- 2. (a) Place and premises in which the applicant wants to open the liquor bar (Boundaries of premises to be indicated)
 - (b) Whether 'No Objection Certificate' has been obtained from the Civil Aviation Department (original should be enclosed)
- 3. Quantity of liquor to be possessed at a time.
- 4. Occupation and approximate monthly income of the applicant.
- 5. Whether the applicant held any liquor licence previously under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937)
- 6. Past experience, if any, relating to the licence now applied for.
- 7. Whether the application is for a new licence or renewal.

8. Whether any previous application for any licence under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the Rules made thereunder by the applicant in this State has been rejected.

(If so, the number and date of the order should be furnished)

- 9. Average number of foreign tourists and foreign residents of India, who halt at the airports (monthwise figures for a period of one year dating back from the date of application to be furnished)
- 10. Any special reasons, which the applicant desires to be considered.

Rs.

11. The amount of privilege fee and licence fee paid (Treasury receipts should be : enclosed)

Treasury Challan No.

and Date.

I hereby declare –

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,

1981, relating to the licence applied by me herein and I am conversant with the

provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) and the rules made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

AMENDMENT

FORM F.A.1.13

(See rule 17(b) XI-B)

Application for grant of a licence in Form FL.11 for the grant of privilege of retail sale of foreign liquor

ORIGINAL

RENEWAL

(Here affix two rupees court – fee label)

To

The commissioner of Prohibition and Excise.

- 1. Name of the applicant (In Block letters)
- 2. Permanent Address
- 3. Whether the application is for a new licence or renewal.
- 4. Other licences held by the applicant, if any under the Tamil Nadu Prohibition

Act, 1937 and the rules made there under (if so, particulars to be furnished)

- 5. The period for which the applicant was holding the licences mentioned in Column 4.
- 6. The amount of privilege and licence fee paid (Treasury Receipt in original to be enclosed)

| a) Application fee | Rs.1,000/-(Rupees | Remitted atTreasury |
|--------------------|----------------------|---------------------|
| | one thousand only) | in Chalan Nodated |
| b) Licence fee | Rs.1,00,000/-(Rupees | Remitted atTreasury |
| | One lakh only) | in Chalan Nodated |
| c) Privilege fee | Rs.1,00,00 000/- | Remitted atTreasury |
| | (Rupees One crore | in Chalan Nodated |
| | only) | |

Thereby declare:-

- (1) that the particulars give above are correct.
- (2) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time relating to the licence applied for by me herein and am conversant with the provisions therein.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937, and the rules and orders made thereunder

| Place: | | |
|--------|-------------------------|-------|
| Date: | | |
| | Signature of the Applic | cant. |

(G.O. Ms. No: 40, Home P & E (VIII) , Dated: 01.07.2008) FORM F.A.1.9 [See rule 17(b) (XII)]

ORIGINAL

RENEWAL

(Here affix two Rupees court-fee label)

To

The Collector,

Application for a licence in Form F.M.1 for possession and vend of medicated wines to F.M.1, F.M.2, F.M.3 or F.M.licensees.

- 1. Name of the applicant (in block letters)
- 2. Permanent address of the applicant
- 3. Occupation and approximate monthly income of the applicant
- 4. Place and premises in which the applicant proposes to run the business (Boundaries of the premises furnished)
- 5. Whether the applicant holds a licence in Form 20 (wholesale) under the Drugs Act, 1940 (Central Act XXIII of 1940) and rules thereunder. If so, number and date of the licence.
- 6. Past experience in the line connected with the licence applied for.
- 7. Whether other licences are held by the applicant under the Tamil Nadu Prohibition Act, 1937, or the rules thereunder. If so, the kinds of licences and period for which they relate.
- 8. Whether any previous applications for a licence under the Tamil Nadu Prohibition Act, 1937, or the rules thereunder made by the applicant has been rejected. (If so, the number and date of the order and the authority which issued it, should be furnished)

9. Any special reason, which the applicant desires to be considered.

Kind Number Period of currency district

:

I hereby declare -

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,
- 1981, relating to the licence applied by me herein and I am conversant with the

provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

FORM F.A.1.10 [See rule 17(b) (XIII)]

ORIGINAL

RENEWAL

(Here affix two

Rupees court-fee label)

To

The Collector,

District.

Application for a licence in Form F.M.2 for sale of brandy or medicated wines for medicinal purposes by chemists or by persons for firms which employ chemists.

- 1. Name of the applicant (in block : letters)
- 2. Permanent address
- 3. Place and premises in which the applicant proposes to run the business (Boundaries of the premises : furnished)
- 4. Occupation and approximate monthly income of the applicant
- 5. Whether the applicant holds a licence in Form 20 (retail) under the Drugs Act, 1940 (Central Act XXIII of 1940) and rules made thereunder. If so, number and date and duration of the licence.
- 6. Whether the applicant himself is a chemist or has in his employment a whole time chemist. Particulars to be furnished in the following form.

Name, Qualification:

Diploma or Certificate held.

Whether approved as a qualified person under Drugs Act and Rules by the Drugs Controller, Chennai, and if so, number and date of the order in which approved.

7. Quantity of brandy and medicated wines required under the licence. :

Brandy At a time In a week.

Medicated wines

8. Reference to medical practitioners in the area who are likely to prescribe brandy or medicated wines for : medicinal purposes.

Name Address

- (1)
- (2)
- (3)
- 9. Past experience in the line connected with the licence applied for.
- 10. Whether the applicant holds any other licences under the Tamil Nadu Prohibition Act, 1937, if so, furnish particulars:

Kind of Number Period of licence and district currency

- 11. Whether any previous application for licence under the Tamil Nadu Prohibition Act, 1937, or the rules thereunder made by the applicant has been rejected (if so, the number and date of the order and the authority which : issued it to be furnished).
- 12. Any special reasons which the applicant desires to be considered.

I hereby declare –

(3) that the particulars given above are correct;

- (4) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,

1981, relating to the licence applied by me herein and I am conversant with the

provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

FORM F.A.1.11 [See rule 17(b) (XIV) and (XV)]

ORIGINAL

RENEWAL

(Here affix two

Rupees court-fee label)

To

The Collector, District.

Application for a licence in Form F.M.3 for possession and issue of brandy or medicated wines by a medical practitioner (F.M.4 for possession and issue of brandy or cashew arracks) or medicated wines by a practitioner in charge of a hospital.

1. Name of the applicant in block letters :

2. Permanent address of the applicant

3. Qualification of the applicant

4. The number and year of registration as a medical practitioner.

5. Place and premises in which the applicant proposes to conduct his practice/hospital is situated.

6. Average number of patients treated by the applicant at the hospital in the past one-year and the number of cases in which the ailment was such as to have brandy or medicated wine prescribed for medicinal purposes.

Month Total number of patients treat

of patients treated

Number of cases in which brandy and medicated wine would have been prescribed

7. Kind and quantity of commodity : required.

| Brandy | At a time | In a month | | |
|----------------|-----------|------------|--|--|
| Medicated wine | | | | |

FORM F.A.1.12 [See rule 17(b) XI A]

ORIGINAL

RENEWAL

To The Commissioner of Prohibition and Excise, Madras – 600 005.

Application for a licence in Form F.L.10 for possession of liquor by an approved restaurant in the National Air Terminal and the International Air Terminal at Meenambakkam at Madras and Air Terminals of Tiruchirapalli, Madurai and Coimbatore for supply to the foreign tourists or foreign residents of India or ¹[Indian citizens] during their halt at the airport.

- 1. (a) Name and address of the applicant (in block letters)
 - (b) Whether he runs an approved restaurant in the National Air Terminal.
- 2. (a) Place and premises in which the applicant wants to open the liquor bar (Boundaries of premises to be indicated)
 - (b) Whether 'No Objection Certificate' has been obtained from the Civil Aviation Department (original should be enclosed)
- 3. Quantity of liquor to be possessed at a time.
- 4. Occupation and approximate monthly income of the applicant.
- 5. Whether the applicant held any liquor licence previously under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937)
- 6. Past experience, if any, relating to the licence now applied for.
- 7. Whether the application is for a new licence or renewal.

8. Whether any previous application for any licence under the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) or the Rules made thereunder by the applicant in this State has been rejected.

(If so, the number and date of the order should be furnished)

- 9. Average number of foreign tourists and foreign residents of India, who halt at the airports (monthwise figures for a period of one year dating back from the date of application to be furnished)
- 10. Any special reasons, which the applicant desires to be considered.
- 11. The amount of privilege fee and licence fee paid (Treasury receipts should be enclosed) :

Rs.

Treasury Challan

No.

and Date.

I hereby declare –

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,

1981, relating to the licence applied by me herein and I am conversant with the

provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) and the rules made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

FORM F.A.1.13 (See rule 17(b) XI-B)

Application for grant of a licence in Form FL.11 for the grant of privilege of retail sale of foreign liquor

ORIGINAL

RENEWAL

(Here affix two rupees court – fee label)

To

The commissioner of Prohibition and Excise.

- 1. Name of the applicant (In Block letters)
- 2. Permanent Address
- 3. Whether the application is for a new licence or renewal.
- 4. Other licences held by the applicant, if any under the Tamil Nadu Prohibition

Act, 1937 and the rules made there under (if so, particulars to be furnished)

- 5. The period for which the applicant was holding the licences mentioned in Column 4.
- 6. The amount of privilege and licence fee paid (Treasury Receipt in original to be enclosed)

| a) Application fee | Rs.1,000/-(Rupees | Remitted atTreasury |
|--------------------|----------------------|---------------------|
| | one thousand only) | in Chalan Nodated |
| b) Licence fee | Rs.1,00,000/-(Rupees | Remitted atTreasury |
| | One lakh only) | in Chalan Nodated |
| c) Privilege fee | Rs.1,00,00 000/- | Remitted atTreasury |
| | (Rupees One crore | in Chalan Nodated |
| | only) | |

Thereby declare:-

- (1) that the particulars give above are correct.
- (2) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time relating to the licence applied for by me herein and am conversant with the provisions therein.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937, and the rules and orders made thereunder

Place:

Date:

Signature of the Applicant.

(G.O. Ms. No: 40, Home P & E (VIII) , Dated: 01.07.2008)

8. Whether any previous application for this kind of licence under the Tamil Nadu Prohibition Act, 1937 or the rules thereunder made by the applicant has been rejected). If so, the number and date of the order and the authority, which issued should be furnished.

I hereby declare –

- (1) that the particulars given above are correct;
- (2) that I have not been convicted of any offence under the Tamil Nadu Prohibition Act, 1937, or the rules made thereunder or of any other cognizable or non-bailable offence: and
- (3) that I have gone through the Tamil Nadu Liquor (Licence and Permit) Rules,

1981, relating to the licence applied by me herein and I am conversant with the

provisions thereof.

I hereby undertake to abide by the conditions of the licence and the provisions of the Tamil Nadu Prohibition Act, 1937 the rules and the orders made thereunder.

| Place: | |
|--------|-----------------------------|
| Date: | Signature of the applicant. |

(STATE EMBLEM)

FORM F.L.1

[See rules 17, 19, 23 and 33]

| Nı | ıml | her | of i | licen | ce |
|------|------|-----|------|-------|------|
| 1.41 | 4111 | | 171 | | L.L. |

District

Licence for the grant of privilege of retail sale of bottled Indian-made foreign spirits or sale of foreign liquor.

| | Licence for the | grant of p | orivilege | of retail s | sale of | bottled I | ndian-made | foreign |
|---------|--------------------|-------------|-----------|-------------|----------|-----------|--------------------|-----------|
| spirits | or sale of foreign | liquor is h | ereby iss | sued to | | (r | name and ac | dress of |
| the | licensee) | herein | after | referred | to | as th | ne licens | ee at |
| | | | ente | r details o | of the p | remises v | with bound | aries) in |
| the | | | villag | e/town | of | | | Taluk |
| | | District | during | g the | year | endin | g 31 st | March |
| 19 | | subject | to the | following | condit | ions to b | e observed | by the |
| license | ee. | | | | | | | |

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also be the following conditions which are special to his licence.
- 2. The privilege conferred herein extends to the possession and sale or issue of bottled liquor to holders of personal permits, and to holders of authorities issued under provisions of the rules, subject to the terms and conditions, of the respective personal permits or authorities. It does not cover possession or sale of medicated wines and does not authorize consumption of liquor on the licensed premises.
- 3. The licensee shall not print or publish or otherwise display or distribute any advertisement or other matter soliciting the use of or offering of any liquor in the licensed premises.
- 4. The licensee shall obtain his supplies of Indian-made foreign spirits from a whole sale depot, licensee in this State or such other source as the Commissioner may, in special cases, appoint or approve, subject to the terms and conditions as he may deem fit to impose. The transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.

| 5. | The licensee shall abide by the provisions and comply with the requirements of the rules in Chapter VI of the rules relating to the sale or issue of liquor under the licence; the maintenance of accounts and submission of returns; and the collection and payment to Government every month of the sales tax leviable under section 21-A of the Act. He shall maintain an inspection book in Form G.I.B prescribed in the rules. | | | | | | |
|-----|---|--|--|--|--|--|--|
| | 6. No sale of liquor shall be made under the licence on the "Gandhi Jayanthi" day; namely the 2 nd October of every year. 1[****] | | | | | | |
| Dat | ted this day of19 | | | | | | |
| Sea | al of the licensing authority: | | | | | | |
| | Signature: | | | | | | |
| | Designation: | | | | | | |

(Licensing authority)

(STATE EMBLEM)

FORM F.L.2

[See rules 17, 19, 23 and 34]

| Number of li | cence: |
|------------------|--|
| | District: |
| Licence for | possession of liquor by a non-proprietary club for supply to members. **] |
| club) | ce is hereby issued to |
| | |
| | CONDITIONS |
| 1. | The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions which are special to this licence. |
| ¹ [2. | The privilege conferred herein extends to the possession of liquor and its supply to the members of the club who hold personal permits for consumption of liquor and to members of other clubs holding similar licences in Form F.L.2.] |
| 3. | The quantity of liquor that may be possessed under the licence shall not exceedunits at any one time; and the quantity that may be issued during the year or the period for which the licece is in force shall not exceed units. |

- 4. The licensee shall obtain his supplies of liquor from a whole sale depot, licensee in this State or from such other source as the Commissioner may, in special cases, appoint or approve, subject to such terms and conditions as he may deem fit to impose. The transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 5. Liquor supplied to them by the licensee may be for either consumption within the premises of the club or for removal therefrom, provided that the liquor removed from the premises of the club shall be in sealed bottles ²[****]
- 6. The licensee shall abide by the provisions and comply with the requirements of the rule 34 in Chapter VI of the rules relating to the sale or issue of liquor under the licence, allowance made for wastage of liquor, the maintenance of accounts, submission of returns, and payment of the club fee every quarter. The licensee shall maintain an inspection book in Form G.I.B prescribed in the rules.
- No sale of liquor shall be made under the licence on the Thiruvalluvar day falling in the month of January, Gandhi Jayanthi Day, namely, the 2nd October, Birthday eve of Babigal Nayagam, Mahaveer Jayanthi day, Vallalar Ninaivu Naal, Independence day, Republic day and May day in every year.

* (amended as per G.O. (Ms) No. 50, H, P&E (VIII) Dept., dated 29.10.2012)

| Dated this day of | f19 |
|----------------------------------|-----------------------|
| Seal of the licensing authority: | |
| | Signature: |
| | Designation: |
| | (Licensing authority) |

(STATE EMBLEM) FORM F.L.3

[See rules 17, 19 and 23]

Licence for possession of liquor by Star Hotels for supply to foreign tourists, foreigners-resident in India and also citizens of India for consumption within the licensed room of the hotel or for removal to their private rooms in the same hotel in which they stay for consumption there.

| | _ | | | | |
|--------------------------------------|----------------------|------------------|------------------------|---------------|---------------|
| Licence is here | eby granted to | | | | (name |
| and address of the lice | ensee) (herein after | r referred to as | s the licens | see) to poss | ess and sell |
| liquor to foreign tou | arists foreigners r | esident in Ind | dia ¹ [***] | and also | citizens of |
| India ¹ [***], for consum | | | | | |
| private rooms in the sa | ame hotel in which | they stay for | consumption | on there – (e | enter details |
| of the premises | with boundaries | thereof) in | the | | |
| Town | | | | | |
| 31 st March 19 subj | ect to the following | conditions to | be observe | ed by the lic | ensee. |

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions which are special to this licence.
- ²[2. The privilege conferred herein extends to the possession of liquor and its sale in pegs to foreign tourists, foreigners resident in India and also to citizens of India for consumption within the licensed room in the hotel or in sealed bottles for removal to their private rooms in the same hotel in which they stay for consumption there. It does not cover possession and issue of medicated wines.
- 3. The licensee shall obtain his supplies of liquor from a whole sale depot, licensee in this State or from such other source as the Commissioner may, in special cases, appoint or approve, subject to such terms and conditions as he may deem fit to impose. The transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of liquor that may be possessed under the licence shall not exceedunits at any one time.
- 5. The licensee shall abide by the provisions and comply with the requirements of the rule 35 in Chapter VI of the rules relating to the sale or issue of liquor under the licence; the maintenance of accounts, submission of returns. He shall maintain an inspection book in Form G.I.B prescribed in the rules.
- 6. No sale of liquor shall be made under the licence on the Thiruvalluvar Day falling on the month of January, Gandhi Jayanthi day, namely, the 2nd

October, Birth day eve of Nabigal Nayagam, Mahaveer jayanthi day, Vallalar Ninaivu Naal, Independence day, Republic day and May day in every year.

The hours of business for five star hotels in Chennai and Trichy where the International Civil Airports are situated and the five star hotels in the cities of Coimbatore and Madurai who opt to pay double the amount of privilege fee shall be 24 hours and for other hotels, the hours of business shall be from 11.00 A.M and after 12.00 midnight.

| * (amended as per G.O.(Ms | o. 188, P&E(VIII) Dept., dated 09.10.2000) |
|--------------------------------|--|
| Dated this | of19 |
| Seal of the licensing authorit | Signature: |
| | Designation: |
| | (Licensing authority) |

(STATE EMBLEM)

FORM F.L.3-A

[See rules 17, 19 and 36]

Licence for possession of liquor by Hotels run by the Tamil Nadu Tourism Development Corporation for supply to persons belonging to other States^{2[*****]} and foreigners holding liquor permits and who actually stay in the Hotel for a minimum period of 3 hours for consumption in the rooms of the hotel.

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession of liquor and its sale in pegs of entitled quantities to ¹[persons belonging to other States²[***] and foreigners holding liquor permits and who actually stay in the hotels run by the Tamil Nadu Tourism Development Corporation for a minimum period of 3 hours for consumption in the rooms of the hotel in which they stay. No liquor other than that sold by the person shall be allowed to be consumed in the rooms of the hotel.
- 3. The licensee shall obtain his supplies of liquor from a whole sale depot, licensee in this State or such other source as the Commissioner may, in special cases, appoint or approve, subject to such terms and conditions as he may deem fit to impose. The transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of liquor that may be possessed under this licence shall not exceed units at any one time.
- 5. The liquor should not be issued to permit-holders who belong to Tamil Nadu.
- 6. The Tamil Nadu Tourism Development Corporation should undertake the responsibility of maintaining correct stocks and accounts and shall abide by the

provisions and comply with the requirements of rule 36 in Chapter VI of the rules as regards the sale or issue of liquor under the licence and submission of returns. He shall also maintain an inspection book in Form G.I.B prescribed in the rules.

- 7. The Officers authorized to audit the accounts should audit at least once in a month.
- 8. The Officer authorized to maintain correct account is liable for disciplinary action, if the stocks of liquor do not tally with the accounts; and
- 9. Liquor should not be consumed in public places of hotels.
- 10. No sale of liquor shall be made under the licence on the Thiruvalluvar Day falling on the month of January, Gandhi Jayanthi day, namely, the 2nd October, Birth day eve of Nabigal Nayagam, Mahaveer jayanthi day, Vallalar Ninaivu Naal, Independence day, Republic day and May day in every year.

| * (amended as per G.O.(Ms.) No. | 32, H,P&E(VIII) Dept., | dated 24.05.2013) |
|---------------------------------|------------------------|-------------------|
|---------------------------------|------------------------|-------------------|

| Dated this | day of | 19 |
|------------|--------|----|
|------------|--------|----|

Seal of the licensing authority:

Signature:

Designation:

(Licensing authority)

AMENDMENT

(ii) after Form F.L.3(A), the following Form shall be inserted, namely:

(State emblem)

Form F.L. 3 (AA)

(See rules 17, 19 and 36 - A)

Licence for possession of Liquor by hotels run by the Franchisee of the Tamil Nadu Tourism Development Corporation for supply to foreign tourists, foreigners resident in India and also citizens of India who actually stay in the hotel for a minimum period of three hours for consumption in the rooms of the hotel.

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions which are special to this licence.
- 2. The privilege conferred herein extends to the possession of liquor and its sale in pegs to foreign tourists foreigners resident in India and also the citizens of India who actually stay in the hotel run by the Franchisee of the Tamil Nadu Tourism Development Corporation for a minimum period of three hours for consumption, within the licensed room in the hotel or in sealed bottles for removal to their private rooms in the same hotel in which they stay or to the lawns and the appurtenants of that hotel for consumption there. No liquor other than that sold by the licensee shall be allowed to be consumed in the hotel.
- 3. The licensee shall obtain his supplies of liquors from a wholesale, depot licensee in the State or such other source as the Commissioner may, in special cases, appoint or approve, subject to such terms and conditions as he may deem fit to impose. The transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of liquor that may be possessed under this licence shall not exceed units at any one time.
- 5. The licensee should undertake the responsibility of maintaining correct stock and accounts and shall abide by the provisions and comply with the requirements of rule 36-A in Chapter VI of the rules as regards the sale or issue of liquor under the licence and submission of returns. He shall also maintain an inspection Book in Form G.I.B. prescribed in the rules.

- 6. Liquor should not be consumed in other public places of the hotel.
- 7. No sale of liquor shall be made under the licence on the following days in every year,
 - 1. Thiruvalluvar Day in the month of January
 - 2. Gandhi Jayanthi day, namely, the 2nd October
 - 3. Birth day eve of Nabigal Nayagam
 - 4. Mahaveer jayanthi day
 - 5. Vallalar Ninaivu Naal
 - 6. Independence day
 - 7. Republic day and
 - 8. May day

| * (amended as p | er G.O. | (Ms) | No. | 50, | H, | P&E | (VIII) | Dept., | dated |
|-----------------|---------|------|-----|-----|----|-----|--------|--------|-------|
| 29.10.2012) | | | | | | | | | |

Dated thisday of2001

Seal of the licensing authority.

Signature:

Designation: (Licensing Authority).

(STATE EMBLEM) FORM F.L.4 [See rules 17, 19, 37 and 38]

| Canteen Retail and Bulk Issue Depot, Fo Contractors and Officers of Military Unit | Manager, Canteen Stores Department (India) ort St.George, Chennai for supply to Military s holding licence in Form F.L.4(A) ^{1[} and for for the unit run canteens of the Armed Forces |
|--|---|
| and address of the licensee) (herein after reliquor at(enter details of the | ed to |
| | 31 st March 19 subject to the following |
| · | CONDITIONS |
| (Licence and Permit) Rules, 198 | y the provisions of the Tamil Nadu Liquor 1, as amended from time to time (hereinafter by the following conditions, which are special |
| Military contractors and office | tends to the possession and sale of liquor to the ers of Military Units holding licences in er possession or issue of medicated wines. |
| in this State or from places outside the Commissioner may, in speci- terms and conditions as he may of | lies of liquor from a whole sale depot, licensee e Tamil Nadu State or from any other source as al cases, appoint or approve, subject to such deem fit to impose. The import or transport of the of supply to the licensed premises shall be in |
| 4. The Licensee shall abide by the p the rules in Chapter VI of the rule | provisions and comply with the requirements of s as regards the sale or issue of liquor under the and submission of returns. He shall maintain an |
| Dated this day of | .19 |
| Seal of the licensing authority: | Signature: Designation |
| | (Licensing authority) |

(STATE EMBLEM) FORM F.L.4(A)

[See rules 17, 19, 37 and 38]

Licence for possession and sale of liquor to Military Units and Military Personnel.

| and address liquor at the | nce is hereby granted and issued to |
|---------------------------------|---|
| | the Military Units stationed in the district during the year ending 31 st March ect to the following conditions to be observed by the license CONDITIONS |
| 1. | The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence. |
| 2. | The privilege conferred herein extends to the possession and sale of liquor to the organization and Military personnel within the Military units in the district. This does not cover possession or issue of medicated wines. |
| 3. | The licensee shall obtain his supplies of liquor in this State or F.L.4 in this State from a depot of a Canteen Stores Department in any other State, or from any other source that may be approved or appointed by the ¹ [Collector] subject to such terms and conditions as he may deem fit to impose. The import or transport of liquor from the source of supply to the licensed premises shall be in accordance with the provisions of the rules. |
| 4. | The quantity of liquor under the licence per month shall be limited to the following quantities. Spirits including liquors |

Note: The quantities shall be fixed by the [Collector] in consultation with the Officer Commanding of the Military Unit in respect of which liquor is supplied under a licence.

| 5. | The Licensee shall abide by the provision | ons and comply with th |
|-----------|---|------------------------------|
| | requirements of the rule 38 in Chapter VI of | the rules as regards the sal |
| | or issue of liquor under the licence, the mai | ntenance of list and sale of |
| | supply to each category of the entitled pers | onnel of the Military units |
| | maintenance of accounts and submission of r | eturns. He shall maintain a |
| | inspection book in Form G.I.B prescribed in t | he rules. |
| | Dated this day of | 19 |
| | Seal of the licensing authority: | |
| | | Signature: |
| | | |
| | | Designation: |
| Number of | Licence: | |
| | | (Licensing authority) |
| District: | | |
| | | |

(STATE EMBLEM) FORM F.L.5

[See rules 17, 19, 23 and 39]

Licence for possession and issue of liquor by the Madras Seamen's Institute/Madras Seamen's Hostel to the officers/Seamen of the Merchant Navy.

| Licence is hereby granted and issued to | (name |
|---|-----------|
| and address of the licensee) (herein after referred to as the licensee) to possess a | ınd issue |
| liquor to the Officers/Seamen ¹ [***]at the Madras Seamen's Institute/Madras S | eamen's |
| Hostel, Chennai at(enter details of the premises with boundaries | during |
| the year ending 31st March 19 subject to the following conditions to be obs | erved by |
| the licensee. | · |

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and issue or and sale of liquor to the Officers/Seamen of the Merchant Navy^{1[***]} at the licensed premises. This does not cover possession or issue of medicated wines.
- 3. The licensee shall obtain his supplies of liquor from a wholesale depot licensee in this State or from such other source as the ^{2[}Collector] may in special case, appoint or approve subject to such terms and conditions as he may deem fit to impose in that regard. The transport of every consignment from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of liquor possessed at any one time under the licence shall not exceed the following limits.

| Spirits including liquors | Units |
|------------------------------------|-------|
| Wines including vermouth | Units |
| Beer, Cider and other malt liquors | Units |

| 5. | The Licensee shall abide by the provisi requirements of the rule 39 in Chapter VI of or issue of liquor under the licence, masubmission of returns. He shall maintain a G.I.B prescribed in the rules. Dated this | the rules, as regards the sale intenance of accounts and an inspection book in Form |
|--------------------------|--|---|
| | Seal of the licensing authority: | |
| | | Signature: |
| | | Designation: |
| Number of l District: | Licence: | (Licensing authority) |

(STATE EMBLEM) FORM F.L.6

[See rules 17, 19, 23 and 40]

Licence for possession and use of liquor for Scientific, Industrial and such like purposes.

| Licence is hereby granted and issued to | (name |
|---|--------|
| and address of the licensee) (herein after referred to as the licensee) to possess ar | ıd use |
| liquor for the purpose mentioned herein at | (enter |
| details of the premises with boundaries) thereof in the village/tow | n of |
| taluk,district, during the year ending 31 st March | 19 |
| subject to the following conditions to be observed by the licensee. | |

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and use of liquor only for the purpose specified. It does not cover possession or use of medicated wines.
- 3. The licensee shall obtain his supplies of liquor from a wholesale depot licensee in this State or from such other source as the Commissioner may, in specified cases, appoint or approve, subject to such conditions as he may impose. The transport of every consignment from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of liquor, which the licensee is allowed to possess at any one time in a month, shall not exceed the following limits. The liquor possessed under the licence shall not be put to any use other than noted against each kind of liquor in the table below:

The Table

| K | ind of liquor | Quantity that may | be possessed/used | d Purpose for which the liquor is used |
|-----------|--|---|--|---|
| | | At a time Litre. M.L. | In a month Litre. M.L. | |
| | Brandy Whisky Rum Gin Spirit wine | | | |
| 5. | requirements custody of liquid presence of the accounts in F | of the rule 40 in C uor held under the l ne officer requisition | hapter VI of the icence, and its issued for the purpo transactions und | nd comply with the rules, as regards the sue by, and use in the se. He shall maintain er the licence and an es. |
| | Dated this . | day | of19 | |
| | Seal of the l | icensing authority: | Sign | ature: |
| | | | Desi | gnation: |
| Number of | Licence: | | (Lice | ensing authority) |
| District: | | | | |
| | | | | |

(STATE EMBLEM) FORM F.L.7

[See rules 17, 19, 27 and 41]

Licence for possession and sale of wine, grape juice or other liquor for sacramental purpose.

| Licence is hereby granted and issue | d to | | | | (name |
|--|--------------|------------|-----------|---------------|---------|
| and address of the licensee) (herein after re- | eferred to | as the lic | ensee) t | to possess an | nd sell |
| wine, grape juice containing not more than | n 0.5 per | cent of 1 | proof sp | irit, or such | other |
| liquors as may be approved by Government | t from time | e to time | , for sac | ramental pur | rposes |
| at | (enter | details | of the | e premises | with |
| boundaries) in the village/town of | | .taluk, | | district, | during |
| the year ending 31st March 19 subject t | to the follo | wing con | nditions | to be observ | ed by |
| the licensee. | | | | | |

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and sale of wine, grape juice containing not more than 0.5 per cent of proof spirit, or such other liquors as may be approved by Government from time to time, for sacramental purposes, to holders or authorities issued under the rules. It does not cover possession or use of medicated wines.
- 3. The licensee shall obtain his supplies of liquor by import from places outside the State. The import of liquor shall be in accordance with the provisions of the rules.
- 4. The quantity of wine, grape juice or other sacramental liquor issued to authority holders shall not exceed the limit prescribed in the respective authorities. Each such issue shall be covered by a transport permit in Form F.T.P.1 issued by the licensee himself.
- 5. The Licensee shall maintain accounts of daily transactions in Form F.Ac.7 and submit a monthly return in Form F.Ac.7(a) to the officer concerned as required in rule 41 in chapter VI of the rules. He shall maintain an inspection book in Form G.I.B prescribed in the rules.

Dated this day of19... Seal of the licensing authority:

Signature:
Designation:
(Licensing authority)

(STATE EMBLEM) FORM F.L.8

[See rules 17, 19 and 42]

Licence for possession and issue of liquor to international passengers on board the aircraft of Air-India.

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and service or issue of liquor to the bonafide international passengers travelling in the said aircraft.
- 3. The licence is valid to cover the flight of the aircraft between Mumbai and Chennai over the air space of the Tamil Nadu State in which the Tamil nadu Prohibition Act, 1937, is in force.
- 4. The liquor permitted to be possessed under this licence shall be obtained from sources outside the State of Tamil Nadu. The officer-in-charge of the aircraft of the Air-India shall produce, when required, evidence to show that the liquor was obtained lawfully. This licence shall also be deemed to cover import of such liquor into this State.
- 5. The officer-in-charge of the aircraft and the members of the crew are prohibited from using the liquor possessed under this licence for their personal consumption.
- 6. The quantity of liquor possessed under this licence shall not at any one time exceed.
- 7. This licence shall cease to operate and shall be deemed to have been cancelled on any inland passengers being allowed to travel in the aircraft. In that event the licence shall forthwith be surrendered for formal cancellation.

8. ¹[This licence and stocks of liquor possessed or served under it shall be open to inspection by any officer of the Revenue Prohibition and Excise or Police Department not below the rank of a Deputy Tahsildar or Divisional Excise Officer or a Sub-Inspector of Police, as the case may be.] The licensee shall give such information and furnish such records or

| | other materials as may be required by the said his inspection. | d officer in connection with |
|------|---|------------------------------|
| 9. | This licence is issued free of fee. | |
| Date | ed thisday of19 | |
| Seal | of the licensing authority: | |
| | | Signature: |
| | | Designation: |
| Nun | mber of licence: | (Licensing authority) |
| Dist | rict: | |

(STATE EMBLEM)

FORM F.L.9

[See rule 17]

Special licence for possession and issue of liquor including bottled liquor to international air passengers transiting all the International Civil Airport in Tamil Nadu who are required to wait at the Air-Port transit lounge reserved for such passengers before resuming their journey and issue of foreign liquor to the foreign diplomats stationed at the city / town where the International Airport is Situated.

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (herein after to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein is restricted to the possession and issue of liquor including duty free bottled liquor to bonafide international passengers transiting all the International Civil Airport in Tamil Nadu who are required to wait at the Air Port transit lounge reserved for such passengers before resuming their journeys and to issue of foreign liquor to the foreign diplomats stationed at the city / town where the International Airport is Situated.
 - * (amended as per G.O. (Ms) No. 16, H, P&E(VIII) Dept, dated 29.03.2010)
- 3. The liquor permitted to be possessed under this licence shall be obtained from sources outside the State of Tamil Nadu from the customs bond.
- 4. A transport permit or customs clearance permit shall be obtained by the officer-in —charge of the duty free shop-cum-bar whenever foreign liquor or Indian-made Foreign Spirits is obtained either from customs bonds or from sources other than customs bond.

- 5. The Officer-in-charge of the duty free shop-cum-bar shall, when required, produce evidence to show that the liquor has been obtained lawfully. This licence shall also be deemed to cover import of such liquor into this state.
- 6. The quantity of liquor possessed under this licence shall not at any one time exceed......
- 7. This licence shall cease to operate and shall be deemed to have been cancelled in the event of infringement of any of the foregoing conditions and such other conditions as may be prescribed from time to time.
- 8. 1[This licence and stocks of liquor possessed or served under it shall be open to inspection by any officer of the Revenue or Prohibition and Excise or Police Department, not below the rank of a Deputy Tahsildar or Divisional Excise Officer or Sub-Inspector of Police, as the case may be.] The licensee shall give such information and furnish such records or other materials as may be required by the said officer in connection with his inspection
- 9. This licence is issued free for fee

 Dated this...day of......19......

 Seal of the licensing authority:

 Signature:

 Designation:

 (Licensing authority)

 Number of licence:

 District:

(STATE EMBLEM)

¹FORM F.L.10

[See rule 17]

| Special Licence for possession of liquor by an Approved Restaurant in the National Air |
|--|
| Terminal and International Air Terminal at Meenambakkam, Chennai and Air Terminals |
| at Tiruchirappalli, Madurai and Coimbatore for Supply to the Foreign Tourists or Foreign |
| Residents of India or ² [Indian Citizen] during their halt at the Air-Port. |

| | Licence | is | hereby | granted | and | issued | to |
|-----------|--|------------|-----------------|----------------|-------------|----------------|--------|
| Thiru | | | | in charge of | the approve | d restaurant a | it the |
| National | Air Terminal | and Inter | rnational Air | Terminal at 1 | Meenambak | kam, Chennai | i and |
| consump | uinal at Tiruching tion in the bar Citizens] durin | of the res | staurant to for | reign tourists | _ | _ | |
| and it sh | The licen all be subject to | | - | | to | | |

- 1. The licence shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules,1981,as amended from time to time (hereinafter refered to as 'the Rules').
- 2. The privilege conferred herein is restricted to the possession and issue of liquor to the foreign tourists or foreign residents of India or ²[Indian citizen] during their halt at the airport.
- 3. The liquor permitted to the possessed under this licence shall be obtained from sources prescribed under clause XI-A of sub-rule (b) of rule 17 of the Rules.
- 4. A transport permit or customs clearance permit shall be obtained by the licence whenever foreign liquor or Indian-made Foreign Spirit is obtained either from customs bond or from sources other than customs bond.
- 5. The manager incharge of the shop-cum-bar shall, when required, produce evidence to show that the liquor has been obtained lawfully. This licence shall also be deemed to cover the import of such liquor into this State
- 6. The quantity of liquor possessed under this licence shall not, at one time, exceed units.

- 7. The licence shall cease to operate and shall be cancelled in the event of infringment of any of the foregoing conditions and such other conditions as may be prescribed from time to time.
- 8. This licence and stocks of liquor possessed or served under it shall be open for inspection by any officer of the Revenue or Prohibition and Excise or Police Department not below the rank of a Deputy Tahsildar or Divisional Excise Officer or a Sub-inspector of Police, as the case may be. The licence shall give such information and furnish such records or other materials as may be required by the said officer in connection with his inspection.

| | said officer in connection with his inspection. |
|------|---|
| 9. | This licence is issued on the day of19 |
| Seal | of the licensing authority. |
| | Signature |
| | (Designation) |
| | (Licensing Authority) |
| Nu | mber of licence: |

Date:

AMENDMENT

STATE EMBLEM)

FORM F.L.11 (See rule 17 (b) XI-B)

Licence for the grant of privilege of retail sale of foreign liquor

Number of licence:

Licence for the grant of privilege of retail sale of foreign liquor is hereby issued to Tamil nadu State Marketing Corporation Limited, Chennai hereinafter referred to as licensee, in their retail shops (enter details of the premises with boundaries) for the period from to subject to the following conditions:

- 1. The licensee thall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (herein after referred to as the rules") and also the following conditions which are special to this licence.
- 2. The privilege conferred herein extends to the possession and retail sale of foreign liquor in shops and also consumption of foreign liquor in the bars attached to the retail shops.
- 3. The licensee shall not print or publish or otherwise display or distribute any advertisement or other matter soliciting the use of or offering of any liquor in the licensed retail shop.
- 4. The licensee thsll obtain his supplies of foreign liquor from the Tamil Nadu State Marketing Corporation Limited, being the wholesale licensee of foreign liquor by virtue of sub-section (1-A) of section 17.C of the said Act. The transport of foeign liquor from the source of supply to the licensed retail shop, shall be in accordance with sub-rule(1) of rule 43-B of the rules.
- 5. All the foreign liquor bottles shall be affixed with Excise Hologram labels issued from the Office of the Commissioner of Prohibition and Excise before sale.
- 6. The licensee shall abide by the provisions and comply with the requirements of the rules in Chapter VI of the rules relating to the retail sale of foreign liquor under the licence. The accountants shall be maintained as laid down in sub-rule (2) og tulr 43-B of the Rules, submission of returns and the collection and payment to Government every month of the tax payable shall be as laid down under Tamil Nadu Value Added Tax Act, 2006, (Tamil Nadu Act 32 of 2006) and the rules framed thereunder.

- 7. He shall maintain an inspection book in Form GIB prescribed in the rules.
- 8. No business shall be transacted before 10.00 a.m. and after 11.00 p.m. at the licensed retail foreign liquor shop and at the bar attached thereto.
- 9. The licensed retail foreign liquor shop shall remain closed on Thiruvalluvar Day falling in January, Gandhi Jayanthi Day on the 2nd October, Mahavir Jayanthi Day, Birth day Eve of Nabigal Nayagam and Vadalur Ramalingar Ninaivu Naal and there shall be no sale of foreign liquor in the licensed retail foreign liquor shop on the aforesaid days.
- 10. the licensed retail shop of foreign liquor shall be closed as per the direction issued by the Government, the Commissioner of Prohibition and Excise or the District Collector.

Signature;

Designation:

(Licensing Authority)"

(G.O.Ms. No: 40, Home P & E (VIII), Dated: 01.07.2008)

(STATE EMBLEM) FORM F.M.1

[See rules 17,19,23,44,45,46,and 47]

| Licence for | possession | and | vend | of | medicated | wines | to | F.M.1, | F.M.2, | F.M.3 | or |
|-------------|------------|-----|------|----|-----------|-------|----|--------|--------|--------------|----|
| F M 4 | | | | | | | | | | | |

| addr med | ence is hereby granted and issued to |
|-------------|--|
| Talu | uk |
| á | CONDITIONS The licensee shall be bound by the provisions of the Tamil Nadu Liquor (licensee and permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to the licence. |
| • | The privilege conferred herein extends to the possession and vend medicated wines in sealed bottles to the holders of licences in similar Form F.M.1 and in Forms F.M.2, F.M.3 and F.M.4. |
| l i t | The licensee shall obtain his supplies of medicated wines from a wholesale depot, licensee in this State or from a similar licensee in Form F.M.1 in this State or by import from outside the State. The import or transport of medicated wines from the source of supply to the licensed premises shall be in accordance with the provisions of the rules. |
| i 1 1 | The licensee shall maintain account of daily transaction in Form F.Ac.8 and an inspection book in Form G.I.B prescribed in the rules. He shall abide by the provisions and comply with the requirements of rule 44 in chapter VI of the rules relating to the sale or issue of medicated wines under the licence, submission of returns and payment of vend fee every quarter. |
| | Dated the |
| S | Seal of the licence authority: Signature: |
| | Designation: |
| | (Licensing authority) mber of Licence: trict: |

(STATE EMBLEM)

FORM F.M.2

[See rules 17,19,23,44,45]

License for possession and sale of brandy or medicated wines for Medical purposes by chemists or by persons or firms, which employ chemists.

| License is hereby granted and issued to | (Name |
|---|--------------|
| and address of the licensee) (hereinafter referred to as the licensee) to possess | and sale of |
| medical prescription brandy or medicated wine at(here enter | r details of |
| premises with boundaries) in the village/town of. | taluk |
| district during the year ending 31st March, 19 Sub- | ject to the |
| following conditions to be observed by the licensee. – | |

- 1. The licensee shall be bound by the provisions of Tamil Nadu Liquor (License and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this license.
- 2. The privilege conferred herein extends to the possession and sale on medicated prescriptions of brandy either as an ingredient of a mixture or by itself in quantities not exceeding 50 milli-liters at a time and of medicated wines in sealed bottled in quantities not exceeding 750 milli-liters at a time, subject to the conditions specified in rules 45 (2) of the rules.
- 3. The licensee shall obtain his supplies of medicated wines from a wholesale depot, licensee in this State or from a similar licensee in Form F.M.1 licensee in this State, as the case may be or from such other sources as the Commissioner may in special cases appoint or approve subject to such conditions as he may deem fit to impose. The import or transport from the source of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of brandy or medicated wine possessed and sold under the licence shall not exceed the limits specified below:

| | Quantity that may be sold | | | | | | | |
|-------------------|--|---------------|---|--|--|--|--|--|
| Kind of commodity | Quantity that may be possessed at any one time | In a month | In a year of the period of currency of the license | | | | | |
| (1) | (2) L. ML. | (3) L. ML. | (4) L. ML. | | | | | |
| Brandy | | | | | | | | |
| \Medicated wines | | | | | | | | |

The licensee shall abide by the provisions and comply with the requirements of rule 45 in Chapter VI of the rules relating to the sale or issue of brandy or medicated wine on medical prescriptions, maintenance of accounts and submission of return. He shall maintain an inspection book in Form G.I.B. prescribed in the rules.

| Dated the Day of | |
|----------------------------------|-----------------------|
| Seal of the licensing authority: | |
| | Signature: |
| | Designation: |
| | |
| | (Licensing authority) |
| | |
| Number of Licence. | |
| | |
| | |

District.

(STATE EMBLEM)

FORM F.M.3.

[See rules 17,19,44,and 46]

Licence for possession and issue of brandy or medicated wines for Medical purpose by a Medical practitioner.

| | Licences | is | hereby | granted | and | issue | to |
|------------|-------------------|---------|----------------|-----------------|------------|---------------|------------------|
| | | (na | me and addre | ss of the licer | isee) (her | einafter refe | erred |
| to as the | licensee) to poss | sess ar | nd issue for n | nedicinal purp | ose branc | dy or medic | cated |
| wine at . | | (her | e enter detail | s of premises | with bo | undaries) ir | the |
| village/to | wn of | T | aluk | district, du | ring the | year ending | 31 st |
| march 19 | Subject to | the fol | lowing condit | ions to be obs | erved by 1 | the licensee | |

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as the "rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and issue of brandy or medicated wines to the patients under the licensee's own treatment for medicinal purposes. Brandy or medicated wines shall be dispensed only on medical prescription duly signed by the licensee himself as a medical practitioner, and shall be prescribed only in such cases as the medical profession would generally approve.
- 3. The licensee shall obtain his supplies of medicated wines from a wholesale depot, licensee in this state or F.M.1.licesnsee in this state, as the case may be; or from such other source as the commissioner may appoint or approve subject to such conditions as he may impose. The transport of brandy or medicated wines obtained under the licensee from the sources of supply to the licensed premises shall be in accordance with the provisions of the rules.
- 4. The quantity of brandy or medicated wines possessed and issued under the licence shall not exceed the following limits:

| Kind of | Quantity that may | Quantity that | may be issued |
|-----------------|---------------------------|---------------|---|
| commodity | be possessed at a time | In a month | In a year or the period of currency of the license |
| (1) | (2) | (3) | (4) |
| | L. ML. | L. ML. | L. ML. |
| Brandy | | | |
| Medicated wines | | | |

| Μŧ | edicated wines | | | |
|----|-------------------------------|--|------------------------|------------------|
| 5. | rule 46 in chapte | ll abide by the proviser VI of the rules as renance of accounts. | * • | • |
| 6. | He shall maintair | n an inspection book ir | n Form G.I.B. prescrib | ed in the rules. |
| | Dated this Seal of the licens | day of 19 | | |
| | | | | Signature: |
| | | | | Designation: |
| | authority) | | | (Licensing |
| | Number of Licen | ce: | | |

District:

(STATE EMBLEM)

FORM F.M.4

[See rules 16,19,44,and 47]

Licence to medical practitioner in charge of a hospital for possession and use of brandy or cashew arrack or medicated wines for medicinal purposes in the hospital.

| | Licence | is | hereby | granted | and | issue | to. |
|----------------------------|-------------------|---------|-----------------|----------------|------------|--------------|---------|
| | | .(Nam | e | | | | |
| and address of | the licensee) (he | ereinaf | ter referred t | o as the licen | see) to p | ossess and | issue |
| brandy (or cash | ew arrack) and | medica | ted wines for | r medicinal p | urposes ii | n the hospit | tal at. |
| | (here e | nter de | etails of the p | remises with | boundario | es) in the v | illage |
| /town of | | Talul | ζ | | district d | during the | year |
| ending 31 st ma | arch 19 subje | ect to | the following | g conditions | to be o | bserved by | y the |
| licensee. | | | | | | | |

CONDITIONS

- 1. The licensee shall be bound by the provisions of the Tamil Nadu Liquor (Licence and Permit) Rules, 1981, as amended from time to time (hereinafter referred to as "the rules") and also by the following conditions, which are special to this licence.
- 2. The privilege conferred herein extends to the possession and use of brandy (or cashew arrack) or medicated wines only for medicinal purposes in the hospital.
- 3. The licensee shall obtain his supplies of brandy or medicated wines, from a wholesale depot licensee in this State or F.M.1.licensee in this State as the case may be or from such other sources as the commissioner may, in special cases, appoint or approve subject to such conditions as he may deem fit to impose. The transport of brandy or medicated wines from the sources of supply to the premises of the licensee shall be in accordance with the provisions of the rules:

Provided that there shall be no supply of cashew arrack in the State. It has been included in the licence so that the stock remaining with some of the licensee may be disposed of.

4. The quantity of brandy or medicated wines that may be possessed and issued under the license shall not exceed the limits specified below:

| Kind of | Quantity that may | Quantity that | may be issued |
|-----------------|-------------------|---------------|--------------------|
| commodity | be possessed at a | In a month | In a year or the |
| | time | | period of currency |
| | | | of the license. |
| (1) | (2) | (3) | (4) |
| | L.ML. | L.ML. | L.ML. |
| Brandy | | | |
| (Cashew arrack) | | | |
| Medicated wines | | | |

FORM F.Auth.I

[See rules 27 and 30]

Authority for possession, use and issue of sacramental wine.

| The Bishop of | /the Rev | Or his su | ccessor-in-office |
|---|---------------------|--------------------|-------------------|
| is hereby authorized to possess and | d use sacramental v | wine at the premis | es |
| and to issue it to priests/pastors is | n accordance with | ancient customs, | during the year |
| ending 31 st March 19 subject to | o the following con | ditions. | |

CONDITIONS

- 1. The authority holder shall be bound by the provisions of Tamil Nadu Liquor (License and Permit) Rules, 1981 as amended from time to time so far as they relate to him.
- 2. Supplies of sacramental wine under this authority shall be obtained from a wholesale depot licensee in this State or F.L.7 in this State, or by import from other States in the Indian union or from places outside India. The transport of consignment sacramental wine from the supplying licensee in this State to the premises of the authority holder shall be under transport permits in Form. F.I.P.1 issued by the Assistant Commissioner of the district concerned. The import of sacramental shall be under an import permit in Form. F.I.P issued by the Commissioner. The import shall be permitted only on pre-payment of vend fee at the rate of 50 paise per litre (or such rates as may be notified by the Government from time to time on the quantity of sacramental wine proposed to be imported. The amount of vend fee shall be paid into a Government treasury in the district to the appropriate head of account. Consignments imported from outside the State shall be opened only in the presence of an officer authorized to verify the consignment and taken into account after verification by him.
- 3. The quantity of sacramental wine that may be possessed at a time and that issued in a year or the period of currency of the authority shall not exceed the following limits:
 - Quantity that may be possessed at a time Quantity that may be issued in a year or the period of currency of the authority.
- 4. The authority holder may issue sacramental wine to holder of authorities in Form. Auth. II subject to the quantity fixed for respective authority. He shall, at the time of supply issue a certificate in the following form to cover the transport of the sacramental wine issued.

Certificate to cover transport of sacramental wine.

- 1. Date of issue of sacramental wine:
- 2. Priest/pastor to whom issued:

Number of the authority held by the Priest/pastor and his address

- 3. Quantity issued:
- 4. Certificate current upto:
- 5. Name of messenger transporting on behalf of the Priest/pastor with his specimen signature

Signature (Holder of Authority in Form F. Auth. I)

5. The authority-holder shall maintain accounts in Form. F. Ac.7 of transaction under the authority. All bill of purchases of sacramental wines together with copies of transport and import permits and certificate issued by him shall be preserved for one year after the date of expiry of the authority in support of accounts and produced for inspection on demand by any officer competent to inspect the authority. The authority-holder shall maintain an inspection book in Form G.I.B

| | Dated the Day of 19 | | |
|-----------|---------------------|-----------|----------|
| Seal | | Collector | District |
| Number: | | | |
| District: | | | |

(STATE EMBLEM)

Form F. Auth. II

[See rule 27]

Authority for possession and use of sacramental wine.

| The parish priest/ chaplain postor of | (designation) |
|--|---------------------|
| Or | |
| his successor in the office, residing at | ce with the ancient |
| CONDITIONS | |
| 1. The authority-holder shall be bound by the Tamil Nada | • • |

- Permit) Rules, 1960, as amended from time to time, so far as they relate to him.
- 2. Supplies of sacramental wine under this authority shall be obtained from a wholesale depot licensee in this state or F.L. 7 licensee or of authority in Form F. Auth.1 in this State or from other States in the Indian Union. The transport of consignment of sacramental wine from the supplying licensees in this state to the premises of the authority-holder shall be under cover of a transport permit in the Form F.T.P.1 issued by the Assistant Commissioner of the district concerned. The transport from the holder of an authority in Form F. Auth. I shall be under cover of a certificate issued by the holder of such authority. The import permit in Form F.I.P. shall be issued by the Commissioner. The import shall be permitted only on prepayment of vend fee at the rate of 50 paise per litre or such rates as may be notified by Government from time to time or on the quantity of sacramental wine proposed to be imported. The amount of vend fee shall be paid into a Government treasury in the district to the appropriate Head of account and the treasury receipt attached at the application for import permit.
- 3. The quantity of sacramental wine possessed and used under the authority shall not exceed the following limits: -

Litre.

Quantity that may be possessed at a time.

Quantity that may be used in a month.

- 4. The authority shall cover use of sacramental wine for religious purposes in accordance with ancient custom by the holder thereof and by the priest/pastors who stay or say mass within and particulars regarding whom are shown in the annexure to this authority. The authority holder may issue sacramental wine to any visiting priest who may be in need of it for religious use provided the period of stay of the priest is short and no additional quota of sacramental wine shall be required under the authority. If the period of stay of the visiting priest or pastor is likely to be long so that additional quota is required, the name of the priest shall be got included in the annexure and additional quota obtained by the application to the Collector for such period.
- 5. The authority-holder shall maintain accounts in Form F.Ac.11. All bills of purchase of sacramental wine together with copies of transport or import permit and certificate covering transport shall be preserved in support of the accounts and produced for inspection on demand by any Officer competent to inspect the authority.

| Dated the | day of19 | |
|-----------|------------|----------|
| Seal | Collectors | District |

(STATE EMBLEM) Form F.AUTH.III [See rule 27]

| | Number: |
|-------|---|
| | District: |
| Autho | rity for possession of wine by heads of Jewish families for use in religious worship. |
| | Thiru |
| 1. | The authority holder shall be bound by the Tamil Nadu Liquor (Licence and permit) Rules, 1981 as amended from time to time in so far as they apply to him. |
| 2. | Supply of wine may be obtained by authority holder from a wholesale depot licensee in this state or F.L.7.licensee in this State or from other States in the Indian Union. The transport of consignment of wine from the supplying licensee in the State to the premises of the authority holder shall be under cover of a transport permit in Form F.T.P.I issued by the Assistant Commissioner. The import of wine from other States in the Indian Union shall be under an import permit in Form F.I.P. issued by the Commissioner. The import shall be permitted only on pre-payment of vend fee at the rate of 50 paise per litre or at such rates as may be notified by Government from time to time on the quantity of wine proposed to be imported. The amount of vend fee shall be paid into a Government treasury in the district to the appropriate head of account and the treasury receipt attached to the application for import permit. |
| 3. | The quantity of wine possessed under the authority shall not exceedlitres any one time and the quantity used in a month shall not exceedlitres. |
| 4. | Wine possessed under this authority may be used by the holder for religious purpose enjoined by ancient custom and for no other purpose. |
| 5. | The authority holder shall maintain accounts in Form F.Ac.11. All bills of purchase of wine together with transport or import permits shall be resered in support of the accounts and produced for inspection on demand by any officer competent to inspect the authority. |
| Da | ted theday of19 |
| Sea | al Collector District |

(STATE EMBLEM) Form F.AUTH.IV.

[See rule 27]

| Number: | |
|------------|---|
| District: | |
| Author | ity for possession of liquor (brandy) by parsi for use in religious worship. |
| that capac | iru |
| | CONDITIONS |
| 1. | The authority holder shall be bound by the Tamil Nadu Liquor (Licence and permit) Rules,1981,and amended from time to time in so far as they relate to him. |
| 2. | Supply of brandy shall be obtained by the authority holder from a wholesale depot licensee in this state. The transport of the consignment of brandy from the supplying licensee to the premises of the authority holder shall be under cover of a transport permit in Form F.T.P.1 issued by the Assistant Commissioner. |
| 3. | The quantity of brandy possessed under the authority shall not exceedlitres at any one time and the quantity used in a month shall not exceedlitres. |
| 4. | Brandy possessed under this authority may be used by the holder for religious propose enjoined by ancient custom and for no other purpose. |
| 5. | The authority holder shall maintain accounts in Form F.Ac.11. All bills of purchase of brandy together with transport permit shall be preserved in support of the accounts and produced for inspection on demand by any officer competent to inspect the authority. |
| Dated | the |
| Seal | Collector District |

AMENDMENT

(iv) after "form F.AUTH.IV the following form shall be added, namely:-

"STATE EMBLEM FORM F.AUTH.V

(See rule 17(b)

| AUTHORISATION ISSUED FOR THE SHO NOFOR THE RETAIL SALE OF FOREIGN LIQUOR |
|---|
| (Common to all shops run by Tamil Nadu State Marketing Corporation Limited) |
| 1 |
| Foreign Liquor Retail Vending Shop No Local Body in which the shop is located Address (in full) |
| Managing Director Tamil Nadu State Marketing Corporation Limited |

(G.O. Ms. No: 40, Home P & E (VIII Department, Dated: 01.07.2008)

FORM F.Ac.1

[See rule 17]

Account of liquor received and issued or sold under the licence in Form F.L.I. of

| Month and date | Receipt/Sales or issues (Name of kind and brand of | Source of supply with number and date of permits | Beer (Ma | alt liquors) | Wines inc vermouth | _ |
|----------------------|--|---|----------|--------------|-----------------------|-------------|
| | liquor received or sold) | | | | | |
| | | To whom issued (particulars of licence, permit, etc., and number and date of transport permit, when issued. | Indian | Foreign | Sparkling wines | Other wines |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | L. ML. | L. ML. | L. ML. | L. ML. |

| Month | Spirits | | | | | | | | |
|-------------|---------|---------|--------|---------|--------|---------|--------|---------|--|
| and date | Whisky | | Brandy | | Rum | | Gin | | |
| | Indian | Foreign | Indian | Foreign | Indian | Foreign | Indian | Foreign | |
| | (8) | (9) | (10) | (11) | (12) | (13) | (14) | (15) | |
| | L. ML. | L .ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | |

| Month | and | Other Spirits in | ncluding liquors | Amount | of | Remarks |
|-------|-----|------------------|------------------|--------------|------|---------|
| Date | | and milk punch | | sales | tax | |
| | | Indian | Foreign | collected | (on | |
| | | | | sales of for | eign | |
| | | | | liquor) | | |
| | | (16) | (17) | (18) | | (19) |
| | | L. ML. | L. ML. | | | |

FORM F.Ac.1(a)

[See rule 33]

Register of issues of bottled liquor to holders of personal permits, licences or authorities under the licence in Form F.L. 1 of

Kind and number of personal permit, licence or authority :

District :

Name and address of the holder of the personal permit, licence or authority

:

Number and date of Government's Commissioner's or Collector's order issuing the personal permit, licence or Authority:

The Currency of the personal permit , licence or authority .

Quantity allowed to be possessed (at a time in month)

Month Particulars of liquors issued **Total** Remarks and quantit date of **Spirits including** Wines **Beer (Malt Liquor** y issued issue Liquors in terms Indian **Foreign** Sparklin Other Indian **Foreign** of units g Wines Wines **(1) (2) (3) (7) (8) (9) (4) (5) (6)** L.ML. L. ML. L. ML. L. L.ML. L. ML. **UNITS PARTS**

ML.

FORM F.Ac.1 (b)

[See rule 33]

Beer

750

375

Monthly abstract of the details of liquor received, sold and balance under the licence in Form F.L.1 for the month of 20 .

Gin

750

375

Number of bottles in milli litres

Rum

750

375

| Name | of | the | licens | see: |
|------|----|-----|--------|------|
| | | | | |

Whisky

(through the Taluk Excise Officer).

750

375

Brandy

750

375

Details

Place of Shop:

750

Wine

750

375

Total number of bottles

375

180

Litres ML

650

| | 373 | 373 | 373 | 373 | 373 | 373 | | | | |
|--|--|------------|----------|----------|------------|-----|------------------|---------|-----|--|
| | 180 | 180 | 180 | 180 | 180 | 180 | | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | | | | |
| Openin Receip Total it | ts during | the m on | ıth | | : | : | | | | |
| 4. Issues i | n the moi | nth | | | : | | | | | |
| privileged | (a) To holders of personal permits (excluding privileged personages) and licences for other than medicinal purposes : | | | | | | | | | |
| (b) To hol | lders of li | cences fo | r medic | inal pu | rposes | : | | | | |
| (c) To hol | ders of au | ıthorities | (Wine | only) | : | | | | | |
| (d) To dip | olomatic p | oersonal] | privileg | e persoi | nages : | | | | | |
| (e) To oth | er F.L.1 l | icences | | | : | | | | | |
| 6. Extrac | Total 5. Closing Balance : 6. Extract from inspection Book Form GIB of remarks of the Inspecting officers during the month : | | | | | | | | | |
| To Assistant | Commissi | oner (Ex | xcise) | | | | gnature Licen | ce hold | er. | |

FORM F. Ac. 2

[See rules 17 and 34]

Register showing issues of liquor to (Indian citizen) in theclub

Name and address of the $^1[$ Indian Citizen]

F.L.2 licence number and date

:

Quantity permitted to be possessed at a time and in a month

:

| Month and | Total i | issues | Quantity | D 1 | |
|------------------|---------|--------|----------|----------------|---------|
| date of issue | Spirits | Wines | Beer | Sealed Bottles | Remarks |
| (1) | (2) | (3) | (4) | (5) | (6) |
| | L. ML | L. ML | L. ML | L. ML | |

FORM F.Ac. 2 (a)

[See rule 34]

Register showing the stock and issue of liquor in the club

| Date | Spirits Wines | | Beers | Remarks |
|------|---------------|--------|--------|---------|
| | L. ML. | L. ML. | L. ML. | |
| (1) | (2) | (3) | (4) | (5) |

Opening Balance

Receipt

Sale

Closing Balance

Note:

- (i) Breakages, ullages and condemned stock should be entered in red ink below entry relating to sales.
- (ii) An abstract should be prepared at the end of each month showing the balance at the beginning of the month, the total receipts and the total issues in the month and the balance. The quantity lost by breakage, ullage condemned stock, etc., should be shown in red ink below the entry relating to total issues.

FORM F.Ac. 2 (b)

[See rule 34]

| | | Kind of liquor | | | | | | |
|---------|---------|----------------|--------|--------|--------|--|--|--|
| Sl. No: | Details | Spirits | Wines | Beer | Total | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | | | |
| | | L. ML. | L. ML. | L. ML. | L. ML. | | | |

- 1. Opening Balance --
 - (a) At the bar
 - (b) At the wine store

Total

- 2. Receipts during the quarter
- 3. Total item [(1) plus item (2)]
- 4. Supplies during the quarter.
- 5. Opening Balance --
 - (a) At the bar
 - (b) At the wine store

Total

(The club fee leviable is at the rate of Rs.2 for each unit of 50 bottles of 750 milli-litres or 37.5 litres of liquor (irrespective of kind) or part thereof.

This return shall be submitted every quarter by the licensee to the Collector before the 5^{th} day of the month following the quarter to which this return relates.

Honorary Secretary Club

To

The Collector of

FORM F.Ac. 3.

[See rules 17 and 35]

| Date | Receipt/ Issues | Sourc es of suppl y | (N | Beer (Malt liquors) | | Wines | | Spirit/ Whisky | |
|------|------------------------------|---------------------------------|------------|------------------------|---------------------------|-----------------|--------------------|-------------------|-------------------|
| | Name of kind And brand | To whom issued | India n | Foreig n | [Draug ht beer | Sparkling Wines | Other L. ML. | Indian L.ML. | Foreign L. ML. |
| | of Liquor received or Issued | | L. Mt | L. Mt | Bulk litres] L. ML. | L. ML. | | | |
| (1) | (2) | (3) | (4) | (5) | (5-a) | (6) | (7) | (8) | (9) |

| | | Spirits | | Other | Remarks | | | |
|--------|---------|---------|---------|--------|---------|----------|----------------|------|
| Brandy | | Rum | | Gin | | Includin | | |
| Indian | Foreign | Indian | Foreign | Indian | Foreign | Indian | Indian Foreign | |
| L .ML. | L. ML. | L.ML. | L.ML. | L.ML. | L .ML. | L.ML. | L. ML. | |
| (10) | (11) | (12) | (13) | (14) | (15) | (16) | (17) | (18) |
| | | | | | | | | |
| | | | | | | | | |

FORM F.Ac. 3(a).

[See rules 17, 35 and 36]

Daily account of issues of liquor under the licence in Form F.L.3 and F.L.3 A of hotel \dots

| | [Name | | Part | iculars of lic | quor issu | ed | | Total | |
|------------------|--|-----------|---------|-------------------|----------------|-----------|-----------|-----------------|---------|
| | and | Spirits | | Wines | | Beer | | issued in | |
| | address of the | Indian | Foreign | Sparkling Wine | Other Wines | Indian | L .ML. | terms of | |
| Serial Number | persons to whom liquor was issued] | L .ML. | L .ML. | L .ML. | L.ML. | L .ML. | L. ML. | units Units.Peg | Remarks |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) |
| | | | | | | | | | |

Daily total of the liquor shall be struck. The quantity of daily issues in the register must tally with the total quantity shown as issued in the accounts register in Form F.Ac.3.

FORM F. Ac. 3(b).

[See rules 36 (11)]

| Monthly return showing the rece | pts and issues | of liquor | under t | he licence in |
|---------------------------------|----------------|-----------|---------|---------------|
| Form F.L.3A for the month of | | | . 19 | |

| Details | Beer (Malt Liquors) | | Wines | | Spirits including liquors | | Remarks | |
|---------|--------------------------|---------|-------------------|----------------|---------------------------------|---------|---------|--|
| | Indian | Foreign | Sparkling Wine | Other Wines | Indian | Foreign | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | |
| | L .ML. | L .ML. | L .ML. | L.ML. | L .ML. | L. ML. | | |

| 1. | Opening Balance – (on the 1 ^s | | | |
|----|--|---|--|--|
| | day of the month) | : | | |

- 2. Receipts during the month :
- 3. Total Items (1) and (2)
- 4. Issues in the month:
- 5. Closing Balance:

Licence holder.

To

The Collector of

FORM F. Ac. 4

[See rules 17 and 37]

| Monthly return showing the receipts and issues of bottled liquor under the licence is | in |
|---|----|
| Form F.L.4 for the month of19 | |

| Details | Kinds of liquor | | | | | | |
|---------|---------------------|---------|--------------------|----------------|---------------------------|-------------|-------------|
| | Beer (Malt liquors) | | Wines | | Spirits including liquors | | Remark s |
| | Indian | Foreign | Sparkling Wines | Other Wines | Indian | Foreig n | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | |

| 1. | Opening Balance – (on the 1 ^s | t |
|----|--|---|
| | day of the month) | |

- 2. Receipts during the month :
- 3. Total Items (1) and (2)
- 4. Issues in the month: [4a Export during the month]:
- 5. Closing Balance:

Licence holder.

To

The Collector of

FORM F.Ac. 4 (i).

[See rules 17 and 37]

Accounts of liquor issued or sold to be maintained by the holder of licence in Form F.L.4

| Date | Receipt/ Sales or | Sources of | | eer liquor) | Wines | | Spirit/ Whisky | |
|------|-----------------------------------|--|---------|----------------|------------------------|----------------|-------------------|---------|
| | Issues. Name of kind and brand of | supply with number and date of permit | (Iviait | nquor) | | | | |
| | Liquor received or sold | To whom issued (Particulars of licence, permit, etc., number and date of transport permit (and export licence) issued. | Indian | Foreign | Sparkli ng Wines | Other Wines | Indian | Foreign |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) |
| | | | L .ML. | L .ML. | L .ML. | L .ML. | L .ML. | L. ML. |
| | | | | | | | | |

| | | Spirits | Other | Remarks | | | | |
|--------|---------|---------|---------|---------|---------|-------------------|---------|------|
| Bra | andy | Rum | | Gin | | Including liquors | | |
| Indian | Foreign | Indian | Foreign | Indian | Foreign | Indian | Foreign | |
| (10) | (11) | (12) | (13) | (14) | (15) | (16) | (17) | (18) |
| L .ML. | L .ML. | L .ML. | L .ML. | L .ML. | L. ML. | L .ML. | L .ML. | |
| | | | | | | | | |

FORM F.Ac. 4 (A).

[See rules 17 and 38]

| Accounts of liquor | received and | l issued or | sold und | der licence | in Form | F.L.4 (a) of |
|--------------------|---------------|-------------|----------|-------------|-------------|---------------------|
| Ca | anteen of the | month of | 19 | | • • • • • • | |

| (name of kind and brand of | supply with number and date of permit | Beer (Malt liquor) | | Wines | | | xy |
|----------------------------------|---|---|---|---|--|--|---|
| liquor received or sold.) | To whom issued | Indian | Foreign | Sparkli ng Wines | Other Wines | Indian | Foreign |
| (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) |
| | | L .ML. | L .ML. | L .ML. | L .ML. | L .ML. | L. ML. |
| | ind brand of liquor received or sold.) | nnd brand of liquor received issued or sold.) | ind brand of liquor received or sold.) To whom issued (2) (3) (4) | mind brand of liquor received or sold.) To whom issued (2) (3) (4) (5) | ind brand of liquor received or sold.) To whom issued Indian Foreign Sparkli ng Wines (2) (3) (4) (5) (6) | ind brand of liquor received or sold.) To whom issued Indian Foreign Sparkli ng Wines Wines (2) (3) (4) (5) (6) (7) | mid brand of liquor received or sold.) To whom issued Indian Foreign Sparkli ng Wines Wines Indian Foreign Sparkli ng Wines Indian (2) (3) (4) (5) (6) (7) (8) |

| | Spirits – contd. | | | | | Other | Spirits | Remarks |
|--------|------------------|--------|---------|--------|---------|-------------------|---------|---------|
| Brandy | | Rum | | Gin | | Including liquors | | |
| Indian | Foreign | Indian | Foreign | Indian | Foreign | Indian | Foreign | |
| (10) | (11) | (12) | (13) | (14) | (15) | (16) | (17) | (18) |
| L .ML. | L .ML. | L .ML. | L .ML. | L .ML. | L. ML. | L .ML. | L .ML. | |

FORM F. Ac. 4 (A) (i)

[See rules 38]

Monthly abstract of account of receipts and issues of liquor under the licence in Form F.L.4 (A) Canteen

| | Kinds of liquor | | | | | | |
|---------|---------------------|---------|--------------------|----------------|-----------------|-------------|--------|
| Details | Beer (Malt liquors) | | Win | ies | Spirits in liqu | _ | Remark |
| | Indian | Foreign | Sparkling Wines | Other Wines | Indian | Foreig n | S |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | |

1. Opening Balance – (on the 1st day of the month)

2. Receipts during the month :

3. Total - Items (1) and (2) :

4. Issues in the month :

5. Closing Balance :

FORM F. Ac. 4 (A) (ii)

[See rules 38]

| Quarterly return showing t | the receipts and iss | ues of the liquor under the lic | ence in |
|----------------------------|----------------------|---------------------------------|---------|
| Form F.L.4 (A) of | Canteen | for the quarter ending . | ••••• |

| | Kinds of liquor | | | Kinds of liquor | | | | | |
|---------|---------------------|---------|--------------------|-----------------|---------------------------|-------------|--------|--|--|
| Details | Beer (Malt liquors) | | Wines | | Spirits including liquors | | Remark | | |
| | Indian | Foreign | Sparkling Wines | Other Wines | Indian | Foreig n | S | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | | |
| | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | | | |

| 1. | Opening balance at the beginning of the quarter | : | |
|----|---|---|--|
| 2. | Receipts during the quarter | : | |
| 3. | Total - Items (1) and (2) | : | |
| 4. | Issues during the quarter | : | |
| | | | |

Licence holder.

To

5.

The Collector District

Through the Assistant Commissioner

Closing Balance

District.

[See rules 17 and 39]

| Month and | Receipt | Source of | Kinds of liquor | | |
|-----------|---------------------|-----------|-----------------|---------|--|
| Date | | supply | | | |
| | Issues – Name of | Permit | Ве | eer | |
| | kind and brand of | number | Indian | Foreign | |
| | liquor received and | and date | | | |
| | issued. | | | | |
| (1) | (2) | (3) | (4) | (5) | |
| | | | L. ML. | L. ML. | |

| | Kinds of liquor contd | | | | | | | |
|----------------------------|-----------------------|-------------------------|---------|------|--|--|--|--|
| Wines includ | ling Vermouth | Spirits includ "Milk | | | | | | |
| Sparkling Other Wines Wine | | Indian | Foreign | | | | | |
| (6) | (7) | (8) | (9) | (10) | | | | |
| L. ML. | L. ML. | L. ML. | L. ML. | | | | | |

FORM F.Ac. 5 (a)

[******]

FORM F.Ac.5 (b)

[See rule 39]

| | | Kinds of liquor | | | | | | |
|---------|--------|-----------------|----------|-------|---------|-------------|--------|--|
| Deteila | В | eer | Wines | | Spirits | | Remark | |
| Details | Indian | Foreig | Sparklin | Other | Indian | Foreig | S | |
| | maian | n | g Wines | Wines | maian | n | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | |
| | | | | | | | | |
| | | | | | | | | |

| 1. | Opening balance on the first day of the | |
|----|---|---|
| | month | : |

- 2. Receipts during the month :
- 3. Total Items (1) and (2) :
- 4. Issues in the month :
- 5. Closing Balance :

Number of officers of the Commissioner rank / seamen served with liquor during the month:

- (1) Number of Commissioned officers:
- (2) Number of seamen
 - (a) Chief Petty Officer:
 - (b) Petty Officers:
 - (c) Ratings:

Licence holder

To

The Assistant Commissioner (Prohibition and Excise), Chennai.

[See rule 17]

Accounts to be maintained by licensee possessing and using liquor for Scientific, Industrial or such like purpose under Licence in Form F.L.6

| Month and date | Opening balance | Quantity received | Source of supply and number and date of letter of advice received | Total quantity on hand and received | Quantity used | Closing balance |
|-------------------|--------------------|----------------------|---|-------------------------------------|------------------|--------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | L.ML. | L.ML | | L.ML. | L.ML. | L.ML. |
| | | | | | | |

[See rules 17 and 27]

| Acc | counts o | of wi | ne, grap | e jı | iice and | d other | sacrame | ntal | wines | received | and |
|--------|-------------------|-------|----------|------|----------|---------|-----------|------|-------------|----------|------|
| issued | under | the | licence | in | Form | F.L.7/a | authority | in | Form | Authorit | ty 1 |
| of | • • • • • • • • • | | for t | he r | nonth o | f | 200 |) | • • • • • • | | |

Note: - The account is to be maintained in terms of full bottles only.

| Date | Opening | Rece | Receipts | | | |
|------|---------|---------------|-----------|-------------|--|--|
| | balance | Source o | of supply | (2) plus | | |
| | | Permit | Quantity | Column (4)] | | |
| | | number and | • | | | |
| | | date (kind of | | | | |
| | | commodity) | | | | |
| (1) | (2) | (3) | (4) | (5) | | |
| | L. ML. | | L. ML. | L. ML. | | |
| | | | | | | |

| | Issues | | Closing | Remarks |
|----------------|---------------|----------|------------|---------|
| To whom | Indent number | Quantity | balance | |
| issued name of | with date | issued | Column (5) | |
| authority | Transport | | Column (8) | |
| holder and | permit | | | |
| number of | number with | | | |
| authority with | date | | | |
| district | Date of | | | |
| | transport | | | |
| | certificate | | | |
| (6) | (7) | (8) | (9) | (10) |
| | | L. ML. | | |

FORM F.Ac.7 (a)

[See rules 17 and 41]

| Monthly | return | showing | recei | pts and | issue | of win | ie, grap | e jui | ce an | d other |
|-------------|--------|---------|-------------|---------|-------|--------|--------------|-------|-------|---------|
| sacramental | wines | under | the | licence | in | Form | F.L.7 | for | the | month |
| of | 2 | 00 | • • • • • • | | | | | | | |

| Details | Kinds | Remarks | |
|---------|-------------|----------------------|-----|
| | Grape juice | Sacramental Wines | |
| (1) | (2) | (3) | (4) |
| | L. ML. | L. ML. | |

- 1. Opening balance (in the 1st day of the month:
- 2. Receipts during the month:
- 3. Total i.e. item 1 plus item 2:
- 4. Issues in the month:
- 5. Closing balance:

To

The Assistant Commissioner (Prohibition and Excise)

Licence holder

FORM F. Ac. 8.

[See rule 17]

Accounts medicated wines received and issued or sold under the licence in Form F.M.1 of

Note: Accounts in respect of medicated wines containing (1) 42 per cent or more, (2) less than 42 percent but not less than 20 percent and (3) less than 20 percent of proof spirit, to be kept separately of proof spirit, to be kept separately.

| | | Receipt | S | Total | Iss | sues | | Quantity | | |
|------|--------------------|---|----------|-------------------------------------|--|---|-----------------|--------------------|-----------------|---------|
| Date | Opening balance | Source of supply Permit number and date | Quantity | Column (2) plus Column (4) | To whom issued Name of the licensee with kind and number of licence. | Indent number and date Transport permit number and date | Quantity issued | issued each day | Closing balance | Remarks |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) |
| | L.ML. | | L.ML. | L.ML. | | | L.ML. | L.ML. | | |

FORM F.Ac 8(a)

[See rule 44]

| Quarterly statement showing receipts and | issues of medicated wines under the |
|--|-------------------------------------|
| licence in Form F.M.1 of | for the quarter ending |
| ••••• | |

| Details | J | Particulars of r | nedicated wine | es | Remarks |
|---------|--------------|------------------|----------------|--------------|---------|
| | Containing | Containing | Containing | Amount of | |
| | 42 percent | less than 42 | less than 20 | vend fee | |
| | and more | percent but | percent of | leviable on | |
| | proof spirit | not less | proof spirit | the quantity | |
| | | than 20 | | issued | |
| | | percent of | | | |
| | | proof spirit | | | |
| (1) | (2) | (3) | (4) | (5) | (6) |
| | L.ML | L.ML | L.ML | | |

| 1. | Opening balance | : |
|----|-----------------|---|
|----|-----------------|---|

- 2. Receipts during the quarter :
- 3. Total i.e., items 1 plus item 2 :
- 4. Issues in the quarter
 - (1) For export outside the State
 - (2) To holders of licence in Form F.M.1
 - (3) To holders of licences in Form F.M.2 , F.M.3 or F.M.4
- 5. Closing Balance

To

The Assistant Commissioner.

Licence holder.

FORM F.Ac. 9.

[See rules 17 and 45]

| Account of brandy and mentioned wines received an | nd issued for medicinal purposes |
|---|----------------------------------|
| under the licence in Form F.M.2 of | for the month |
| | |

Note – Accounts in respect of brandy and of medicated wines of each category i.e., containing 42 per cent and more; below 42 per cent but not below 20 percent of proof spirit to be maintained in separate openings of the register.

| Date | Opening | Rec | eipts | Total | Partic | ulars of issue | |
|------|---------|--------------------|----------|------------|--------------------|---------------------|-----------------------|
| | balance | Source of supply/ | Quantity | column (2) | Number and date of | Name of the medical | Details of complaint |
| | | permit | | plus | medical | practitioner | for which |
| | | number and date | | column (4) | prescriptions | who issued the | brandy or medicated |
| | | (Kind of commodity | | | | prescription | wine is prescribed |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | L.ML | | L.ML | L.ML | | | |

| | Pa | Closing | Remarks | | | |
|---|--------------------------|--|--|--|--|------|
| Name and address of the patient | Age of the patient | Quantity of brandy or medicated wines prescribed | Signature of left thumb impression of purchaser | Total quantity issued each day. | balance column (5) minus column (13) | |
| (9) | (10) | (11) | (12) | (13) | (14) | (15) |
| | | L.ML | | L.ML | L.ML | |

FORM F.Ac. 9(a)

[See rule 45]

 $Tamil\ Nadu\ Liquor\ (\ Licence\ and\ Permit\)\ Rules,\ 1960\ and\ Section\ 21\ of\ the\ Tamil\ Nadu\ Prohibition\ Act,\ 1937\ (\ Tamil\ Nadu\ Act\ X\ of\ 1937\)$

| Monthly | return | showing | issues | of | brandy | under | the | licence | in | Form | F.M.2 |
|---------|--------|---------|--------|------|--------|-------|-----|---------|----|------|--------------|
| of | ••••• | for th | e mont | h of | f | •••• | 20 | 0 | | | |

| Date of issue of brandy | Name of the medical practitione r who issued the prescriptio n | Number and date of prescriptio n | Quantity prescribe d by the medical practition er | Name of the patient for whom prescribe d | Details of complai nt for which brandy was prescrib ed | Quantity issued by the licensee | Remarks |
|-------------------------|--|---|--|---|--|--|---------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | | | | | | | |

| То | |
|--|----------|
| The Collector of District | |
| Through the Revenue Divisional Officer | Division |

Licence holder.

[See rules 17 and 47 (xiv) and (xv)]

Account of brandy and medicated wines received and issued under the licence in Form F.M.3 / F.M.4 of for the month of200

| Date | Opening balance | Source of supply Permit number and date | Quantity | Total [Column (2) plus Column (4)] | address of patient | | Nature of disease | Quantity | Quantity issued each day | Closing balance [Column (5) minus Column (9)] | Total number of patients treated in the month | The number of patients for whom Brandy medicated wine was prescribed. | Remarks |
|------|-----------------|---|----------|--------------------------------------|--------------------|-----|-------------------|----------|--------------------------|---|---|---|---------|
| (1) | (2) L. | (3) | (4) | (5) L. | (6) | (7) | (8) L. | (9) | (10) | (11) | (12) | (13) | (14) |
| | L. | | L. | L. | | | | L. | | | | | |
| | ML | | ML | ML | | | ML | ML | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

[See rule 17]

Account to be maintained by the holder of an authority in Form F, Auth II, III and ${\bf IV}$.

Name and address of the authority holder -

(Accounts to be maintained in terms of litre or milli – litres bottles only)

| Date | Opening | Rec | eipts | Total | Issues | Closing | Remarks |
|------|---------|--------|----------|----------|--------|-------------|---------|
| | balance | Source | Quantity | column | | balance | |
| | | of | | (2) plus | | | |
| | | supply | | column | | | |
| | | permit | | (4) | | | |
| | | number | | | | | |
| | | and | | | | | |
| | | date | | | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | | | | | | | |
| | L. | | L. ML | L. ML | | L. ML | |
| | ML | | | | | | |

[See rule 43]

Daily Account of issues of liquor under licence in Form F.L.9 issued to the Officer-in-charge of the duty free shop-cum-bar at the International Civil Air Port.

| | | Particulation about passeng whom was issu | the er to liquor | Spir | | | liquor is | ssued Beer | | Total in ter unit | issues ms of | |
|---------------|--------------------|---|----------------------------------|-------------|-------------|-------------|-------------|---------------|--------------|-------------------------|-----------------|---------|
| Serial Number | Number and address | Air Craft carrying the | Time of arrival and departure | Indian | Foreign | Indian | Foreign | Indian | Foreign | Sealed | Pages | Remarks |
| (1) | (2) | (3) | (4) | (5) L.ML | (6) L.ML | (7) L.ML | (8) L.ML | (9) L.ML | (10) L.ML | (11) | (12) | (13) |
| | | | | 1.1111 | L.IVIL | L.WIL | L.WIL | Lavil | Lavil | | | |

Daily total of the liquor issued shall be struck.

(amended as per G.O.(Ms) No. 16, H,P&E(VIII) Dept., dt. 29.03.2010)

[See rule 43]

Monthly return showing the receipt and issue of liquor under the licence in Form F.L.9 issued to the Officer-in-charge of the duty free shop-cum-Bar at the International Civil Air Port.

| | | | Kinds of | fliquor | | | |
|---------|--------|---------|----------|---------|-----------------|-------------|-----|
| Details | Beer | | Wi | nes | Spirits in liqu | Remark s | |
| | Indian | Foreign | Indian | Foreign | Indian | Foreig n | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | L. ML. | |

1. Opening balance on the 1st of the month:

2. Receipts during the month :

3. Total – [Item (1) and (2)] :

4. Issue in the month :

5. Closing Balance :

(amended as per G.O.(Ms) No. 16, H,P&E(VIII) Dept., dt. 29.03.2010)

¹[FORM F.Ac. 14]

[See rule 43 – A]

Daily Account of Issue of liquor under licence in Form F.L.10 Issued to the Manager-in-charge of the approved restaurant at the National Terminal / International Air Terminal.

| : | | about the Foreign To ens] to whom liquor | | Particulars (| of liquor issued | | |
|-------|----------|---|---------------|---------------|------------------|--|--|
| S.No: | Name and | Air craft carrying | Spirit | | | | |
| | Address | the passenger | and Departure | Indian | Foreign | | |
| | | | | L.ML | L.ML | | |
| (1) | (2) | (3) | (4) | (5) | (6) | | |
| | | | | | | | |
| | | | | | | | |

| Pa | rticulars of | liquor issu | ed | Total iss | ues in terms | erms of unit | | |
|--------|--------------------------|-------------|--------|-----------|--------------|--------------|--|--|
| Win | е | Bea | r | | | | | |
| Indian | n Foreign Indian Foreign | | Sealed | Page | Remarks | | | |
| L.ML | L.ML | L.ML L.MĽ | | | | | | |
| (7) | (8) | (9) | (10) | (11) | (12) | (13) | | |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |

Daily total of the liquor issued shall be struck.

[See rule 43 - A]

Monthly return showing the receipt and issue of liquor under licence in Form F.L.10 issued to the Manager-in-charge of the approved restaurant at the National Air Terminal / International Air Terminal.

| | В | Beer | W | ine | Spirit inc | luding liquor | |
|---------|--------|---------|--------|---------|------------|---------------|---------|
| Details | Indian | Foreign | Indian | Foreign | Indian | Foreign | Remarks |
| | L.ML | L.ML | L.ML | L.ML | L.ML | L.ML | - |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |

- 1. Opening balance (on the 1st day of the month)
- 2. Receipt during the month
- 3. Total (Item 1 and 2)
- 4. Issue during the month
- 5. Closing balance.

(v) after FORM AC.II " the following Forms shall be added, namely

Form F.AC.11 (a) CASH BILL

(See rule 43-B)

| Foreign I Ac.No | Liquor Retail Shop | No | Гатіl Nadu Va | llue Added Tax | | | | | | |
|--------------------|---|------------------------------|----------------------------------|------------------|--------|--|--|--|--|--|
| Name of | the Retail Licensee | ; | | | | | | | | |
| Name of | the shop and the ac | ldress of | | | | | | | | |
| the licens | licensed premises shall be printed | | | | | | | | | |
| both in T | amil and English la | inguage in the | se blank colum | ns | | | | | | |
| BILL NO |). | | | | | | | | | |
| SLl.No. | Name of Foreign Liquor variety and brand | Batch No.and Label No. | Quantity sold (in Bottles) | Rate per bottle | Amount | | | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | | | | | |
| | | | | Rs. P | Rs. P. | | | | | |
| | | | | Total Amount. | | | | | | |
| | | | | | | | | | | |

Signature:

"Liquor – ruins country, family and life"

FORM F.AC.11(b) DAILY CHITTA

(See rule 43-B)

| SL.No. | Date of Sale | Bill Number | | Quantity | sold (in bottle | es) | Cost collected |
|--------|-----------------|----------------|-----|----------|-----------------|-----------|----------------|
| | | | - | 180 ml | 375/325ml | 750/650ml | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) (Rs.) |

Form F.AC.11 (C)

(See rule 43-B)

STOCK - CUM - SALE - REGISTER

| Sl. No. | Name of foreign liquor | Source of supply | Particulars supply received (In bottles) | | Closing Balance (In bottles) | | | Total | Quantity received (In bottles) | | (In | Total |
|------------|---------------------------------|------------------------|---|------|------------------------------------|-----------|-----------|-------|--------------------------------------|-----------|-----------|-------|
| | | | Invoice Number | Date | 180 ml | 375 ml | 750 ml | | 180 ml | 375 ml | 750 ml | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) | (12) | (13) |
| | | | | | | | | | | | | |

| Total No.of in Total | | | Quai | ntity s | old (in | Total | Total | Closing stock | | | Total | |
|----------------------|------|------|-------|----------|-------------|-------|-------|---------------|------|--------|-------|------|
| bottles) | | | (Col. | bottles) | | | | amount | (in | | | |
| | | | 9+13) | | | | | collected | ŀ | ottles |) | |
| | 375 | 750 | | 180 | 375 | Total | | | 180 | 375 | 750 | |
| | ml | ml | | ml | ml | | | | ml | ml | ml | |
| (14) | (15) | (16) | (17) | (18) | | (20) | (21) | (22) | (23) | (24) | (25) | (26) |
| | | | | | (19) | | | (Rs. | | | | |

NOTE

- 1. Separate folio to be opened for each item of foreign liquor.
- 2. All indes should be maintained in the first page.
- 3. Beer in 325 ml. Bottle may be entered against foreign liquor 375 ml and 650 ml

Signature of Authorised Signatory

FORM F.AC.11(d)

(See rule 43-B) MONTHLY ABSTRACT OF ACCOUNT OF FOREIGN LIQUOR RECEIVED AND SOLD FOR THE MONTH OF

| Sl. No. | Details Beer (Malt Liquors) | | Sparking | Wine | Other Wi | ne | Other fore | Remarks | | |
|------------|---|-------|----------|----------------------------|------------------|------------------------|------------------|----------------------------|-------------------|----------|
| 110. | | L.ML. | | Quantity (in litres) | No.of bottles | Quantity (in litres | No.of bottles | Quantity (in litres) | Number of bottles | Quantity |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) |
| | Opening balance on the 1 st day of the month | | | | | | | | | |
| | Receipts during the month | | | | | | | | | |
| | Total items (1+2) | | | | | | | | | |
| | Sales Closing Balance | | | | | | | | | |

Signature of the **Authorised Signatory**

Form F.AC.11(e) (See rule 43-)

STOCK –CUM –SALE- REGISTER OF FOREIGN LIQUOR IN BAR

| SL. | Details | Whisky | | Brandy | | | Gin | | | Wine | | | Rum | | | Beer | | |
|-----|---------------------------------|--------|-----|--------|-----|------------|-----|-----|------------|------|-----|-----|-----|-----|------------|------|-----|-----|
| No. | | 180 | 375 | 750 | 180 | 375 | 750 | 180 | 375 | 750 | 180 | 375 | 750 | 180 | 375 | 750 | 325 | 650 |
| | | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | ml | m; | ml |
| (1) | (2) | | (3) | | | (4) | | | (5) | | | (6) | | | (7) | | (8 | 3) |
| 1 | Opening Balance | | | | | | | | | | | | | | | | | |
| 2 | Receipts (Voucher number) | | | | | | | | | | | | | | | | | |
| 3 | Total | | | | | | | | | | | | | | | | | |
| 4 | Sales | | | | | | | | | | | | | | | | | |
| 5 | Closing Balance | | | | | | | | | | | | | | | | | |

| Date: | |
|-------|--|
| Seal | |

Place:

Signature of the Authorised Signatory

FORM F.AC.11(f)

(See rule 43-B)

MONTHLY ABSTRACT OF ACCOUNT OF FOREIGN LIQUOR RECEIVED AND SOLD FOR THE MONTH OF

| Sl. No. | ` | | Sparking | Wine | Other Wi | ne | Other fore | Remarks | | |
|------------|---|-------|----------|----------------------------|------------------|------------------------|------------------|----------------------------|-------------------|----------|
| | | L.ML. | | Quantity (in litres) | No.of bottles | Quantity (in litres | No.of bottles | Quantity (in litres) | Number of bottles | Quantity |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) |
| 1 | Opening balance on the 1st day of the month | | | | | | | | | |
| 2 | Receipts during the month | | | | | | | | | |
| 3 | Total items (1+2) | | | | | | | | | |
| 4 | Sales | | | | | | | | | |
| 5 | Closing Balance | | | | | | | | | |

Signature of the Authorised Signatory

To

The Works Manager, Government Central Press,

Chennai-79 (for publication of the notification in an Extraordinary issue

of the TNGG and to send 150 copies to Government)

The Commissioner of Prohibition and Excise, Chennai – 5

The Manager Director, Tamil Nadu State Marketing Corporation Limited,

Chennai-8

All Collectors.

Copy to

The O/o the Chief Minister, Chennai – 9

The Finance/Law/Commercial Tax/Department Chennai-9.

Prohibition and Excise III/VI Sections.

Prohibition and Excise VIII Section (for follow-up action for placing the paper on the Table of the House)

TAMIL NADU LIQUOR (LICENCE AND PERMIT) RULES, 1981